

C.I.F. (Cost, Insurance and Freight) value : लागत, बीमा और भाड़ा मूल्य

Cabin man : केबिन वाला

cabin master : केबिन मास्टर

cabinet : 1. a council advising a sovereign or head of a State मंत्रिमंडल ; [sch., pt. I. Salarjung Museum Act] केबिनेट

Cabinet Affairs, Department of : मंत्रिमंडल कार्य विभाग

Cabinet Minister : मंत्रिमंडल सदस्य

Cabinet Secretariat : मंत्रिमंडल सचिवालय

Cabinet Secretary : मंत्रिमंडल सचिव

cable : a heavy strong rope; a wire rope or metal chain of great strength [sch. II(ix), Workmen's Compensation Act] केबिल; [fifth sch., item 7, Income-tax Act] केबल

cable conductor : केबल कंडक्टर

cable foreman : केबल फोरमैन

cable guard : केबल रक्षक

cable jointer : केबल योजक

cable operator : [s. 2(a), Cable Television Networks (Regulation) Act] केबल आपरेटर

cable supervisor : केबल पर्यवेक्षक

cable television networks : [s. 2(a), Cable Television Networks (Regulation) Act] केबल टेलीविजन नेटवर्क

cablegram : केबल तार

Cadastral Surveyor : भू-कर सर्वेक्षक

cadet : कैडेट

cadet corps : कैडेट कोर

cadre : काडर ; संवर्ग

cadre authority : काडर प्राधिकारी

cadre, emergency : आपात काडर

cadre register : काडर रजिस्टर

cadre, regular : नियमित काडर

cadre strength : काडर सदस्य-संख्या ; संवर्ग सदस्य-संख्या

cafe : [s. 2(aa), Protection of Civil Rights Act] केफे

cage : [s. 28(1)(d), Factories Act] पिंजर

caisons, dry dock : सूखे डाक के कैसून

calamity : a disastrous event विपत्ति

calculate : 1. to reckon गणना करना ; संगणना करना ; [s. 2(10), Income-tax Act] परिकलन करना ; परिकलित करना ; 2. plan or contrive to achieve a purpose प्रकल्पना करना

calculated to deceive : [s. 489E, I.P.C.] प्रवंचन के लिए प्रकल्पित

calculated to deprive : [s. 64(c), Indian Stamp Act] वंचित करने की प्रकल्पना से

calculated to embarrass : [s. 19(3), Navy Act] उलझन उत्पन्न करने के लिए प्रकल्पित

calculated to embarrass relations : [s. 19(3), Navy Act] संबंधों में उलझन उत्पन्न करने के लिए प्रकल्पित

calculated to imperil the success : [s. 34(1), Army Act] सफलता को संकट में डालने के लिए प्रकल्पित

calculated to the nearest multiple of : [s. 113(3), prov., Indian Railways Act] के निकटतम गुणज तक संगणित

calculating machine : परिकलन यंत्र

calculating machine operator : परिकलन यंत्र प्रचालक

calculating machine supervisor : परिकलन यंत्र पर्यवेक्षक

calculation : the action of reckoning [s. 51, expln., C.P.C.] गणना ; संगणना ; [s. 280E(b), Income-tax Act] परिकलन

calculation device : [s. 32AB, expln., (a), Income-tax Act] परिकलन युक्ति

calculation of interest : [s. 243(2), Income-tax Act] ब्याज का परिकलन ; ब्याज निकालना

calculation of means : [s. 51(e)(c), expln., C.P.C.] साधनों की गणना

calculation of "net proceeds" etc. : [art. 279, margin, Const.] "शुद्ध आगम" आदि की गणना

calculator : गणक ; केलकुलेटर

calendar month : कलेंडर मास

calendar of returns : विवरणी डायरी

calendar year : [s. 2(e), Copyright Act] कलेंडर वर्ष

calendar year, succeeding : [s. 27(5), Motor Transport Workers Act] अगला कलेंडर वर्ष

calibrate : अंशशोधन करना

calibration : [s. 2(a), Standards of Weights and Measures Act] अंशांकन

calibre : [pt. iv(A), item 2(g)(ii), Chemical Weapons Convention Act] अधिव्यास

caliper : कैलिपर

call : 1. demand; a demand upon the holder of partly paid up shares in a company for payment of the balance, or an instalment of it [s. 127, ill. (a), T.P. Act] मांग ; 2. to demand मांगना ; 3. to summon by a call पुकारना ; 4. to name , to address कहना ; an option to buy a certain amount of stock at a fixed price at or within a certain time [s. 2(g), Forward Contracts Regulation Act] काल

call account : [sch. VI, pt. I, Companies Act] आह्वान खाता

call book : काल बुक ; निलंबित मामलों की बही

call evidence : साक्ष्य पेश करना ; साक्ष्य पेश कराना

call for : to demand [s. 325(3), Cr. P.C., art. 78(b), and art. 167(b), Const.] मांगना ; मंगाना

call for an explanation : स्पष्टीकरण मांगना

call for information : [s. 37, Gift-tax Act] जानकारी मांगना

call for inspection : निरीक्षण की मांग

call for the record : [s. 115, C.P.C.] अभिलेख मांगना ; अभिलेख मंगाना

call in : to collect or withdraw [s. 40, Indian Trusts Act] वापस निकालना ; वापस लेना

call in arrears : बकाया मांग

call in question : [s. 36, Indian Stamp Act, art. 77(2), and art. 122(1), Const.] प्रश्नगत करना ; [ss. 14(2), 14(4)(b), 18(2) and 20(2), Manipur (Hill Areas) District Councils Act] आपत्ति करना

call money : मांग राशि ; अविलंब राशि

call notice : मांग सूचना

call on capital : पूंजी की मांग

call or land : [s. 29(2), Customs Act] ठहरना और उतरना

call out : [s. 2(1)(e), Army Act] आहूत करना

call out for service : [s. 2(1)(d), Army Act] सेवा के लिए आहूत करना ; सेवा के लिए बुलाना

call paid in advance : मांगपूर्व संदाय

call, unpaid : असंदत्त मांग

call up : to summon for action or service आहूत करना ; [s. 99, Companies Act] आह्वान करना ; [s. 7(1), Indian Reserve Forces Act] बुलाना

call up for training : [s. 73, Navy Act] प्रशिक्षण के लिए बुलाना

call up into actual service : [s. 73, Navy Act] वास्तविक सेवा करने के लिए बुलाना

call upon : to make a demand upon [s. 3(1)(a), Requisitioning and Acquisition of Immovable Property Act] से अपेक्षा करना

call upon to give evidence : [Or. 26, r. 16(a), C.P.C.] साक्ष्य देने के लिए बुलाना

called for explanation or information : [s. 32(5)(b), State Agricultural Credit Corporations Act] स्पष्टीकरण या जानकारी मांगी

called, held and conducted : [s. 186(2), Companies Act] बुलाया गया, आयोजित और संचालित

called on for hearing : [Or 9, r. 3, C.P.C.] सुनवाई के लिए पुकार हुई

called to the bar : admitted as barrister or advocate बैरिस्टर या अधिवक्ता के रूप में प्रविष्ट; बैरिस्टर या अधिवक्ता के रूप में स्वीकृत

called upon to do so : [art. 51A)(d), Const.] आह्वान किए जाने पर

calligraphist : सुलेखकार

calling : profession, trade or occupation [s. 2(j), Industrial Disputes Act] आजीविका

calling upon : [s. 30(4), Industrial Finance Corporation Act] अपेक्षा करने वाली

calls, heavy : [s. 122, ill., Indian Succession Act] भारी मांगे

camera attendant : कैमरा परिचर

camera, in : [s. 22(1), Hindu Marriage Act] बंद कमरे में

cameraman : कैमरामैन

camera, meeting in : गुप्त बैठक; बंद कमरे में बैठक

camp : [s. 3(2)(a)(ii), Indian Electricity Act] शिविर; कैंप

camp commandant : कैंप कमांडेंट

camp commander : [IIIrd sch., art. 96, Geneva Conventions Act] कैंप कमांडर

camp-follower : [sch., item (3), Fort William Act] शिविर अनुचारी; शिविर अनुचर

camp officer : शिविर अधिकारी

campaign officer : विशेष प्रचार अधिकारी

camper : शिविरक

campus : [s. 3(2), North-Eastern Hill University Act] निवेश

canal : an artificial water course [s. 67(c), T.P. Act] नहर

canal dues : [s. 46, Northern India Canal and Drainage Act] नहरी देय

canal officer : नहर अधिकारी

canalising adequate credit, with a view to : [s. 14(1) (c), Bonded Labour System (Abolition) Act] पर्याप्त प्रत्यय की व्यवस्था करने के उद्देश्य से

cancel release : [s. 12(1), Conservation of Foreign Exchange and Prevention of Smuggling Activities Act] छोड़ा जाना; रद्द करना

cancel the charge : आरोप को रद्द करना

cancel the pardon : [s. 180, Army Act] क्षमा को रद्द करना

cancellation : the action or process of cancelling [s. 477, I.P.C. and art. 31A(e), Const.] रद्द करना; रद्दकरण; रद्द किया जाना

cancellation of allotment : आबंटन रद्द करना

cancellation of indent : मांगपत्र रद्द करना

cancellation of instrument : [ch. V, heading, Specific Relief Act] लिखत का रद्द किया जाना

cancellation of nomination : [s. 280W(2)(f), Income-tax Act] नामनिर्देशन का रद्द किया जाना

cancellation of registration : [s. 186(1), Income-tax Act] रजिस्ट्रीकरण का रद्दकरण

cancelled draft : रद्द ड्राफ्ट

candidate : one who seeks or offers himself, or is put forward by others for an office, privilege or honour [s. 171A, I.P.C.] अभ्यर्थी

candidate at an election : [s. 40, Representation of the People Act, 1951] निर्वाचन में अभ्यर्थी

candidate for election : [s. 32, Representation of the People Act, 1951] निर्वाचन अभ्यर्थी

candidate, rejected : as opposed to a selected candidate नहीं चुना गया प्रत्याशी

candidature : the act or fact of being a candidate [s. 30(c), Representation of the People Act, 1951] अभ्यर्थिता

cane binder : बेंतसाज

Cane Development Officer : ईख विकास अधिकारी

canning : [s. 581B (1)(g), Companies Act] डिब्बाबंदी

cannot adequately express himself : [art. 120(1), prov., Const.] अपनी पर्याप्त अभिव्यक्ति नहीं कर सकता है

cannot stand together : [s. 88, Indian Succession Act] एक साथ नहीं रह सकते

canoe : [s. 3(39), Merchant Shipping Act] डोंगी

canon : 1. rule of law or decree of the church, specially one laid down by an ecclesiastical council धर्मनियम; 2. general rule or principle सिद्धांत

canons of financial propriety, to observe : [art. 360(3), Const.] वित्तीय औचित्य संबंधी सिद्धांतों का पालन करना

cannons of financial propriety : वित्तीय औचित्य के सिद्धांत

canteen : [s. 16(1)(c), Contract Labour (Regulation and Abolition) Act] कैंटीन

canteen adviser : कैंटीन सलाहकार

canteen manager : कैंटीन प्रबंधक

canteen supervisor : कैंटीन पर्यवेक्षक

cantonment : a permanent military station or military town often connected with a town or city [s. 3(2)(ii), Indian Electricity Act] छावनी (कैंटोनमेंट)

cantonment authority : a local authority entrusted with the administration of a cantonment [s. 60, expln. 3(i), C.P.C.] छावनी प्राधिकारी

cantonment board : [s. 2(c)(ii)(b), Income-tax Act] छावनी बोर्ड

cantonment executive officer : छावनी कार्यपालक अधिकारी

canvas : कैनवास

canvass : soliciting support or votes [s. 130(1)(a), Representation of the People Act, 1951] संयाचना; संयाचना करना

canvass for any custom : [s. 120A(1), Indian Railways Act] ग्राहकी की संयाचना करना

capability : power of action of acting क्षमता; सामर्थ्य

capable : possessing capacity [s. 122, T.P. Act] समर्थ; योग्य; शक्य

capable by law : [s. 108, expln. 3, I.P.C.] विधि-अनुसार समर्थ; विधिना समर्थ

capable of being perceived : [s. 3(1), Indian Evidence Act] बोधगम्य

capable of correction : [s. 20(1), Specific Relief Act] शुद्धिशक्य

capable of delivery : परिदान की जा सकने वाली

capable of execution : [Or. 21, r. 8, C.P.C.] निष्पादन योग्य; निष्पादनीय

capable of making defence : [s. 146(a), Army Act] प्रतिरक्षा करने में समर्थ

capable of manual delivery : [s. 58(1), Presidency-towns Insolvency Act] जो हाथ से दिए जा सकते हैं

capable of meeting the charge : [s. 19(1), Wealth-tax Act] प्रभार को पूरा करने के लिए समर्थ

capacity : 1. legal qualification; capability [s. 92, prov. (1), Indian Evidence Act] सामर्थ्य; क्षमता; 2. a position enabling one to do something [s. 466, I.P.C.] हैसियत; 3. a containing space, area or volume [s. 265, I.P.C.] धारिता

capacity, aggregate : [s. 18(c), prov., Damodar Valley Corporation Act] संकलित क्षमता

capacity, mental : [s. 16(2)(b), Contract Act] मानसिक सामर्थ्य

capacity, official : पदीय हैसियत

capita, per : प्रति व्यक्ति

capital : 1. money actually contributed for employment in business [Or. 21, r. 46(1)(b), C.P.C.] पूंजी ; 2. principal [s. 57(2)(c), T.P. Act] मूलधन ; 3. punishable with death मृत्यु से दंडनीय

capital account : पूंजीगत लेखा

capital and revenue accounts : पूंजीगत और राजस्व लेखे

capital asset : [s. 2(14), Income-tax Act] पूंजी आस्ति

capital, authorised : प्राधिकृत पूंजी

capital balance sheet : पूंजीगत तुलनपत्र

capital budget : पूंजी बजट

capital, called up : मांगी गई पूंजी

capital charge : [s. 24(1)(iv), Income-tax Act] पूंजी प्रभार

capital, circulating : प्रचल पूंजी

capital cost : [s. 34(2), Damodar Valley Corporation Act] पूंजी लागत

capital credited as paid up : [s. 2(32), Companies Act] पूंजी जिसे समादत्त के रूप में जमा दिखा दिया गया है

capital depreciation reserve fund : पूंजी अवक्षयण आरक्षित निधि

capital, dormant : निष्क्रिय पूंजी

capital embarked : [s. 150, ill., Indian Succession Act] लगाई गई पूंजी

capital employed in the business : [s. 35D(3)(b), Income-tax Act] कारबार में नियोजित पूंजी

capital expenditure : [sch. II, item 3(d), Payment of Bonus Act] पूंजीगत व्यय ; 2. [s. 33, Damodar Valley Corporation Act] पूंजी व्यय

capital, fixed : स्थिर पूंजी

capital, floating : प्लवमान पूंजी

capital formation : पूंजी संचय

capital gain attributable to the enhancement of the compensation : [s. 543(2)(b), Income-tax Act] प्रतिकर की वृद्धि के कारण हुआ माना जा सकने वाला पूंजी अभिलाभ

capital gains : gains accruing from the sale or exchange of capital assets [sch. II(ii), Wealth-tax Act] पूंजी अभिलाभ ; पूंजी में अभिलाभ

capital gains tax : पूंजी अभिलाभ कर

capital goods : [s. 23(1)(b)(ii), Industrial Finance Corporation Act] पूंजी माल

capital improvement : [s. 14(i), Haryana and Punjab Agricultural Universities Act] पूंजीगत उन्नयन

capital, issued : निर्गमित पूंजी

capital issues : [title, Capital Issues (Control) Act] पूंजी निर्गमन

capital levy : पूंजी कर

capital loss : [1st sch., item 3(c), Payment of Bonus Act] पूंजी हानि

capital machinery : पूंजीगत मशीनरी

capital nature : [s. 41(3), Income-tax Act] पूंजीगत प्रकार

capital, nominal : प्राधिकृत पूंजी

capital of the company : [s. 17(7), Companies Act] कंपनी की पूंजी

capital of the corporation : [s. 4A(2)(b), Industrial Finance Corporation Act] निगम की पूंजी

capital offence : a crime punishable with death [s. 214, I.P.C.] मृत्यु से दंडनीय अपराध

capital outlay : पूंजी परिव्यय

capital, paid up : समादत्त पूंजी

capital plant : [s. 10(15)(iv)(c), Income-tax Act] पूंजी-संयंत्र

capital profit : पूंजीगत लाभ

capital punishment : punishment of death मृत्यु दंड

capital receipts : पूंजीगत प्राप्तियां

capital redemption : पूंजी मोचन

capital redemption business : [s. 2(3), expln., Life Insurance Corporation Act] पूंजी मोचन कारबार

capital redemption reserve : [sch. I, table A, interpretation 96, Companies Act] पूंजी मोचनार्थ आरक्षित/रिजर्व

capital redemption reserve account : [s. 80(1)(d), Companies Act] पूंजी मोचन आरक्षित खाता

capital redemption reserve fund : [sch. I, table A, interpretation 46(b), Companies Act] पूंजी मोचन आरक्षित निधि

capital, reduction of : पूंजी घटाव

capital reserve : [sch. IV, pt. III, item 7(1)(c), Companies Act] पूंजी आरक्षित/रिजर्व ; आरक्षित पूंजी

capital sentence : [s. 416, margin., Cr. P.C.] मृत्यु दंड

capital, share : शेयर पूंजी

capital stock : [s. 20(bb), Indian Trusts Act] पूंजी स्टॉक

capital structure : 1. the composition of the capital (of a company) [s. 32(ix)(g)(i), Payment of Bonus Act] पूंजी की संरचना ; 2. [s. 3(2A)(b), Insurance Act] पूंजी संघटन

capital structure earning prospects : [s. 3(2A)(b), Insurance Act] पूंजी संघटन उपार्जन संभावनाएं

capital sum : 1. [s. 57(a)(1), T.P. Act] मूलधन ; 2. [s. 35A(4), Income-tax Act and art. 275(1), first prov., Const.] पूंजी राशि

capital, subscribed : [s. 148(1), Companies Act] प्रतिश्रुत पूंजी

capital, trading : व्यापारिक पूंजी

capital, uncalled : अनमांगी पूंजी

capital, unpaid : असदत्त पूंजी

capital, watered : अवमूल्यित पूंजी

capital, working : कामकाज पूंजी

capital works : [s. 7A(2), Indian Electricity Act] पूंजी संकर्म

capitalisation : [sch. I, table A, interpretation 97(2)(b), Companies Act] पूंजीकरण

capitalisation of profits : [s. 205(3), Companies Act] लाभों का पूंजीकरण

capitalisation of reserve : आरक्षित निधि का पूंजीकरण

capitalisation of revenue expenditure : राजस्व व्यय का पूंजीकरण ; संचालन व्यय का पूंजीकरण

capitalised : [s. 2(22), Income-tax Act] पूंजीकृत

capitalised interest : पूंजीकृत ब्याज

capitalised profit : पूंजीकृत लाभ

capitalised value : [s. 14, prov., Banaras Hindu University Act] पूंजीकृत मूल्य

capitalised value of the income : [s. 6(2), Gift-tax Act] आय का पूंजीकृत मूल्य

capitation fee : प्रतिव्यक्ति फीस

capitation tax : प्रतिव्यक्ति कर

capricious : not guided by steady judgment, intent or purpose [s. 61, ill. (viii), Indian Succession Act] अनुचित ; चंचल ; अस्थिर मन

capricious partiality : [s. 61, ill. (viii), Indian Succession Act] अनुचित पक्षपात

capriciously retract their consent : [s. 128, ill. (iv), Indian Succession Act] अनुचित रूप से अपनी सहमति वापस लेना

captain : 1. chief head, the master or commander of a vessel of any kind कप्तान ; 2. [s. 62, Navy Act] कैप्टन

captive : [s. 2(8), *Electricity Act*] आबद्ध

captive animal : [s. 2(c), *Prevention of Cruelty to Animals Act*] बंधुआ पशु

captive animals : [s. 2(5), *Wild Life (Protection) Act*] बन्दी प्राणी

captive consumption : आबद्ध खपत

captivity : state of being kept in confinement [3rd sch., art. 14, *Geneva Conventions Act*] बंदी स्थिति

captivity or confinement : [s. 2(c), *Prevention of Cruelty to Animals Act, 1960*] बंधुआ हालत या परिरोध

captor : 1. one who takes by force a prisoner or a prize at sea [s. 1, *Indian Trust Act*] प्रग्रहीता ; 2. [s. 9(1), *Naval and Aircraft Prize Act*] पकड़ने वाला

capture : the fact of taking forcibly or by stratagem [s. 114, ill. (b), *Indian Evidence Act*] पकड़ना ; [s. 66E(b), *Information Technology Act*] चित्र खींचना

capture card : [3rd sch., art. 70, *Geneva Conventions Act*] कैदी कार्ड

capture, seizure, prize and reprisal : [s. 4(3), *Naval and Aircraft Prize Act*] पकड़ना, अभिगृहीत करना, प्राइज के तौर पर लेना और प्रतिशोधवश लेना

captured animal : [s. 2(1), *Prevention of Cruelty to Animals Act, 1890*] पकड़ा हुआ पशु

capturing force : [s. 9(2), *Naval and Aircraft Prize Act*] पकड़ने वाला बल

captures : [s. 2(e), *Marine Insurance Act*] प्रग्रहण

car : [s. 292(2), *excep. (b)(ii), I.P.C.*] रथ

car refreshment room manager : यान उपाहार कक्ष प्रबंधक

caralace : [s. 2(31)(b), *Wild Life (Protection) Act*] पृष्ठ बर्म

carat : a twenty-fourth part used in expressing the proportionate fineness of a gold alloy [s. 2(e), *Gold (Control) Act*] केरेट

carcass of animal : [s. 36(1)(vi), *Income-tax Act*] जीवजंतु का शव

carcass utilisation : पशुशव उपयोग

card cabinet, index : सूचक कार्ड केबिनेट

card, dead : बेकार कार्ड

card games : [s. 74A(2)(d), *Income-tax Act*] ताश के खेल

card, guide : निर्देश कार्ड

card, index : सूचक कार्ड

card index clerk : कार्ड सूचक लिपिक

card index drawer : कार्ड सूचक दराज

card, name : नाम कार्ड

card ticket : [s. 65, *Indian Railways Act*] कार्ड-टिकट

card, trade : व्यापार कार्ड

cardamom growing interest : [s. 4(3)(c)(ii), *Cardamom Act*] इलायची उपजाने में हितबद्ध

cardamom trade interest : [s. 4(3)(c)(iii), *Cardamom Act*] इलायची के व्यापारियों के हित

cardinal principle : मुख्य सिद्धांत

carding : the process in which fibres (as cotton etc.) are manipulated into silver form prior to spinning [sch. I, item 25(d), *Employees' Provident Funds and Miscellaneous Provisions Act*] धुनाई

carding machine : [sch. I, item 8(1), *Industries (Development and Regulation) Act*] धुनन यंत्र ; धुनाई यंत्र

cardiology : [1st sch., *Indian Medical Council Act*] हृदय रोग विज्ञान

cardio-thoracic and vascular surgery : [1st sch., *Indian Medical Council Act*] हृदय, वक्ष और वाहिका शल्य विज्ञान

care : 1. charge; responsibility for well-being [s. 466(1), *Cr. P.C.*] देख-रेख; देखभाल; 2. serious attention, especially attention, accompanied by caution, wariness etc. [s. 52, *I.P.C.*] सतर्कता ; सावधानी

care and caution : [s. 80, *I.P.C.*] सतर्कता और सावधानी

care and custody of the goods : [s. 44, *Sale of Goods Act*] माल की देख-रेख और अभिरक्षा

care and pains : [s. 22(1), *Guardians and Wards Act*] सतर्कता और परिश्रम

care, entrusted to his : [s. 56(2)(d), *Navy Act*] उसे रक्षार्थ न्यस्त

care or charge : [s. 3, *Prevention of Cruelty to Animals Act*] देख-रेख या भारसाधन

career : वृत्ति ; व्यवसाय

career development : कैरियर का विकास

career, educational : शैक्षणिक जीवन

career management : वृत्ति प्रबंध ; व्यवसाय प्रबंध

career planning : कैरियर विषयक योजना

careful observance : सतर्क अनुपालन ; सावधानी से अनुपालन

carelessness, common : [s. 114, ill. (b), *Indian Evidence Act*] सामान्य असावधानी

caretaker : केयरटेकर ; अभिरक्षक

cargo : goods shipped for carriage [s. 2(aa), *Dock Workers (Regulation of Employment) Act*] स्थोरा

cargo loaded : [sch., pt. II, item 1(i), *Commercial Documents Evidence Act*] लादा गया स्थोरा

caricature : grotesque or ludicrous representation by exaggeration of parts, as in a portrait [s. 3, ill. 3 and s. 32, ill. (m), *Indian Evidence Act*] उपहासांक ; उपहासांकन

carnal copulation : [form 43, *Indian Divorce Act*] लैंगिक संभोग

carnal intercourse : sexual intercourse [s. 377, *I.P.C.*] इंद्रिय भोग

carnival : [s. 124(1), *Cantonments Act*] आनन्दोत्सव

carpenter : [sch., item 2, *Assam Rifles Act*] बढई

carpenter rigger : बढई सज्जक

carriage : 1. means of conveyance especially a wheeled vehicle [s. 4, *Explosives Act*] गाड़ी ; 2. [s. 3(10), *Indian Railways Act*] सवारी डिब्बा ; 3. the act of carrying वहन

carriage account : वहन लेखा

carriage and cartage account : वहन और हुलाई लेखा

carriage and wagon inspector : सवारी और माल डिब्बा निरीक्षक

carriage charges : वहन प्रभार

carriage cleaner : गाड़ी क्लीनर

carriage cleaning inspector : डिब्बा सफाई निरीक्षक

carriage cleaning supervisor : डिब्बा सफाई पर्यवेक्षक

carriage inward : आवक वहन व्यय

carriage of goods : [sch. I, art. 1(e), *Indian Carriage of Goods by Sea Act*] माल वहन

carriage of mail and postal packages : [2nd sch., item 2(2), *Carriage by Air Act*] डाक और डाक के पैकेजों के वहन

carriage of passengers or goods by land, water or air : [s. 2(1)(a)(ii), *Essential Services Maintenance Act*] भूमार्ग ; जलमार्ग या वायु मार्ग द्वारा यात्रियों या माल का वहन

carriage of records : अभिलेखों का वहन

carriage outward : जावक वहन व्यय

carriage performed in extraordinary circumstances : [2nd sch., item 35, *Carriage by Air Act*] असाधारण परिस्थितियों में किए गए वहन

carriages, end-opening : [rule 121(3), *Red Tariff No. 19*] सिर पर खुलने वाले डिब्बे

carried down : अधोनीत शेष

carried forward : [s. 33(3)(b), *Income-tax Act*] अग्रनीत किया गया ; [3rd sch., item 3(iii), *Payment of Bonus Act*] अग्रनीत

carrier : one who carries; one employed or engaged in the business of carrying goods for hire by land, water or air [preamble, *Indian*

Carriage of Goods by Sea Act] वाहक

carrier attendant : वाहक परिचर

carrier, common : सामान्य वाहक

carrier vessel : [s. 3(c), *Marine Products Export Development Authority Act*] वाहक जलयान

carry : to convey [s. 4, *Army Act*] वहन करना ; ले जाना

carry back of losses : पिछले लाभ से हानिपूर्ति

carry forward : to transfer to the succeeding column, page or book or to the next account अग्रनीत करना ; [s. 52(4), *prov. II, Mines Act*] अग्रनयन

carry forward of loss : [s. 66, *Income-tax Act*] हानि को अग्रनीत करना

carry forward rule : अग्रनयन सिद्धांत

carry into effect : [s. 180, *Army Act*] क्रियान्वित करना ; कार्यान्वित करना ; प्रभावी करना ; प्रभावशील करना

carry on any occupation : [art. 19(1)(g), *Const.*] कोई उपजीविका करना

carry on business : to keep up business [s. 17(1)(a), *Companies Act and art. 19(6), Const.*] कारबार करना ; [s. 6, *expln. 2, Indian Partnership Act*] कारबार चलाना

carry on business for profit : [s. 232(3)(c), *Companies Act*] लाभ के लिए कारबार करना

carry on general insurance business : [s. 2(e), *General Insurance (Emergency Provisions) Act*] साधारण बीमा कारबार चलाना

carry or wear : ले जाना या धारण करना

carry out : 1. to carry into practice [s. 5(b), *Plantations Labour Act*] कार्यान्वित करना ; 2. to execute [s. 6(1)(b), *Coal Mines Labour Welfare Fund Act*] निष्पादन करना ; संपादन करना ; 3. to accomplish पालन करना ; निभाना ; 4. to put into operation चलाना

carry out functions : [s. 21(1)(d), *Damodar Valley Corporation Act*] कार्यों का संपादन करना

carry out obligations : [s. 11(c), *Army Act*] बाध्यता निभाना

carry out orders : [s. 12(c), *Army Act*] आदेशों का पालन करना

carry over : अग्रनीत करना

carry over facilities : [s. 9(2)(g), *Securities Contracts (Regulation) Act*] मिति बढ़ाने की सुविधाएं

carry to the credit of the Central Government : [s. 11, *Coasting Vessels Act*] केंद्रीय सरकार के नाम जमा करना

carry token : [s. 26, *Plantations Labour Act*] टोकन पास करना

carrying capacity (C.C.) : [rule 2(e), *Red Tariff No. 19*] वहन क्षमता (व. क्ष.)

carrying capacity of rolling stock : [s. 93, *Indian Railways Act*] चल स्टाक की वहन क्षमता

carrying forward : अग्रनयन

carrying interest : [s. 21(1), *prov., Industrial Finance Corporation Act*] ब्याज

carrying into effect the purposes of this Act : [s. 13(d), *Charitable Endowments Act*] इस अधिनियम के प्रयोजनों को कार्यान्वित करना

carrying into execution : 1. [s. 41, *Plantations Labour Act*] निष्पादन करना ; 2. [s. 113, *Factories Act*] निष्पादन करना ; निष्पादित करना

carrying on any duty imposed : [s. 40(2)(b), *Finance Act, 1979*] अधिरोपित किसी कर्तव्य का निर्वहन करना

carrying on of activity for profit : [s. 2(15), *Income-tax Act*] लाभ के लिए क्रियाकलाप का चलाया जाना

carrying on the business of banking : [s. 80P(2)(a)(i), *Income-tax Act*] बैंककारी कारबार में लगा हुआ

carrying on trade : [art. 19(6)(ii), *Const.*] व्यापार चलाया जाना

carrying out inquiries : [s. 7(2)(a), *Sugarcane Act*] जांच करना

carrying out the provisions : [s. 15(1), *Chartered Accountants Act*] उपबंधों को क्रियान्वित करना

carrying rejection communication : [s. 28(5), *Foreign Exchange Regulation Act*] नामंजूरी संसूचित करने की संसूचना

cart : [s. 4(4), *Explosives Act*] छकड़ा ; गाड़ी

cartal : [s. 2(c), *Competition Act*] व्यापार संघ

cart-man : [sch., item 2, *Assam Rifles Act*] गाड़ी हांकने वाला

cartographer : मानचित्रकार ; नक्शानवीस

cartoonist : one who draws cartoons [s. 2(f), *Working Journalists and Other Newspaper Employees' (Conditions of Service) and Miscellaneous Provisions Act*] व्यंग चित्रकार

cartridge : [s. 4(1)(b), *Explosives Act*] कारतूस

carving : decorative sculpture [preamble, *Ancient Monuments and Archaeological Sites and Remains Act*] नक्काशी

case : 1. condition; state of being; situation [s. 44(a), *Indian Partnership Act*] दशा ; 2. a cause of suit; a state of things requiring discussion, decision or investigation [s. 127(2), *expln., Income-tax Act*] मामला (केस) ; 3. a decided case निर्णय ; 4. covering; box [s. 2(1)(b), *Trade and Merchandise Marks Act*] पेटी

case be remanded : [s. 99, *C.P.C.*] मामला प्रतिप्रेषित किया जाए

case book : compilation of extracts from leading cases on a particular subject, designed as a teaching aid निर्णय पुस्तक

case has no merit : मामले में कोई सार नहीं है ; मामले में कोई दम नहीं है

case law : law established by judicial decisions निर्णयज विधि ; निर्णयजन्य विधि ; निर्णय विधि

case of a continuing failure, in the : [s. 15B(3), *Wealth-tax Act*] चालू रहने वाली असफलता की दशा में

cash : नकदी ; रोकड़

cash advance : [s. 369(2)(b), *expln., Companies Act*] नकद अग्रिम

cash and pay department : रोकड़ और वेतन विभाग

cash at bank : बैंक नकदी

cash balance : 1. [s. 4(1), *Metal Corporation of India (Acquisition of Undertaking) Act*] रोकड़ बाकी ; नकद बाकी ; 2. [s. 3(2), *Indian Iron and Steel Company (Taking Over of Management) Act*] नकद अतिशेष

cash balance in hand : [s. 454(1)(a), *Companies Act*] हाथ में नकद अतिशेष ; हाथ में रोकड़ बाकी

cash balance report : रोकड़ शेष रिपोर्ट

cash basis : रोकड़ आधार

cash book, bank column : बैंक स्तंभ रोकड़ बही

cash book, columnar : खानेदार रोकड़ बही

cash book, day book or journal : [s. 3, *Bankers' Books Evidence Act*] रोकड़ बही, दैनिक बही या रोजनामचा (जरनल)

cash book, petty : खुदरा रोकड़ बही

cash book, three columnar : तीन खानों वाली रोकड़ बही

cash charges : नकद प्रभार

cash clerk : [s. 2(h), *Motor Transport Workers Act*] रोकड़ क्लर्क ; रोकड़ लिपिक

cash consideration : [s. 2(22)(e)(i), *Income-tax Act*] नकद प्रतिफल

cash counter : रोकड़ पटल ; रोकड़ काउंटर

cash counter clerk : रोकड़ पटल लिपिक

cash credit agreements : [s. 293, *expln. II, Companies Act*] नकद प्रत्यय ठहराव

cash credit arrangement : रोकड़ उधार व्यवस्था

cash crop : नकदी फसल

cash equivalent : [s. 59(3), *Factories Act*] नकद समतुल्य

cash in hand : [s. 4(1), *Sick Textile Undertakings (Nationalisation) Act*] हाथ नकदी ; [s. 4(1), *Metal Corporation of India (Acquisition of Undertaking) Act*] हाथ की रोकड़

cash in transit : मार्गस्थ रोकड़

cash memorandum : [s. 9(1), *Drugs (Control) Act*] कैश मैमो

cash order : नकदी आदेश

cash paid book : संदत्त रोकड़ बही

cash payment in lieu of the payment of the annuity : [s. 80C(2)(g)(2), *Income-tax Act*] वार्षिकी के संदाय के बदले में नकद संदाय

cash, petty : खुदरा रोकड़

cash price instalment : [s. 7(1)(a), *Hire-purchase Act*] नकद कीमत किस्त

cash purchases : नकद क्रय

cash received book : प्राप्त रोकड़ बही

cash recovery : नकद वसूली

cash refunds : नकद प्रतिदाय

cash remittance : नकद प्रेषण

cash requisition, emergency : आपात नकद अध्यक्षता

cash reserve : नकद आरक्षित ; नकद आरक्षित निधि

cash sale : नकद विक्रय

cash transaction : नकद संव्यवहार

cash value : [s. 2(b)(i), *Employees' Provident Funds and Miscellaneous Provisions Act*] नकद मूल्य

cashier : 1. an officer or agent whose business is mainly to take care of the money of an institution or a private person, or of a firm or public company [s. 499, 7th excep., *I.P.C.*] रोकड़िया ; खजांची ; 2. to dismiss with disgrace [s. 2(2), *Army Act*] सकलंक पदच्युत करना

cashier, chief : मुख्य रोकड़िया

casings : 1. [s. 2(p), *Indian Electricity Act*] केस ; केसिंग ; 2. [s. 3(4), *Indian Telegraph Act*] वेष्टन

casik : [s. 2(b), *Indian Standards Institution (Certification Marks) Act*] मंजूषा

casnet : [s. 2(1)(l), *Trade and Merchandise Marks Act*] संदूकची

cassab : कस्साब ; कसाई

cast : 1. to throw down; to drop छोड़ना ; संत्यक्त करना ; 2. something that is formed by casting in mould or form [s. 2(za), *Copyright Act*] कास्ट ; 3. the assignment of various parts of a play to several actors पात्र योजना

cast away : to throw away संत्यक्त करना

caste : [s. 7, *North-Eastern Hill University Act and art. 15(1) and art. 23(2), Const.*] जाति

caster : ढलाईकार

casting vote : the vote given by the Chairman or President of a deliberative assembly in case of equality of votes [s. 132(4), *Army Act and art. 100(1), Const.*] निर्णायक मत

castings and forgings : [sch. I, item 1-A(3), *Industries (Development and Regulation) Act*] ढाल कर और पीट कर बनाई गई वस्तुएं

casual : 1. subject to or produced as a result of chance आकस्मिक ; 2. occasional आकस्मिक ; नैमित्तिक

casual and non-recurring nature : [s. 10(3), *Income-tax Act*] आकस्मिक और अनावर्ती प्रकृति

casual artist : नैमित्तिक कलाकार

casual election : [s. 2(vi), *Cantonments Act*] आकस्मिक निर्वाचन

casual labour : नैमित्तिक मजदूर

casual leave : [s. 7, *Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act*] आकस्मिक छुट्टी

casual service : नैमित्तिक सेवा

casual vacancy : a vacancy occurring not by efflux of time but casually, such as by resignation, removal or death of an incumbent [s. 150, *Representation of the People Act, 1951*] आकस्मिक रिक्ति

casual workman : [s. 25M(1), *Industrial Disputes Act*] आकस्मिक कर्मकार

casualty : 1. an unfortunate occurrence [s. 32(b), *Inland Vessels Act*] अपघटन ; 2. serious accident दुर्घटना

casualty officer : आपात अधिकारी

casus omissus : a case not provided for (as by a statute) and therefore governed by common law अनुबंधित विषय

catalogue : 1. a list of books etc. [s. 76(1)(c), *Trade and Merchandise Marks Act*] सूचीपत्र ; 2. a complete enumeration of items arranged systematically in a pamphlet [s. 2(d), *Weekly Holidays Act*] प्रसूची ; 3. [s. 28(2)(i), *Salarjung Museum Act*] सूची

cataloguer : सूचीकार

catalytic convertor : [s. 110(1)(n), *Motor Vehicles Act*] उत्प्रेरक परिवर्तक

catamarans : दोनावा

catching : [s. 80P(2)(a)(vii), *Income-tax Act*] पकड़ना

catchment area : the entire area from which drainage is received by a body of water (as a reservoir, lake or river) [s. 48(5)(ii), *Punjab Reorganisation Act*] आवाह क्षेत्र ; जलागम क्षेत्र

catchword : सूचक शब्द

category : 1. a class, group or classification of any kind [s. 25G, *Industrial Disputes Act*] प्रवर्ग ; 2. [s. 197A, *Companies Act*] कोटि

category of amount : [s. 58A(7)(b), *explan., Companies Act*] रकम का प्रवर्ग

category of persons : [s. 4(1), *Departmental Inquiries (Enforcement of Attendance of Witnesses and Production of Documents) Act*] कोटि के व्यक्ति

category of securities : [s. 9(2)(a)(i), *Securities Contracts (Regulation) Act*] प्रवर्ग की प्रतिभूतियां

category of staff : [s. 2(b), *North-Eastern Hill University Act*] प्रवर्ग के कर्मचारी

caterer : खानपान प्रबंधक

catering establishment : [s. 7(2)(n), *Payment of Wages Act*] खानपान स्थापन

catering inspector : खानपान निरीक्षक

catering supervisor : खानपान पर्यवेक्षक

cattle : 1. beasts subject to ownership [s. 425, *ill. (h), I.P.C.*] ढोर ; 2. [s. 3, *Cattle-trespass Act*] पशु

cattle breeding : पशु प्रजनन

Cattle Development Officer : पशु विकास अधिकारी

cattle feed : पशु खाद्य ; पशु दाना

cattle insurance : पशु बीमा

cattle pounds : [s. 29(1)(v), *Manipur (Hill Areas) District Councils Act*] कांजी हाउस

cattle shed : पशुशाला ; पशुओं के लिए सायवान ; [s. 2(54), *Delhi Municipal Corporation Act*] पशु शैड

cattle sterility officer : पशु बंध्यता अधिकारी

cattle trespass : पशु अतिक्रम

causal relation : causal relation means that the plaintiff should prove that the breach of duty by the defendant was the legal cause of the damage complained of by him. Link in the chain of causation, relation between cause and the effect/result कारण संबंध

cause : 1. a suit or litigation, an action of law [s. 161, *ill. (a), I.P.C.*] मामला ; 2. that which produces an effect or result [s. 69A(2), *T.P. Act*] हेतुक ; 3. reason [sch., item 40(3), *Aligarh Muslim*

University Act] कारण ; 4. to bring about an effect; to be the cause of [s. 301, I.P.C.] कारित करना ; 5. to induce (to do) कराना

cause an election to be held : [s. 8, *Religious Endowments Act*] निर्वाचन कराना

cause and effect : कार्य-कारण

cause, apparent : [s. 174(1), *Cr. P.C.*] दृश्यमान कारण ; दृश्यमान हेतुक

cause apprehension : [s. 94, *I.P.C.*] आशंका कारित होना ; आशंका कारित करना

cause death : to effect or bring about death [s. 304A, *I.P.C.*] मृत्यु कारित करना

cause disturbance of public tranquility : [long title, *Prevention of Seditious Meetings Act*] लोक प्रशांति में विघ्न होना

cause list : मामला सूची

cause of action : the fact or combination of facts which gives rise to a right to sue [s. 20 and Or. 7, r. 1(e), *C.P.C.*] वाद हेतुक

cause of action joined in one suit : [Or. 2, r. 6, *C.P.C.*] वाद हेतुक, जो एक ही वाद में संयोजित है

cause of collision : a case of collision टक्कर का मामला

cause of complaint : [s. 62, *Navy Act*] परिवाद करने का हेतुक

cause of exceptional nature, by any : [Or. 7, r. 11, *prov.*, *C.P.C.*] असाधारण प्रकृति के कारण से

cause of Hindi : हिन्दी का हित

cause of salvage : a legal proceeding involving claim to a reward payable to those by whose exertions, ships or goods were saved from the danger of the sea, fire etc. [s. 140, *C.P.C.*] उद्धारण का मामला

cause of towage : a case of towage [s. 140, *C.P.C.*] अनुकर्षण का मामला

cause or matter : [art. 136(1), *Const.*] वाद या मामला

cause, showing : हेतुक दर्शित करना

cause them to be laid, shall : [art. 115(1), *Const.*] उनको रखवाएगा

cause to be cast away : [s. 425, *ill. (e)*, *I.P.C.*] संत्यक्त करा देना

cause to be destroyed (any dog) : [s. 119(3)(a), *Cantonments Act*] (कुत्ता) मरवा देना

cause to be produced : [s. 35(1)(b), *Gift-tax Act*] पेश करवाना

causeway : [s. 2(m), *Indian Electricity Act*] काजवे ; [s. 2(r), *Delhi Police Act*] सेतु

cause ways : [s. 2(e)(ii), *Control of National Highways (Land and Traffic) Act*] सेतु मार्ग

cause written notice to be served : [s. 83, *T.P. Act*] लिखित सूचना की तामील कराना

cause wrongful loss : [s. 418, *I.P.C.*] सदोष हानि पहुंचाना

caused to him : [s. 54(b), *Indian Contract Act*] उसको कारित हुआ

causes of its summons : [art. 87(1), *Const.*] आह्वान के कारण

causing fear of hurt : [2nd sch., form No. 32, *Cr. P.C.*] उपहृति का भय कारित करना

causing of miscarriage : [s. 311, *I.P.C.*] गर्भपात कारित करना

causing restraint : [2nd sch., form No. 32, *Cr. P.C.*] अवरोध कारित करना

causing the loss : that which causes loss [s. 44(b), *Limitation Act*] हानि पहुंचाने वाली

causing the mortgage to be merged : [s. 101, *T.P. Act*] बंधक का विलयन कारित करना

caution : 1. the taking of heed [s. 80, *I.P.C.*] सावधानी ; 2. a precept or warning against evil of any kind चेतावनी

caution list : सतर्कता सूची

caution money : अवधान-द्रव्य ; जमानत का रुपया

caveat : a legal notice given by an interested party to some officers not to do a certain act until the party is heard in opposition केवियट

caveator : one that files a caveat केवियटकर्ता

cease : [s. 6(4), *Prevention of Cruelty to Animals Act*] नहीं रह जाना ; [art. 94(a), *Const.*] न रहना ; परिवरित हो जाना ; प्रविरत हो जाना ; समाप्त हो जाना ; छोड़ देना

ceasefire : a suspension of active hostilities युद्धविराम

cease on becoming insolvent : [s. 12, *T.P. Act*] दिवालिया होने पर समाप्त हो जाना

cease on marriage : [s. 9(6), *Hindu Minority and Guardianship Act*] विवाह हो जाने पर समाप्त हो जाना

cease to be : to discontinue; to become extinct [s. 36(1)(c), *Indian Partnership Act*] न रहना

cease to be a partner : [s. 36(1)(c), *Indian Partnership Act*] भागीदार न रहना

cease to be enforceable : [s. 2(j), *Indian Contract Act*] प्रवर्तनीय न रहना

cease to be levied : [s. 6, *Terminal Tax on Railway Passengers Act*] उद्गृहीत नहीं किया जाएगा

cease to be member : [s. 5(2), *Press Council Act*] सदस्य न रह जाना

cease to continue in being : [s. 8(1), *Industries (Development and Regulation) Act*] अस्तित्व में न रहना

cease to exercise jurisdiction : [s. 326(1), *Cr. P.C.*] अधिकारिता का प्रयोग न करना

cease to exist : [s. 23, *T.P. Act*] अस्तित्वहीन होना

cease to have effect : [s. 17(3), *Air Corporations Act*] प्रभावहीन हो जाना

cease to hold office : [s. 3(5), *Burn Company and Indian Standard Wagon Company (Taking Over of Management) Act and art. 148(4), Const.*] पद धारण करने से प्रविरत हो जाना ; पद पर न रह जाना

cease to operate : प्रवृत्त न रह जाना ; [art. 123(2), *Const.*] प्रवर्तन में नहीं रहना

cease to reside : [s. 19-I, *prov.*, *Inland Vessels Act*] निवास करना छोड़ देना

cease to warrant continuance of approval : [fourth sch., pt. B, item 2(1), *Income-tax Act*] अनुमोदन का जारी रखना ; समर्थित नहीं करना

ceased, after the disability has : नियोग्यता का अंत होने के पश्चात्

ceded reassurance : [s. 27, *Insurance Act*] अध्यर्पित पुनर्बीमा

ceiling : the uppermost limit (of prices, wages, possessions etc.) [s. 4(2), *Hindu Succession Act and art. 31A, second prov., Const.*] अधिकतम सीमा

ceiling, fixation of : [s. 4(2), *Hindu Succession Act*] अधिकतम सीमा नियत करना

ceiling or top : [s. 11(1)(d), *Factories Act*] छत या ऊपरी हिस्सा

ceiling price : अधिकतम कीमत

celebration of ceremony : [s. 34(e), *Guardians and Wards Act*] गृह कर्म का अनुष्ठान

cell : प्रकोष्ठ

cellars : [s. 3(j)(iii), *Delhi Apartment Ownership Act*] तलकक्ष

cemetery endowment fund : श्मशान विन्यास निधि

ensor : सेंसर

ensor officer : सेंसर अधिकारी

ensorship of films : चलचित्रों का सेंसर

censure : an unfavourable criticism [s. 119(ii), *Navy Act*] परिनिंदा ; to blame or condemn; to criticize unfavourably [sch. 5(4), *Aligarh Muslim University Act*] परिनिंदा करना

censure motion : परिनिंदा प्रस्ताव

censure, vote of : परिनिंदा प्रस्ताव

Census, 1971 : [art. 55(3), *expln., prov. and art. 81(3), prov., Const.*] 1971 की जनगणना

census figures : [s. 2(e), *Delimitation Act*] जनगणना के आंकड़े

census of firearms : [s. 42(1), *Arms Act*] अग्न्यायुधों की गणना

census officer : जनगणना अधिकारी

central accounts : केंद्रीय लेखे

central accounts office : केंद्रीय लेखा कार्यालय

central accounts section : केंद्रीय लेखा अनुभाग

Central Act : [s. 3(7), *General Clauses Act*] केंद्रीय अधिनियम

central adjustment register : केंद्रीय समायोजन रजिस्टर

Central Advisory Board of Education : केंद्रीय शिक्षा सलाहकार बोर्ड

Central Advisory Council : केंद्रीय सलाहकार परिषद्

central audit : केंद्रीय लेखापरीक्षा ; केन्द्रीय संपरीक्षा

Central Board of Direct Taxes : [s. 2(v), *Gift-tax Act*] केंद्रीय प्रत्यक्ष कर बोर्ड

Central Board of Excises and Customs : [s. 2(a), *Central Board of Revenue Act*] केंद्रीय उत्पाद-शुल्क और सीमाशुल्क बोर्ड

Central Board of Film Censors : केंद्रीय फिल्म सेंसर बोर्ड

Central Board of Irrigation and Power : केंद्रीय सिंचाई और विद्युत बोर्ड

Central Board of Revenue : [s. 2(f), *Wealth-tax Act*] केंद्रीय राजस्व बोर्ड

Central Board of Secondary Education : [second sch., item 11(1)(xix), *Jawaharlal Nehru University Act*] केंद्रीय माध्यमिक शिक्षा बोर्ड

Central Budget : केंद्रीय बजट

Central Building Research Institute : केंद्रीय भवन-निर्माण अनुसंधान संस्थान

Central Bureau of Correctional Services : केंद्रीय समाज रक्षक ब्यूरो

Central Bureau of Educational and Vocational Guidance : केंद्रीय शिक्षा और व्यवसाय मार्गदर्शन ब्यूरो

Central Bureau of Intelligence : केंद्रीय आसूचना ब्यूरो

Central Bureau of Investigation : केंद्रीय जांच ब्यूरो

Central Civil Services (Medical Examination) Rules, 1957 : केंद्रीय सिविल सेवा (चिकित्सीय परीक्षा) नियम, 1957

Central Civil Services (Safeguarding of National Security) Rules, 1953 : केंद्रीय सिविल सेवा (राष्ट्रीय सुरक्षा का अभिरक्षण) नियम, 1953

Central Civil Services (Temporary Services) Rules, 1965 : केंद्रीय सिविल सेवा (अस्थायी सेवा) नियम, 1965

Central Claims Organisation : केंद्रीय दावा संगठन

Central Committee for Food-Standards : [s. 4(3)(xiii), *Insecticides Act*] केंद्रीय खाद्य मानक समिति

Central Co-operative Bank : [s. 2(dd), *Deposit Insurance and Credit Guarantee Corporation Act*] केंद्रीय सहकारी बैंक

Central Detective Training School : केंद्रीय गुप्तचर प्रशिक्षण स्कूल

Central Drug Laboratory : [s. 5(2)(iii), *Drugs and Cosmetics Act*] केंद्रीय औषधि प्रयोगशाला

Central Drugs Research Institute : [s. 5(2)(viii), *Drugs and Cosmetics Act*] केंद्रीय औषधि अनुसंधान संस्थान

Central Electricity Authority : केंद्रीय विद्युत प्राधिकारी/प्राधिकरण

Central Electricity Board : केंद्रीय विद्युत बोर्ड

Central Electro-Chemical Research Institute : केंद्रीय विद्युत-रसायन अनुसंधान संस्थान

Central Electronic Engineering Research Institute : केंद्रीय इलैक्ट्रॉनिक इंजीनियरी अनुसंधान संस्थान

Central Emergency Relief Training Institute : केंद्रीय आपात सहायता प्रशिक्षण संस्थान

Central Excise : केंद्रीय उत्पाद-शुल्क

Central Excise Collectorate : केंद्रीय उत्पाद-शुल्क कलकटरी

Central Excise Department : केंद्रीय उत्पाद-शुल्क विभाग

Central Excise Tariff : केंद्रीय उत्पाद-शुल्क टैरिफ

Central Finger Print Bureau : केंद्रीय अंगुलि छाप ब्यूरो

Central Flood Control Board : केंद्रीय बाढ़ नियंत्रण बोर्ड

Central Food Laboratory : केंद्रीय खाद्य प्रयोगशाला

Central Forensic Institute : केंद्रीय न्यायालयिक संस्थान

Central Forestry Commission : केंद्रीय वन आयोग

Central Fuel Research Institute : केंद्रीय ईंधन अनुसंधान संस्थान

Central Glass and Ceramic Research Institute : केंद्रीय कांच और मृत्तिका अनुसंधान संस्थान

Central Government : [s. 3(8), *General Clauses Act*] केंद्रीय सरकार

Central Government accounts : केंद्रीय सरकार के लेखे

Central Government Health Services : केंद्रीय सरकार स्वास्थ्य सेवा

Central Government Intelligence Organisation : केंद्रीय सरकार आसूचना संगठन

Central Government Special Deposit Scheme : केंद्रीय सरकार विशेष जमा स्कीम

Central Hindi Directorate : केंद्रीय हिंदी निदेशालय

Central Indian Medicinal Plants Organisation : केंद्रीय भारतीय औषधि पादप संगठन

Central Industrial Security Force : [long title, *Central Industrial Security Force Act*] केंद्रीय औद्योगिक सुरक्षा बल

Central Institute for Training in Industrial Relations : केंद्रीय उद्योग संबंध प्रशिक्षण संस्थान

Central Institute of Education : केंद्रीय शिक्षा संस्थान

Central Institute of Fisheries Operatives : केंद्रीय मीन उद्योग परिचालन संस्थान

Central Institute of Research and Training in Employment Service : केंद्रीय अनुसंधान तथा रोजगार प्रशिक्षण सेवा संस्थान

Central Institute of Research of Indigenous System of Medicine : केंद्रीय स्वदेशी चिकित्सा पद्धति अनुसंधान संस्थान

Central Investigation Agency : केंद्रीय अन्वेषण एजेंसी

Central Land Mortgage Bank : [s. 2(c), *Agricultural Refinance Corporation Act*] केंद्रीय भूमि बंधक बैंक

Central Law : केंद्रीय विधि

Central Leather Research Institute : केंद्रीय चर्म अनुसंधान संस्थान

Central Legal Service : [s. 252(2), *Income-tax Act*] केंद्रीय विधि सेवा

Central Legislature : [s. 3(6), *General Clauses Act*] केंद्रीय विधान-मंडल

Central Mechanical Engineering Research Institute : केंद्रीय यांत्रिक इंजीनियरी अनुसंधान संस्थान

Central Mining Research Station : केंद्रीय खनन अनुसंधान केंद्र

Central Monitoring Organisation : केंद्रीय अनुश्रवण संगठन

Central Ordnance Depot : केंद्रीय आर्डनेंस डिपो

Central Power Commission : केंद्रीय विद्युत आयोग

Central Prisoners of War Agency : [3rd sch., art. 30, *Geneva Conventions Act*] केंद्रीय युद्धबंदी अभिकरण

Central Provident Fund Commissioner : केंद्रीय भविष्य निधि आयुक्त

Central Public Health Engineering Research Institute : केंद्रीय लोक स्वास्थ्य इंजीनियरी अनुसंधान संस्थान

Central Public Works Department : केंद्रीय लोक निर्माण विभाग

Central Reference Library : केंद्रीय संदर्भ पुस्तकालय

Central Regional and Urban Planning Organisation : केंद्रीय प्रादेशिक और नगरीय योजना संगठन

Central Registry : केंद्रीय रजिस्ट्री

Central Research Institute : [s. 5(2)(iv), *Drugs and Cosmetics Act*] केंद्रीय अनुसंधान संस्थान

Central Revenue : केंद्रीय राजस्व

Central Road Fund : केंद्रीय सड़क निधि

Central Sales Organisation : केंद्रीय विक्रय संगठन

Central Sales Tax : केंद्रीय विक्रय कर

Central Salt and Marine Chemicals Research Institute : केंद्रीय नमक और समुद्री रसायन अनुसंधान संस्थान

Central Scientific Instruments Organisation : केंद्रीय वैज्ञानिक उपकरण संगठन

Central Secretariat Clerical Service : केंद्रीय सचिवालय लिपिक सेवा

Central Secretariat Services Selection Board : केंद्रीय सचिवालय सेवा प्रवरण बोर्ड

Central Silk Board : केंद्रीय रेशम बोर्ड

Central Social Welfare Board : केंद्रीय समाज कल्याण बोर्ड

Central Statistical Organisation : केंद्रीय सांख्यिकीय संगठन

Central Storage Department : केंद्रीय संचयन विभाग

Central Stores Department (India) : केंद्रीय भंडार विभाग (भारत)

Central Tabulation Unit : केंद्रीय सारणीयन एकक

Central Tasar Research Station : केंद्रीय टसर अनुसंधान केंद्र

Central Tea Board : केंद्रीय चाय बोर्ड

Central Tobacco Research Institute : केंद्रीय तंबाकू अनुसंधान संस्थान

Central Treasury Rules : केंद्रीय खजाना नियम

Central Treasury Section : केंद्रीय खजाना अनुभाग

Central University : केंद्रीय विश्वविद्यालय

Central Vigilance Commissioner : केंद्रीय सतर्कता आयुक्त

Central Wage Board for Plantation and Mining Industry : केंद्रीय पादप रोपण और खनन उद्योग मजदूरी बोर्ड

Central Warehousing Corporation : केंद्रीय भांडागारण निगम

Central Water and Power Commission : केंद्रीय पानी और बिजली आयोग

Central Water Laboratory : [s. 51(1)(a), *Water (Prevention and Control of Pollution) Act*] केंद्रीय जल प्रयोगशाला

centralisation : to draw to or concentrate at the centre केंद्रीयकरण

centralised arrangement : केंद्रीयकृत प्रबंध

centre : [s. 5(12), *North-Eastern Hill University Act*] केंद्र

Centre, Maternity and Child Welfare : प्रसूति और शिशु कल्याण केंद्र

centre, non-resident student : अनिवासी छात्र केंद्र

centre of study : [s. 2(g), *North-Eastern Hill University Act*] अध्ययन केंद्र

Centre, Primary Health : प्राथमिक स्वास्थ्य केंद्र

ceramic expert : मृत्तिका-शिल्प विशेषज्ञ

ceramist : मृत्तिका शिल्पी

cereal : [sch., item 10, *Khadi and Village Industries Commission Act*] अनाज

cerealist : धान्यविद्

cerebral palsy : [s. 2(e), *Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act*] प्रमस्तिष्क घात

ceremonial matters : समारोह कार्य

ceremonial parade : समारोह परेड

ceremonial uniform : [ch. XIX, *Railway Protection Force Regulation*] समारोही वर्दी

ceremonials : formal rites and ceremonies enjoined by law, protocol or customs for observance in religious worships, social affairs or court procedure [s. 184(2)(k), *Navy Act*] औपचारिकताएं

ceremonies : outward rites or observances held sacred (used with reference to religion) [s. 34(e), *Guardians and Wards Act*] गृह कर्म ; गृहकर्म

ceremony, marriage : [s. 496, *I.P.C.*] विवाह-कर्म

ceremony, religious : धार्मिक कर्म

certain : 1. fixed; exact; sure; inevitable निश्चित ; 2. particular [s. 25(1), *Sale of Goods Act*] अमुक ; 3. some [s. 380, *Cr. P.C.*] कुछ ; [s. 70 ill. (a) and (b), *T.P. Act*] कोई

certain cases : कतिपय दशाएं ; कुछ दशाएं

certain classes of persons : [preamble, *Payment of Bonus Act*] व्यक्तियों के कतिपय वर्ग

certain goods : [s. 72, ill.(b), *Indian Contract Act*] अमुक माल

certain marks : [s. 11(a), *Trade and Merchandise Marks Act*] कतिपय चिह्न ; कुछ चिह्न

certain parts of law : [long title, *Indian Contract Act*] विधि के कतिपय भाग

certainly : [preamble, *Indian Majority Act*] निश्चितता

certificate : a writing by which an officer or other person bears testimony that a fact has or has not taken place, etc.; a written testimony to the truth of any fact [s. 5(2), *University of Hyderabad Act*] प्रमाणपत्र

certificate as to fitness : [Or. 45, r. 3, *C.P.C.*] औचित्य के बारे में प्रमाणपत्र ; योग्यता के बारे में प्रमाणपत्र

certificate, character : चरित्र प्रमाणपत्र

certificate, clearance : [ch. 4, rule 404(3), *Railway Establishment Code*] अनापत्ति प्रमाणपत्र

certificate, completion : समापन प्रमाणपत्र

certificate, continuous discharge : चलत उन्मोचन प्रमाणपत्र

certificate, contribution : [s. 2(c), *Unit Trust of India Act*] अभिदाय प्रमाणपत्र

certificate for appeal to Supreme Court : [art. 134A, margin, *Const.*] उच्चतम न्यायालय में अपील के लिए प्रमाणपत्र

certificate for deduction at lower rate : [s. 197(1), *Income-tax Act*] निम्नतर दर पर कटौती के लिए प्रमाणपत्र

certificate, last pay : अंतिम वेतन प्रमाणपत्र

certificate, loadline : [s. 3(19), *Merchant Shipping Act*] भार रेखा प्रमाणपत्र

certificate lodged : [s. 112(3)(a), *Companies Act*] प्रमाणपत्र निविष्ट कर दिया गया

certificate, medical : स्वस्थता का चिकित्सीय प्रमाणपत्र

certificate of administration : a document certifying that a person has been granted authority to administer a particular property or estate of a particular person [s. 51, *Guardians and Wards Act*] प्रशासन प्रमाणपत्र

certificate of airworthiness : [sch., pt. I, s. 14, *Commercial Documents Evidence Act*] उड्डयन योग्यता का प्रमाणपत्र

certificate of appeal : a certificate that the case is fit for appeal to the higher court [1st sch., app. G. No. 12, *C.P.C.*] अपील करने के लिए प्रमाणपत्र

certificate of attendance : उपस्थिति प्रमाणपत्र

certificate of auditor : लेखापरीक्षक का प्रमाणपत्र

certificate of committal : [s. 17(1), *Extradition Act*] सुपुर्दगी का प्रमाणपत्र

certificate of competence : सक्षमता प्रमाणपत्र

certificate of competency : [s. 21(1), *Inland Vessels Act*] सक्षमता प्रमाणपत्र

certificate of fitness : [s. 33(1), *Motor Vehicles Act*] ठीक हालत में होने का प्रमाणपत्र ; [s. 27, *Plantations Labour Act*] योग्यता प्रमाणपत्र ; योग्यता का प्रमाणपत्र ; आरोग्यता प्रमाणपत्र ; स्वस्थता का प्रमाणपत्र

certificate of fitness of transport vehicle : [s. 33(1), *Motor Vehicles Act*] परिवहन यान के ठीक हालत में होने का प्रमाणपत्र

certificate of identity : [s. 4(2)(b), *Passports Act*] पहचान-पत्र

certificate of incorporation : [s. 23(1), *Companies Act*] निगमन प्रमाणपत्र

certificate of insurance : [sch., pt. I, s. 9, *Commercial Documents Evidence Act*] बीमा प्रमाणपत्र

certificate of issues : निर्गम प्रमाणपत्र

certificate of leave : छुट्टी प्रमाणपत्र

certificate of naturalisation : [s. 6(1), *Citizenship Act*] देशीयकरण प्रमाणपत्र

certificate of non-satisfaction of decree : [app. E, No. 3, *C.P.C.*] डिक्री की तुष्टि न होने का प्रमाणपत्र

certificate of origin : [s. 4, *Commercial Documents Evidence Act*] मूल स्थान प्रमाणपत्र ; उद्भव प्रमाणपत्र

certificate of posting : [s. 53(2), *Companies Act*] डाक में डाले जाने का प्रमाणपत्र

certificate of practice : 1. [s. 15(e), *Chartered Accountants Act*] व्यवसाय प्रमाणपत्र ; 2. [s. 5(2), *Notaries Act*] व्यवसाय का प्रमाणपत्र

certificate of profits : लाभ प्रमाणपत्र

certificate of recognition : [s. 13, *Orphanages and Other Charitable Homes (Supervision and Control) Act*] मान्यता प्रमाणपत्र

certificate of registration : [sch., pt. I, item 13, *Commercial Documents Evidence Act*] रजिस्ट्रीकरण प्रमाणपत्र

certificate of safety for flight : [sch., pt. II, item 8, *Commercial Documents Evidence Act*] उड़ान के लिए निरापद होने का प्रमाणपत्र

certificate of sale : 1. a certificate granted by the court to a purchaser at a court sale certifying the fact of purchase by him [Or. 21, r. 96, *C.P.C.*] विक्रय का प्रमाणपत्र ; 2. [s. 17(2)(xii), *Registration Act*] विक्रय प्रमाणपत्र

certificate of service : [s. 119(b)(ii), *Navy Act*] सेवा प्रमाणपत्र

certificate of share : [s. 2(26), first prov., *Companies Act*] अंश प्रमाणपत्र ; शेयर प्रमाणपत्र

certificate of sickness : [s. 97(2)(xvii) *Employees' State Insurance Act*] बीमारी का प्रमाणपत्र ; रुग्णता प्रमाणपत्र

certificate of survey : [s. 55(1), *Inland Vessels Act*] सर्वेक्षण प्रमाणपत्र

certificate of the nature referred to : [s. 22A(2), *Inland Vessels Act*] निर्दिष्ट प्रकार का प्रमाणपत्र

certificate of the Speaker : [art. 110(4), *Const.*] अध्यक्ष का प्रमाणपत्र

certificate officer : प्रमाणपत्र अधिकारी ; सर्टिफिकेट अफसर

certificate, provisional : [s. 19J(3), *Inland Vessels Act*] अंतिम प्रमाणपत्र

certificate to the effect : [s. 21(1), *Inland Vessels Act*] यह भाव रखने वाला प्रमाणपत्र

certificated master : [s. 72, *Inland Vessels Act*] प्रमाणपत्रित मास्टर

certification : the action of certifying [s. 86, *Indian Evidence Act*] प्रमाणन ; प्रमाणीकरण

certification centre : प्रमाणीकरण केंद्र

certification of costing fact : [s. 2(2)(iii), *Cost and Works Accountants Act*] लागत तथ्य का प्रमाणन

certification of financial fact : [s. 2(2)(iii), *Chartered Accountants Act*] वित्तीय तथ्य का प्रमाणन

certification trade mark : [s. 2(1)(c), *Trade and Merchandise Marks Act*] प्रमाणीकरण व्यापार चिह्न

certified copy : 1. a copy which is certified to be true [s. 76, *Indian Evidence Act*] प्रमाणित प्रति ; 2. [ss. 2(8) and 57(2), *Bankers' Books Evidence Act*] प्रमाणित प्रतिलिपि

certified extract : [Or. 21, r. 14, *C.P.C.*] प्रमाणित उद्धरण

certified in writing : [s. 86(3), *C.P.C.*] लिखित रूप में प्रमाणित

certified purchaser : a purchaser to whom a certificate of sale has been granted [s. 66(2), *C.P.C.*] प्रमाणित क्रेता

certify : to vouch for the truth; to attest; to testify in writing; to give a certificate of [s. 191, ill. (e), *I.P.C.*] प्रमाणित करना

certifying officer : [s. 2(e), *Industrial Employment (Standing Orders) Act*] प्रमाणकर्ता आफिसर

certifying surgeon : [s. 10(2), *Factories Act*] प्रमाणकर्ता सर्जन

certiorari : a writ issuing from a superior court calling up the record of a proceeding in an inferior court for review [art. 32(2) and art. 139, *Const.*] उत्प्रेषण

certiorari writ : [art. 32(2) and art. 139, *Const.*] उत्प्रेषण रिट

cess : an assessment, tax or levy [s. 14(1), *Cardamom Act*] उपकर (सेस)

cesspool : [s. 108(d), *Cantonments Act*] चहबच्चवा

cess revaluation officer : उपकर पुनर्मूल्यांकन अधिकारी

cessation : 1. ceasing; discontinuance; stoppage [s. 17(2), *Limitation Act*] बंद होना ; 2. [s. 15, expln. (ii), *Indian Easements Act*] समाप्ति ; 3. [s. 27(2), *Indian Forest Act*] न रहना ; 4. [s. 366, prov., *Companies Act*] अस्तित्वहीन होना ; 5. [sch. V, pt. II, form B, *Companies Act*] परिविरति

cessation of act : [sch., item (vi)(d), *Indian Electricity Act*] कार्य का बंद हो जाना

cessation of approval : [fourth sch., pt. C, item 6, *Income-tax Act*] अनुमोदन की समाप्ति

cessation of force : [s. 17(2), *Limitation Act*] बल प्रयोग का बंद होना

cessation of membership : [s. 12, *Employees' State Insurance Act*] सदस्यता की समाप्ति

cessation of motion : stoppage of the process of moving [s. 349, *I.P.C.*] गतिहीनता ; गतिहीन होना

cessation of profession : [s. 176(4), *Income-tax Act*] वृत्ति का बंद कर दिया जाना

cessation of work : [s. 2(c) *Payment of Gratuity Act*] कार्यविरोध

cessation or termination : [s. 367(a), *Companies Act*] अस्तित्वहीन होना या पर्यवसित किया जाना

cesser : [s. 39(1), *Estate Duty Act*] समाप्त हो जाना

cesser of infirmity : [s. 55A(1), *Employees' State Insurance Act*] अंग शैथिल्य का अंत हो जाना

cesser of operation : [s. 13(2)(b), *Antiquities and Art Treasures Act*] प्रवर्तन की समाप्ति

cesser of patent : [s. 35(1)(b), *Trade and Merchandise Marks Act*] पेटेंट की समाप्ति

cession : giving up of an assignment; transfer; relinquishment or abandonment of a right of property [s. 2(b), *Unlawful Activities (Prevention) Act*] अध्यर्पण

cession of strip of territory : [long title, *Assam (Alteration of Boundaries) Act*] राज्यक्षेत्र की एक पट्टी का अध्यर्पण

cestui que trust : न्यास हितग्राही

chain : [s. 13(c), *Indian Railways Act*] जंजीर

chainman : जरीबी

chain slings : [s. 29(3), expln. (b), *Factories Act*] जंजीर के स्लिंग

chair : पीठ आचार्य पद

chairman : person appointed or chosen to preside over a meeting; the head of a body or establishment अध्यक्ष

Chairman and Deputy Chairman of the Council of States : [art. 89, margin, Const.] राज्यसभा का सभापति और उपसभापति

Chairman and Deputy Chairman of the Legislative Council : [art. 182, margin, Const.] विधान परिषद् का सभापति और उपसभापति

Chairman of a department : [s. 21(vii) and (viii), Aligarh Muslim University Act] विभागपति

Chairman of the Council of States : [art. 118(3), Const.] राज्य सभा का सभापति

Chairman or the Deputy Chairman not to preside while a resolution for his removal from office is under consideration : [art. 185, margin, Const.] जब सभापति या उपसभापति को पद से हटाने का कोई संकल्प विचाराधीन है तब उसका पीठासीन न होना

Chairman, Port Trust : [s. 4(1)(b), Haj Committee Act] अध्यक्ष, पत्तन न्यास

challan : चालान

challandar : चालानदार

challenge : 1. a formal objection [s. 129(4), Air Force Act] आक्षेप ; 2. to call into question; to dispute especially as being unjust, invalid or outmoded [s. 130(4), Army Act] आक्षेप करना

challenged officer : [s. 129(2), Air Force Act] वह आफिसर जिसके बारे में आक्षेप किया गया है

chamber : 1. सदन ; 2. [s. 36(1), Factories Act] कोष्ठ

chamber of commerce : [s. 4, Commercial Documents Evidence Act] वाणिज्य मंडल

Chamber of Provincial Legislature : [long title, Damodar Valley Corporation Act] प्रांतीय विधान-मंडल का सदन

champerty : assistance to any person in action or suit upon condition to have paid of the things (be it lands or goods) when recovered. It is an unlawful act. It is that form of maintenance in which the intermeddler renders assistance by bargaining for a share of the profits of litigation जयांश-क्रय

chance : a possibility or probability as distinct from a certainty संभावना

chance of an heir-apparent : [s. 6(a), T.P. Act] प्रत्यक्ष वारिस की संभावना

chance of succeeding to an estate : [s. 6(a), T.P. Act] संपदा का उत्तराधिकारी होने की संभावना

chance witness : a person who witnesses a crime by sheer chance संयोगी साक्षी

Chancellor : [s. 2(c), Aligarh Muslim University Act] कुलाधिपति

Chancellor-pro : प्रति कुलाधिपति

Chancellor-pro-vice : प्रतिकुलपति

Chancellor, Vice : कुलपति

Chancery court : चांसरी न्यायालय

change : 1. the fact of changing [ss. 2(c) and 17(a), I.P.C.] तब्दीली ; परिवर्तन ; 2. to exchange; to alter or make different [s. 43, I.P.C.] बदलना

change in constitution of firm : [s. 78(1), Income-tax Act] फर्म के गठन में तब्दीली

change in constitution, succession and dissolution : [s. 187, Income-tax Act] गठन में तब्दीली, उत्तराधिकार और विघटन

change in land use : [sixth para, enacted formula, National Capital Territory of Delhi Laws (Special Provisions) Act] भूमि उपयोग में परिवर्तन

change in the rate of exchange : [s. 43A(1), Income-tax Act] विनिमय की दर में परिवर्तन

change of incumbent of office : [s. 129, Income-tax Act] पद के धारक की तब्दीली

change of intention : आशय परिवर्तन

change of motion : [s. 349, I.P.C.] गति परिवर्तन

change of shifts : [s. 30(1), prov., Mines Act] पारियों की तब्दीली

change of title : [s. 18, Indian Criminal Law Amendment Act] नाम परिवर्तन

change slip : परिवर्तन पर्ची

change the trim : [s. 356B(a), Merchant Shipping Act] ट्रिम का परिवर्तन

changed circumstances : [Long title, Rulers of Indian States (Abolition of Privileges) Act] परिवर्तित परिस्थितियां

changed or disused : [s. 303, expln. (3)(ii), Companies Act] बदला हुआ या काम में नहीं लाया गया

channel : 1. the bed of a stream of water; the hollow course in which stream flows; the hollow bed of running water [s. 43, I.P.C.] जलसरणी ; 2. a route through which anything passes or progresses प्रणाली

channel of communication : [s. 62, Navy Act] संसूचना की प्रणाली

chaos : अव्यवस्था

Chapel : [s. 59, Indian Divorce Act] चैपल

Chaplain : [1st sch., art. 4, Geneva Conventions Act] पुरोहित

chapter : main division of a book [s. 3(9) General Clauses Act] अध्याय

character : 1. recognised official rank; position [s. 18, Indian Evidence Act] हैसियत ; 2. quality or capacity [s. 205, I.P.C.] रूप ; स्वरूप ; 3. graphic symbol standing for sounds, syllables, notations, used in writing or printing; writing; printing [s. 137(2), C.P.C.] लिपि ; 4. particular qualities impressed by nature or habit on a person which distinguish him from others चरित्र ; शील

character certificate : चरित्र प्रमाणपत्र

character, expert : [Or. 21, r. 2(2), C.P.C.] विशेषज्ञी स्वरूप

character of agent : [s. 236, Indian Contract Act] अभिकर्ता की हैसियत

character of executor or administrator : [s. 335(2), Indian Succession Act] निष्पादक या प्रशासक की हैसियत

character, official : [s. 79, Indian Evidence Act] पदीय हैसियत ; [s. 22, Religious Endowments Act] शासकीय हैसियत

character roll : चरित्र पुस्तक

characteristic : [s. 2(c), Trade and Merchandise Marks Act] लक्षण

characters employed : [s. 147(1), Companies Act] काम में लाई गई लिपि

charge : 1. an obligation, lien, encumbrance or claim on property [s. 35, T.P. Act] भार ; 2. accusation of a crime which precedes a formal trial; and accusation, made in a legal manner of illegal conduct, either of omission or commission by the person charged [second sch., form No. 32, Cr. P.C.] आरोप (चार्ज) ; 3. price required or demanded for services rendered, or less frequently for goods supplied [s. 69A(6), T.P. Act] प्रभार ; 4. control, custody or superintendence [s. 157, I.P.C.] भारसाधन ; 5. the address of judge to jury instructing them upon the law relating to the matters before them in the case भारबोधन ; 6. the quantity of explosive used in single discharge; the load powder, fuel etc. for a gun [s. 2(b)(iv), Arms Act] भरण ; 7. to subject a property to an encumbrance or pecuniary liability [s. 28, Guardians and Wards Act] भारित करना ; भार डालना ; 8. to accuse formally; to frame a charge आरोपित करना ; आरोप लगाना ; 9. to charge a sum or price [Or. 39, r. 9, C.P.C.] प्रभारित करना ; 10. to address a charge to the jury भारबोधन करना ; 11. to restore the active materials in a storage battery by the passage of a direct current चार्ज करना

charge a property : [s. 28, Guardians and Wards Act] संपत्ति को भारित करना

charge allowance : कार्यभार भत्ता

charge, assumption of : कार्यभार ग्रहण

charge by way of demise, holder, of : [s. 535(6), prov., Companies Act] पट्टांतरण के रूप में भार का धारक

charge certificate : कार्यभार प्रमाणपत्र

charge created : [s. 2(i), *Presidency-towns Insolvency Act*] सर्जित भार

charge d' affairs : a diplomatic representative lower in rank to an ambassador or minister; an envoy, to a State to which a diplomat of higher grade is not sent [s. 10(6)(ii), *Income-tax Act*] कार्यदूत

charge d' affairs (ad interim) : कार्यदूत (अस्थायी)

charge d' affairs (en pied) : कार्यदूत (स्थायी)

charge, erroneous : गलत आरोप

charge, fixed : नियत प्रभार

charge, floating : प्लवमान प्रभार

charge for firearms : [s. 2(1)(b)(iii), *Arms Act*] अग्न्यायुधों के लिए भरण

charge for service : सेवार्थ प्रभार

chargehand : चार्जहैंड

chargehand (lettering) : चार्जहैंड (अक्षर-लेखन)

charge holder : a person who holds a charge of another's property [s. 101, *T.P. Act*] भारक

charge, imperfect : अपूर्ण आरोप

charge in the alternative : [s. 91, *Navy Act*] अनुकल्पतः आरोप लगाना ; अनुकल्पतः आरोपित करना

charge of like nature : [s. 44A, *expln. 2, C.P.C.*] समान प्रकृति का प्रभार

charge of income-tax : [s. 4(1), *Income-tax Act*] आय-कर का प्रभार

charge of tax : [s. 4, *Companies (Profits) Surtax Act*] कर का प्रभारण

charge of wealth-tax : [s. 3, *Wealth-tax Act*] धन-कर का प्रभारण

charge, relinquishment of : कार्यभार त्याग

charge report : कार्यभार रिपोर्ट

charge shall be preferred : [art. 61(1), *Const.*] आरोप लगाया जाएगा

charge sheet : आरोप पत्र

charge to secure the discharge : [s. 27(v), *Income-tax Act*] उन्मोचन प्रतिभूत करने के लिए प्रभार

charge upon immovable property : [s. 16(c), *C.P.C.*] स्थावर संपत्ति पर का भार

charge with liability : दायित्व से भारित करना

charge with notice : सूचना आरोपित करना

charge with two or more heads : द्विशीर्षी या बहुशीर्षी आरोप

chargeable : liable to be charged with expenses [s. 2(6), *Indian Stamp Act*] प्रभार्य

chargeable expenses : प्रभार्य खर्च

chargeable interest : [s. 2(1)(a), *Interest-tax Act*] प्रभार्य ब्याज

chargeable postage : [s. 143, *C.P.C.*] प्रभार्य डाक महसूल

chargeable profit : [s. 2(1), *Companies (Profits) Surtax Act*] प्रभार्य लाभ

chargeable to income-tax : 1. [s. 93(1)(a), *Income-tax Act*] आय-कर के लिए प्रभार्य ; 2. [s. 2(24)(v), *Income-tax Act*] आय-कर से प्रभार्य

chargeable with stamp duty : [s. 51, *Land Acquisition Act*] स्टाम्प शुल्क प्रभार्य

chargeability of instrument with duty : [s. 32(2), *Indian Stamp Act*] लिखत पर प्रभार्य होने वाला शुल्क

charged appropriation : प्रभारित विनियोजन

charged expenditure : प्रभारित व्यय

charged on the revenue of India : [s. 20(bb), *Income-tax Act*] भारत के राजस्व पर भारित

charged rate : [s. 54A(2), *Inland Vessels Act*] प्रभारित दर

charged to revenue account : [s. 227(1) (e), *Companies Act*] आमदनी खाते में से देय ; राजस्व खाते में भारित

charged to works : संकर्म प्रभारित

charged with : 1. having the charge of भार रखते हुए ; भारसाधन करते हुए ; 2. having a charge against oneself [s. 216, *I.P.C.*] से आरोपित ; के लिए आरोपित

charged with liability : दायित्व से भारित

charged with notice, principal shall not be : [s. 3, *expln. III, prov., T.P. Act*] मालिक पर सूचना आरोपित न की जाएगी

chargeman : चार्जमैन

chargeman, aerated water factory : चार्जमैन, वातित जल कारखाना

chargeman (inspection) : चार्जमैन (निरीक्षण)

chargeman (planning) : चार्जमैन (योजना)

chargeman (progress) : चार्जमैन (प्रगति)

chargeman (signal) : चार्जमैन (सिगनल)

chargeman of fitters : फिटर चार्जमैन

charges for pilot engine : मार्गदर्शी इंजन का प्रभार

charges forward : आवक माल प्रभार

charging order : an order obtained from a court or judge by a decree-holder binding the stocks or funds of judgment debtor with decree debts [s. 128(2)(d), *C.P.C.*] भारण आदेश

charging section : a section of an Act by which a tax is charged प्रभारी धारा

charging the interest of such partner : [Or. 21, r. 49(2), *C.P.C.*] भार ऐसे भागीदार के हित पर डाल देना

charitable : connected with an object of charity, of the nature of charity [s. 49, *Indian Evidence Act* and s. 92(1), *C.P.C.*] खैराती ; [s. 2(15), *Income-tax Act*] पूर्त (पुण्यार्थ)

charitable allowance : [sch. I, item 4(c), *Indian Stamp Act*] पुण्यार्थ भत्ता

charitable and other fund : [s. 293(1)(e), *Companies Act*] पूर्त और अन्य निधि

charitable dispensary or hospital : [sch. I, item 15(b), *Indian Stamp Act*] पूर्त औषधालय या चिकित्सालय

charitable endowments : पूर्त विन्यास

charitable institution : [s. 13(1)(b), *Income-tax Act*] पूर्त संस्था

charitable or religious nature : [s. 92(1), *C.P.C.*] खैराती या धार्मिक प्रकृति ; [s. 5(1)(i), *Wealth-tax Act*] पूर्त या धार्मिक प्रकृति

charitable or religious purpose : [s. 11(1)(a), *Income-tax Act*] पूर्त या धार्मिक प्रयोजन

charitable purposes : [s. 2(15), *Income-tax Act*] पूर्त प्रयोजन

charitable trust : पूर्त न्यास

charity : a benevolence, specially to the poor [s. 378, *ill.(n), I.P.C.*] पूर्त कार्य ; खैरात (दान)

Charity Commissioner : पूर्त आयुक्त

chart : a sheet bearing information of any kind arranged in a graphical or tabular form [s. 2(a), *Delivery of Books and Newspapers (Public Libraries) Act*] चार्ट

charter : 1. to hire [s. 32(8), *ill. (d), Indian Evidence Act*] भाड़े पर लेना ; 2. to hire a ship under an agreement of charter party चार्टर करना ; भाड़े पर लेना ; 3. [s. 592(1)(a), *Companies Act*] चार्टर

Charter of the United Nations : [title, *United Nations (Security Council) Act*] संयुक्त राष्ट्र का चार्टर

charter party : 1. the common written form in which the contract of affreightment is expressed [s. 2(k), *Naval and Aircraft Prize Act*] पोत भाटक पत्र ; 2. [sch. I, item 20, *Indian Stamp Act*] भाड़े पर पोत लेने की संविदा

Chartered Accountant : [s. 3(1)(iii), *Working Journalists (Fixation of Rates of Wages) Act*] चार्टर्ड एकाउंटेंट; चार्टर्ड अकाउंटेंट

Chartered Accountant in practice : [s. 233A(1)(c), Companies Act] व्यवसाय में लगा चार्टर्ड अकाउंटेंट

Chartered High Court : [s. 3, Guardians and Wards Act] चार्टरित उच्च न्यायालय

Charterer : a person who charters or hires a ship under an agreement of charter party [Or. 5, r. 13 (3), C.P.C.] भाड़े पर लेने वाला (चार्टरर)

charterer of a ship : [s. 172(7), Income-tax Act] पोत चार्टर पर लेने वाला

chaser : चेजर ; अनुवीक्षक

chasing assistant : अनुवीक्षण सहायक

chassis number : [s. 2(18) and 1st sch., form E, Motor Vehicles Act] चैसिस का नंबर

chaste : pure from unlawful sexual intercourse; virtuous [s. 25(3), Hindu Marriage Act] सतीव्रता

chattel : personal property comprising goods [s. 200, ill. (a), Indian Contract Act] जंगम वस्तु

Chauffeur of staff car : स्टाफकार चालक

cheat : a person who defrauds, deceives or tricks छली ; छलिया ; to fool, to beguile ; to practice fraud or deception [s. 415, I.P.C.] छल करना

cheating by personation : [s. 416, I.P.C.] प्रतिरूपण द्वारा छल

check : जांच पड़ताल करना ; चेक करना

check clerk : जांच पड़ताल लिपिक

check measurement : माप पड़ताल

check measuring officer : माप परीक्षण अधिकारी

check register : जांच पड़ताल रजिस्टर

check supervisor : जांच पड़ताल पर्यवेक्षक

checker : जांच पड़ताल करने वाला

checking guard : पड़ताल गार्ड

checking of voters : [s. 169(2)(b), Representation of the People Act, 1951] मतदाताओं की जांच पड़ताल करना

checking officer : पड़ताल अधिकारी

cheese-weight : चीज वेत

chemical : [s. 2(e), Industrial Finance Corporation Act] रासायनिक; रसायन

chemical abstract : [pt. vi, items 6(a), 16(b)(i) and 19(b)(ii), Chemical Weapons Convention Act] रासायनिक सत्व

chemical and metallurgical assistant : रसायन और धातुकर्म सहायक

chemical element : [s. 13(1), Trade and Merchandise Marks Act] रासायनिक तत्व

chemical examination : रासायनिक परीक्षा

chemical examiner : रसायन परीक्षक

chemical formula : रासायनिक फार्मूला

chemical or other test : [s. 18(c), Customs Act] रासायनिक या अन्य परीक्षण

chemical substance : [s. 13(1), Trade and Merchandise Marks Act] रासायनिक पदार्थ

chemical substance or preparation : [s. 13(1), Trade and Merchandise Marks Act] रासायनिक पदार्थ या निर्मित

chemical weapons : [s. 2(b), Chemical Weapons Convention Act] रासायनिक आयुध

chemist : रासायनिक ; रसायनज्ञ

chemist and druggist : औषध विक्रेता

chemist, nutrition : पोषाहार रसायनज्ञ

cheque : [s. 6, Negotiable Instruments Act] चैक

cheque, account payee : पाने वाले के खाते में देय चैक

cheque, antidated : पूर्वदिनांकित चैक

cheque, bearer : वाहक चैक

cheque, clearance of : चैक का समाशोधन

cheque, crossed : क्रास चैक

cheque, endorsed : पृष्ठांकित चैक

cheque is realised : चैक भुन गया है

cheque, mutilated : विकृत चैक

cheque, open : अरेखित चैक

cheque, order : आदिष्ट चैक

cheque, outstation : बाहरी चैक

cheque, postdated : उत्तर दिनांकित चैक

cherish the noble ideals : [art. 51A(b), Const.] उच्च आदर्शों को हृदय में संजोए रखना

Chest Institute : वक्ष रोग संस्थान

chevron : [ch. XIX, Railway Protection Force Regulations] शैवरन

chief : मुख्य

Chief Administrator : [s. 41(1)(a), Rehabilitation Finance Administration Act] मुख्य प्रशासक

Chief Advertising Assistant : मुख्य विज्ञापन सहायक

Chief Advisor Factories : मुख्य कारखाना सलाहकार

Chief Agent : [s. 2(9)(a), Insurance Act] मुख्य अभिकर्ता

Chief Auditor : मुख्य लेखापरीक्षक

Chief Auditor, Commercial Accounts : मुख्य लेखापरीक्षक, वाणिज्य लेखा

chief building : [s. 13, Societies Registration Act] मुख्य भवन

Chief Cashier and Pay Master : मुख्य रोकड़िया और वेतनपाल

Chief Cashier and Paymaster : मुख्य रोकड़िया और भुगतानकर्ता

Chief Clerk : मुख्य लिपिक

Chief Commercial Superintendent : मुख्य वाणिज्य अधीक्षक

Chief Commissioner in Council : [s. 3(46), General Clauses Act] सपरिषद् मुख्य आयुक्त

Chief Commissioner's Province : [s. 3(34), General Clauses Act] मुख्य आयुक्त प्रांत

Chief Conservator of Forests : मुख्य वनपाल

Chief Controller of Imports and Exports : आयात-निर्यात का मुख्य नियंत्रक ; मुख्य आयात-निर्यात नियंत्रक

Chief Controller, Printing and Stationery : मुख्य नियंत्रक, मुद्रण और लेखन सामग्री

Chief Controlling Revenue Authority : [s. 3(10), General Clauses Act] मुख्य नियंत्रक राजस्व प्राधिकारी

Chief Crane Inspector : मुख्य क्रेन निरीक्षक

Chief Design Assistant : मुख्य डिजाइन सहायक

Chief Election Commissioner : [s. 3(1)(b), Delimitation Act and art. 312A(1)(b), prov., Const.] मुख्य निर्वाचन आयुक्त

Chief Electoral Officer : [s. 2(1)(bb), Representation of the People Act, 1951] मुख्य निर्वाचन आफिसर

Chief Electrical Engineer : मुख्य विद्युत इंजीनियर

Chief Engineer : मुख्य इंजीनियर

Chief Engineer, Central Public Works Department : मुख्य इंजीनियर, केंद्रीय लोक निर्माण विभाग

Chief Engineer, Electric Supply : मुख्य इंजीनियर, विद्युत प्रदाय

Chief Engineer, Water Supply : मुख्य इंजीनियर, जल प्रदाय

Chief Enquiry and Reservation Supervisor : मुख्य पूछताछ और आरक्षण पर्यवेक्षक

Chief Estimator : मुख्य प्राक्कलक

Chief, examination-in- : [s. 137, Indian Evidence Act] मुख्य परीक्षा

Chief Excise Authority : मुख्य उत्पाद-शुल्क प्राधिकारी

Chief Executive : [s. 7, Coconut Development Board Act] मुख्य अधिशासक

Chief Executive Administration : मुख्य कार्यपालक प्रशासन

Chief Executive Authority : [s. 12(1), Chartered Accountants Act] मुख्य कार्यपालक प्राधिकारी

Chief Executive Officer : [s. 12(2), Faridabad Development Corporation Act] मुख्य कार्यपालक आफिसर ; मुख्य कार्यपालक अधिकारी

Chief Goods Shed Superintendent : मुख्य मालगोदाम अधीक्षक

Chief Grain Shop Inspector : मुख्य खाद्यान्न दुकान निरीक्षक

Chief Inspector of Explosive : [s. 293(4)(b), Cr. P.C.] मुख्य विस्फोटक निरीक्षक

Chief Inspector of Factory : [s. 2(f), Factories Act] कारखाने का मुख्य निरीक्षक ; मुख्य कारखाना निरीक्षक

Chief Inspector of Mines : [s. 5(1), Mines Act] खान का मुख्य निरीक्षक ; मुख्य खान निरीक्षक

Chief Inspector, Wireless (Maintenance) : मुख्य निरीक्षक, बेतार (अनुरक्षण)

Chief Inspector, Wireless (Transmission) : मुख्य निरीक्षक, बेतार (प्रेषण)

Chief Jig and Tool Designer : मुख्य जिग और औजार डिजाइनर

Chief Judge : the principal judge in a court of justice [s. 123(3), C.P.C.] मुख्य न्यायाधीश

Chief Justice : the principal judge of a High Court or Supreme Court [s. 123(3), C.P.C.] मुख्य न्यायमूर्ति (चीफ जस्टिस)

Chief Justice, appointment of acting : [art. 126, margin, Const.] कार्यकारी मुख्य न्यायमूर्ति की नियुक्ति

Chief Justice of India : [s. 4(2), Press Council Act and art. 124(1), Const.] भारत का मुख्य न्यायमूर्ति

Chief Labour Commissioner : [s. 3(2)(b), Contract Labour (Regulation and Abolition) Act] मुख्य श्रम आयुक्त

Chief Law Assistant : मुख्य विधि सहायक

Chief Legal Advisor : [s. 4(xi), Air Force Act] मुख्य विधि सलाहकार

Chief Luggage Clerk : मुख्य सामान लिपिक

Chief Mechanical Draftsman : मुख्य यांत्रिक प्रारूपकार

Chief Mechanical Engineer : मुख्य यांत्रिक इंजीनियर

Chief Mechanical Engineer (Carriage and Wagon) : मुख्य यांत्रिक इंजीनियर (सवारी और माल डिब्बा)

Chief Mechanical Engineer (Locomotive) : मुख्य यांत्रिक इंजीनियर (रेल इंजन)

Chief Mechanical Engineer (Workshop) : मुख्य यांत्रिक इंजीनियर (कर्मशाला)

Chief Minister at the head, with : [art. 163(1), Const.] जिसका प्रधान, मुख्यमंत्री होगा

Chief Ministerial Officer : [Or. 7, r. 9(4), C.P.C.] मुख्य लिपिकवर्गीय अधिकारी ; मुख्य अनुसचिवीय अधिकारी

Chief Ministerial Officer of the Court : [s. 13, Presidency Small Cause Courts Act] न्यायालय का मुख्य अनुसचिवीय अधिकारी

Chief of Air Staff : वायुसेनाध्यक्ष

Chief of Army Staff : [s. 3(iv), Army Act] थलसेनाध्यक्ष

Chief of Engineering Service : इंजीनियरी सेवा प्रमुख

Chief of Materials : सामग्री प्रमुख

Chief of Naval Staff : नौसेनाध्यक्ष

Chief of Protocol : प्रोटोकॉल प्रमुख

Chief of Staff (Air Force) : वायुसेनाध्यक्ष

Chief of Staff (Army) : थलसेनाध्यक्ष

Chief of Staff (Navy) : नौसेनाध्यक्ष

Chief Officer : [s. 4(b), Guardians and Wards Act] मुख्य आफिसर

Chief Officer In-charge : In-charge of revenue administration of division [s. 3(14), General Clauses Act] मुख्य भारसाधक आफिसर

Chief Officer (Marine) : मुख्य अधिकारी (समुद्री)

Chief Operating Superintendent : मुख्य परिचालन अधीक्षक

Chief or Superior of an office : [s. 19(1), General Clauses Act] कार्यालय का मुख्य या वरिष्ठ

Chief Parcel Clerk : मुख्य पार्सल लिपिक

Chief Parcel Inspector : मुख्य पार्सल निरीक्षक

Chief Pay and Accounts Officer : मुख्य वेतन और लेखा अधिकारी

Chief Personnel Officer : मुख्य कार्मिक अधिकारी

Chief Photographer : मुख्य फोटोग्राफर

Chief Planner and Estimator : मुख्य योजनाकार और प्राक्कलक

Chief Presidency Magistrate : मुख्य प्रेसिडेंसी मजिस्ट्रेट

Chief Principal Matron : मुख्य प्रधान मेट्रन

Chief Proctor : मुख्य कुलानुशासक (चीफ प्राक्टर)

Chief Progress Inspector : मुख्य प्रगति निरीक्षक

Chief Public Relations Officer : मुख्य जनसंपर्क अधिकारी

Chief Publicity Assistant : मुख्य प्रचार सहायक

Chief Rector : [s. 15, Aligarh Muslim University Act] मुख्य कुलाधिसचिव (चीफ रेक्टर)

Chief Revenue Authority : [s. 3(10), General Clauses Act] मुख्य राजस्व प्राधिकारी

Chief Secretary : [s. 2(b), Delhi (Delegation of Powers) Act] मुख्य सचिव

Chief Security Officer : मुख्य सुरक्षा अधिकारी

Chief Settlement Commissioner : [s. 3(1), Displaced Persons (Claims) Supplementary Act] मुख्य निपटारा आयुक्त

Chief Signal and Telecommunication Engineer : मुख्य सिगनल और दूर संचार इंजीनियर

Chief Signal Inspector : मुख्य सिगनल निरीक्षक

Chief Statistical Inspector : मुख्य सांख्यिकी निरीक्षक

Chief Telecommunication Inspector : मुख्य दूरसंचार निरीक्षक

Chief Telegraph Inspector : मुख्य तार निरीक्षक

Chief Traction Power Controller : मुख्य कर्षण शक्ति नियंत्रक

Chief Trade Inspector : मुख्य व्यवसाय शिक्षक

Chief Train Examiner : मुख्य गाड़ी परीक्षक

Chief Transhipment Inspector : मुख्य यानांतरण निरीक्षक

Chief Transit Inspector : मुख्य परिवहन निरीक्षक

Chief Travelling Ticket Inspector : मुख्य यात्रा टिकट निरीक्षक

Chief Vigilance Inspector : मुख्य सतर्कता निरीक्षक

Chief Whip : chief of the persons appointed by a party in a legislature to enforce discipline among and ensure attendance of members at voting etc. [s. 3(b), Parliament (Prevention of Disqualification) Act] मुख्य सचेतक (चीफ व्हिप)

Chief Wireless Mechanic : मुख्य बेतार मैकेनिक

Chief Wireless Traffic Inspector : मुख्य बेतार यातायात निरीक्षक

Chief Yard Master : मुख्य यार्ड मास्टर

child : 1. a person of tender years [s. 82, I.P.C.] शिशु ; बालक ; 2. male or female descendant of the first degree [s. 17(2)(ii), T.P. Act] पुत्र-पुत्री ; 3. issue [s. 3(1), expln. (i), Hindu Minority and Guardianship Act] अपत्य ; 4. descendant [s. 127(1) Cr. P.C.] संतान

child birth : [long title, Maternity Benefit Act] शिशुजन्म ; प्रसव

child, grand : [s. 33A(5)(a)(ii), Indian Succession Act] पौत्र-पौत्री ; दौहित्र-दौहित्री

child marriage : [s. 2(b), Child Marriage Restraint Act] बाल विवाह

child, natural born : [3rd sch., item (5), Indian Succession Act] अकृत्रिम संतान

child of immature understanding : [s. 83, I.P.C.] अपरिपक्व समझ का शिशु

child, posthumous : [s. 7, Indian Succession Act] मरणोत्तर संतान

child psychology : [s. 6(3), Children Act] बाल मनोविज्ञान

child stealing : [s. 310, I.P.C.] शिशुओं की चोरी करना

child welfare : social work entered upon the welfare of children शिशु कल्याण

childhood : [art. 37(f), Const.] बालक

childless : without a child [s. 20, expln., Hindu Adoptions and Maintenance Act] निःसंतान

children education allowance : बाल शिक्षा भत्ता

children, great grand : [s. 39, Indian Succession Act] प्रपौत्र-प्रपौत्री; प्रदौहित्र-प्रदौहित्री

children hospital : बालक अस्पताल ; बाल अस्पताल

children's court : [s. 2(f), Children Act] बालक न्यायालय ; बाल न्यायालय

children's home : [s. 2(g), Children Act] बालकमूह ; बाल-गृह

children's museum : बाल संग्रहालय

china clay : [s. 3(1)(b), Mines Act] चीनी मिट्टी

chit fund : [s. 2(a), Prize Chits and Money Circulation Schemes (Banning) Act] चिट फंड

choice : selection [s. 377(4), Companies Act] चुनाव

choke : [s. 37(2), Factories Act] चोक

choose : 1. to select; to make choice [s. 195, Indian Contract Act] पसंद करना ; [s. 2, Union Territories (Direct Election to the House of the People) Act and art. 89(2), Const.] चुनना

choreographic works : [s. 2(h), Copyright Act] नृत्यरचना कृति

chorionic villi : [s. 2(i), Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Act] जरायु अंकुरिका

chronicling : [s. 41(1), Biological Diversity Act] शृंखलाबद्ध

chosen : [art. 10(1), Const.] चुन लिया गया

chosen by direct election : [art. 81(1)(a) and art. 170(1), Const.] प्रत्यक्ष निर्वाचन द्वारा चुने हुए

chosen in such manner : [art. 81(1)(b), Const.] ऐसी रीति से चुने हुए

choultry : [s. 8(1)(d), Registration of Births and Deaths Act] चावड़ी

Christian : [s. 3(1)(c), Hindu Minority and Guardianship Act] क्रिश्चियन

chrome ore : [7th sch., pt A, item 4, Income-tax Act] क्रोम अयस्क

chronological index : [s. 131, Companies Act] कालानुक्रमिका

chronological order : कालानुक्रम

Church : 1. a house set apart for public worship especially that of a parish [s. 5(va)(i), Gift-tax Act] गिरजाघर ; 2. a body of Christian believers holding the same creed, observing the same rites, and acknowledging the same ecclesiastical authority regarded either as the only true representative of or as a separate branch of the church universal and often confined to territorial or historical limits चर्च

Church of England : [s. 3, Indian Christian Marriage Act] इंग्लैंड का चर्च

Church of Rome : [s. 5(1), Indian Christian Marriage Act] रोम का चर्च

Church of Scotland : [s. 3, Indian Christian Marriage Act] स्कॉटलैंड का चर्च

cinchona plantation : [s. 2(b)(ix), Collection of Statistics Act] सिंकोना बागान

cinder keeper : सिंडर रक्षक

cine cameraman : चलचित्र कैमरामैन

cine mechanic : चलचित्र मैकेनिक

cine projector operator : चलचित्र प्रक्षेपित्र प्रचालक

cinema operator : सिनेमा प्रचालक

cinematograph : [s. 2(f), Copyright Act] चलचित्र

cinematograph film : [s. 2(f), Copyright Act] चलचित्र फिल्म

cinematography : [s. 2(f), Copyright Act] चलचित्रिकी

cipher : [s. 464, ill.(b), I.P.C.] शून्य

Cipher Officer : बीजलेख अधिकारी

circle : सर्किल

circle commanders : सर्किल कमांडर

circle inspector : सर्किल निरीक्षक

circuit : [sch. II, item 10(b), Court-fees Act] सर्किट

Circuit House : विश्राम भवन

circuitry : [s. 2(h), Semiconductor Integrated Circuits Layout-Design Act] परिपथी

circular : an announcement or directive typically in the form of a printed leaflet intended to be sent to many persons, or otherwise distributed [s. 120(1), Trade and Merchandise Marks Act] परिपत्र

circular note : a written request by a bank to one of its correspondents abroad to pay a specified sum to a specified person प्रत्यय धन पत्र

circulate in draft : [s. 289, Companies Act] प्रारूप परिचालित करना

circulated or published : [s. 218(a), Companies Act] परिचालित या प्रकाशित

circulation : passing from hand to hand [s. 292(a), I.P.C.] परिचालन

circulation of fresh air : [s. 12(1), Factories Act] स्वच्छ वायु का परिसंचरण

circumscribing limit : [s. 340, I.P.C.] परिसीमा

circumstance : particulars which accompany an act; the surroundings of an act; the state of affairs surrounding and affecting an agent [s. 307, I.P.C.] परिस्थिति

circumstances : a situation as regards wealth, property or assured income [preamble, Professions Tax Limitation (Amendment and Validation) Act] विभव

circumstances attending the death : [s. 10A(1), Workmen's Compensation Act] वे परिस्थितियां, जिनमें मृत्यु हुई

circumstances exist : [art. 123(1), Const.] परिस्थितियां विद्यमान हैं

circumstances not involving the vacation of his office : [s. 6(5), Rampur Raza Library Act] परिस्थितियां, जिनमें उसका पद रिक्त नहीं होता है

circumstances prevailing : [s. 4, Arms Act] विद्यमान परिस्थितियां

circumstantial evidence : all evidence of indirect nature पारिस्थितिक साक्ष्य

circumvent : परिवंचना करना

circumvented, should not be : परिवंचना नहीं की जानी चाहिए

cistern : [s. 2(xxxix), Cantonments Act] हौज

citation : 1. a passage cited; quotation [s. 28, General Clauses Act] प्रोद्धरण ; 2. an official summons giving notice to a person to appear (as before a tribunal of justice) [s. 14, Administrators General Act] उपस्थिति पत्र

citation of enactment : [s. 28, General Clauses Act] अधिनियमित का प्रोद्धरण

citor : volume or section of a volume containing tables of cases or legislation that have been judicially noticed in subsequent cases प्रोद्धरणिका ; साइटेटर

citizen : a member of a State as distinguished from an alien [s. 2(b), Citizenship Act] नागरिक (पौर)

citizen of India : [second sch., form 13. Cr. P.C. and art. 5 and art. 58(1)(a), Const.] भारत का नागरिक

citizenship : the position or status of a citizen [s. 19A(3), Wealth-tax Act and main heading of part II, Const.] नागरिकता (पौरत्व)

citizenship at the commencement of the Constitution : [art. 5, margin. Const.] संविधान के प्रारंभ पर नागरिकता

citizenship by descent : [s. 4(1), Citizenship Act] अवजनन द्वारा नागरिकता

citizenship by incorporation of territory : [s. 7, Citizenship Act] राज्यक्षेत्र के मिल जाने से नागरिकता

citizenship or nationality law : [s. 2(c), Citizenship Act] नागरिकता या राष्ट्रिकता विधि

city allowance : नगर भत्ता

City Civil Court : [s. 3(b), Hindu Marriage Act] नगर सिविल न्यायालय

City Father : नगर पिता

City Improvement Trust : [s. 20(d), Indian Trusts Act] नगर सुधार न्यास

City Magistrate : नगर मजिस्ट्रेट

city, town, suburb : [s. 2, Public Gambling Act] नगर, कस्बा, उपनगर

Civic Centre : [s. 11(2)(i), Delhi; Urban Art Commission Act] नागरिक केंद्र

civic interest : interest of the citizens [s. 16(1), Trade Unions Act] नागरिक हित

civil : 1. pertaining to the private rights and remedies of a citizen, as distinguished from criminal, political etc.; legal, as distinguished from natural; pertaining to the ordinary life and affairs as a citizen, as distinguished from ecclesiastical etc. [s. 19, I.P.C. and art. 132(1), art. 144 and art. 320(3)(c), Const.] सिविल ; 2. as distinguished from military असैनिक ; 3. pertaining to citizens नागरिक

civil account : सिविल लेखा

civil action : a proceeding in a court of justice by one party against another for the enforcement or protection of a private right, or for the redress or prevention of a private wrong [s. 43, I.P.C.] सिविल कार्यवाही

Civil and Criminal Court : [s. 27(2), Children Act] सिविल और दंड न्यायालय

civil and criminal procedure : that part of the law of the State as relates to the procedure in civil and criminal courts [s. 135, Indian Evidence Act] सिविल और दंड प्रक्रिया

civil and judicial authorities to act in aid of Supreme Court : [art. 144, margin, Const.] सिविल और न्यायिक प्राधिकारियों द्वारा उच्चतम न्यायालय की सहायता में कार्य किया जाना

civil area : [s. 43A(1), Cantonment Act] असैनिक क्षेत्र

Civil Armament and Production Directorate : सिविल आर्मेन्ट तथा उत्पादन निदेशालय

Civil Assistant Surgeon : [s. 30(2), Beedi and Cigar Workers (Conditions of Employment) Act] सहायक सिविल सर्जन

civil aviation : [s. 2(ii)(aa), Payment of Wages Act] सिविल विमानन

Civil Aviation, Department of : सिविल विमानन विभाग

civil capacity : [art. 320(3)(c), Const.] सिविल हैसियत

civil case : [s. 52, Indian Evidence Act] सिविल मामला

Civil Code : सिविल संहिता

civil commotion : [s. 78(c)(ii), Indian Railways Act] सिविल अशांति

civil contempt : [s. 2(a), Contempt of Courts Act] सिविल अवमान

Civil Court : [s. 3(c), T.P. Act] सिविल न्यायालय (सिविल कोर्ट)

civil court of appeal and revision : [s. 15, Waste Lands (Claims) Act] अपील और पुनरीक्षण सिविल न्यायालय

civil court of competent jurisdiction : [s. 56(2)(e), Navy Act] सक्षम अधिकारिता वाला सिविल न्यायालय

civil court of original jurisdiction : [s. 34, Indian Trusts Act] आरंभिक अधिकारिता वाला सिविल न्यायालय

Civil Defence Instructors Course : सिविल रक्षा शिक्षक पाठ्यक्रम

Civil Defence Lady Officer's Course : सिविल रक्षा महिला अधिकारी पाठ्यक्रम

Civil Defence Officer : नागरिक सुरक्षा अधिकारी

Civil Defence Staff Course : सिविल रक्षा कर्मचारी पाठ्यक्रम

civil deposit : सिविल निक्षेप

civil disturbance : [s. 2(d)(1), Rehabilitation Finance Administration Act] सिविल उपद्रव

civil employ : सिविल नियोजन

civil enclave : [long title, National Airports Authority Act] सिविल अंतःक्षेत्र

Civil Engineer : सिविल इंजीनियर

civil estimates : सिविल प्राक्कलन

civil force : [s. 129, Cr. P.C.] सिविल बल

civil grant : सिविल अनुदान

civil jail : सिविल जेल

civil judge : सिविल न्यायाधीश

Civil Judicature, Court of : a court of justice of a civil nature [preamble, C.P.C.] सिविल न्यायालय

Civil Judicial Officer : [s. 10(6), Central Silk Board Act] सिविल न्यायिक अधिकारी

civil judicial post : [s. 252(2), Income-tax Act] सिविल न्यायिक पद

civil jurisdiction : [s. 109, C.P.C.] सिविल अधिकारिता

civil law : 1. private rights of action for redress, contrasted with criminal law सिविल विधि ; 2. the family of legal systems where the influence of Roman law has been strong सिविल ला

civil liability : [s. 62, Companies Act] सिविल दायित्व

civil list : सिविल सूची

Civil Maintenance Unit : सिविल अनुरक्षण यूनिट

civil nature : सिविल प्रकृति

civil offence : [s. 3(ii), Army Act] सिविल अपराध

civil or criminal process : [s. 33(1)(ii), Registration Act] सिविल या दांडिक आदेशिका

Civil or Revenue Court : सिविल या राजस्व न्यायालय

civil pensioner : [s. 6(g), T.P. Act] सिविल पेंशनभोगी (सिविल पेंशनर)

civil population : [s. 13(1)(i), Motor Vehicles Act] असैनिक (सिविल) आबादी

civil prison : [s. 32(d), C.P.C.] सिविल कारागार

civil proceedings : proceedings in a court of justice by one party against another for the enforcement or protection of a private right or for the redress or prevention of a private wrong [s. 3(2), General Clauses Act] सिविल कार्यवाहियां

civil procedure : सिविल प्रक्रिया

civil process : 1. a writ or order of court in a civil action [s. 135, C.P.C.] सिविल आदेशिका ; 2. civil procedure सिविल प्रक्रिया

civil process, arrest under : [s. 135, C.P.C.] सिविल आदेशिका के अधीन गिरफ्तारी

civil public officer : [Or. 5, r. 27, C.P.C.] सिविल लोक आफिसर ; सिविल लोक अधिकारी

civil right : [s. 4, Specific Relief Act] सिविल अधिकार

civil service : service rendered to and paid for by the State, other than pertaining to armed forces [s. 415, ill.(a), I.P.C.] सिविल सेवा

civil service regulations : [s. 13B, Industrial Employment (Standing Orders) Act] सिविल सेवा विनियम

Civil Services (Temporary Service) Rules : [s. 9A, prov. (b), Industrial Disputes Act] सिविल सेवा (अस्थायी सेवा) नियम

civil suit : [s. 207, I.P.C.] सिविल वाद

civil supplies : सिविल पूर्ति

Civil Surgeon : [s. 174(3), Cr. P.C.] सिविल सर्जन

civil war : [s. 149(2)(a)(iii), *Motor Vehicles Act*] गृह युद्ध

civil works : [s. 3(2), *General Clauses Act*] सिविल संकर्म

civil wrong : [s. 3(2), *General Clauses Act*] सिविल दोष

civilian passage officer : सिविल यात्रा अधिकारी

Civilian Photo-interpretation Officer : सिविलियन फोटो निर्वचन आफिसर

Civilians in Defence, Service : [s. 13B, *Industrial Employment (Standing Orders) Act*] रक्षा सेवा में के सिविलियन ; रक्षा सेवा के सिविलियन

Civilians in Defence Services (Classification, Control and Appeal) Rules : [s. 9A, *prov. (b), Industrial Disputes Act*] रक्षा सेवा में के सिविलियन (वर्गीकरण नियंत्रण और अपील) नियम

civilization and culture : [s. 5(2A), *Aligarh Muslim University Act*] सभ्यता और संस्कृति

civilized peoples : [art. 3(d), *Geneva Conventions Act*] सभ्य जन

claim : 1. a demand for something as due; an assertion of a right to something [s. 155, *I.P.C.*] दावा ; 2. to seek or ask for on the ground of right [s. 12, *Indian Evidence Act*] दावा करना

claim adversely : asserting or demanding on the ground of right in opposition to the interest of someone [s. 88, *C.P.C.*] प्रतिकूलतः दावा करना

claim as assignee : [s. 542(2)(b), *Companies Act*] समनुदेशिती के रूप में दावा करना

claim by way of a set off or a counter claim : [s. 3(2)(b), *Limitation Act*] मुजरा या प्रतिदावे के तौर पर दावा

claim for refund : प्रतिदाय के लिए दावा

claim in common : to claim for oneself alongwith others [s. 11, *expln. 6, C.P.C.*] सामान्यतः दावा करना ; सम्मिलित रूप से दावा करना

claim is unreasonable or excessive : [s. 49(2), *Limitation Act*] दावा अयुक्तियुक्त या अत्यधिक है

claim of privilege : asking for a right, advantage or immunity granted to or enjoyed by a person or a class of persons beyond the common advantages of others [s. 133(2), *C.P.C.*] विशेषाधिकार का दावा

claim officer : दावा अधिकारी

claim, prefer : दावा करना

claim shall abate in equal proportion : [s. 20, *Assam Sillimanite Limited (Acquisition and Transfer of Refractory Plant) Act*] दावा समान अनुपात में कम हो जाएगा

claim to be tried : [s. 230, *Cr. P.C.*] विचारण किए जाने का दावा करना ; विचारण किए जाने की मांग करना

claim, unfounded : [s. 368, *ill. (i) Indian Succession Act*] निराधार दावा

claim upon instrument : [Or. 7, r. 16, *C.P.C.*] लिखत पर आधारित दावा

claimant : one who makes or enters a claim [s. 3(c), *T.P. Act*] दावेदार

claiming under document, a person : [s. 55(5), *Registration Act*] दस्तावेज के अधीन दावा करने वाला व्यक्ति

claiming under him, person : a person, putting forward a claim under the right derived from him [s. 53A, *T.P. Act*] उससे व्युत्पन्न अधिकार के अधीन दावा करने वाला

claims arrears : बकाया दावे

Claims Commissioner : [s. 82B, *Indian Railways Act*] दावा आयुक्त

claims, disputable : विवादग्रस्त दावे

claims inspector : दावा निरीक्षक

claims of Scheduled Castes and Scheduled Tribe to service and posts : [art. 335, *margin, Const.*] सेवाओं और पदों के लिए अनुसूचित जातियों और अनुसूचित जनजातियों के दावे

Claims Officer : दावा अधिकारी

claims outstanding : [s. 24(4), *Air Corporations Act*] बकाया दावे

claims, presentation of : दावे प्रस्तुत करना

Claims Prevention Inspector : दावा निवारण निरीक्षक

Claims Prevention Organization : दावा निवारण संगठन

claims, supplementary : अनुपूरक दावे

Claims Tracer : दावा खोजकर्ता

clamps : क्लेम्प

clandestine removal : [s. 62(3), *C.P.C.*] छिपाकर हटाया जाना

clandestinely : secretly [s. 88, *ill. (e), Indian Trusts Act*] छुपे तौर पर

clandestinely organized : [preamble, *Conservation of Foreign Exchange and Prevention of Smuggling Activities Act*] चोरी-छिपे संगठित

clandestinely stipulate : [s. 88(e), *Indian Trusts Act*] छुपे तौर पर अनुबंध करना

clarification : स्पष्टीकरण

class : order or rank according to which persons or things are arranged or assorted; a number of persons or things possessing common attributes and grouped together under a general or class name [s. 69(i)(a), *T.P. Act*], art. 16(3) and art. 23(2), *Const.*] वर्ग

class of agricultural produce : [s. 61, *C.P.C.*] कृषि उपज का वर्ग

class of persons : [s. 9, *Wealth-tax Act*] व्यक्तियों का वर्ग ; [s. 9, *Army Act*] वर्ग के व्यक्ति

class of vehicle : [form E, *Motor Vehicles Act*] यान का वर्ग

class or classes of employment : [art. 16(3), *Const.*] वर्ग या वर्गों के नियोजन

class or description of property : [s. 43, *Estate Duty Act*] वर्ग या वर्णन की संपत्ति ; संपत्ति का वर्ग या वर्णन

class rate : [s. 46C(b), *Indian Railways Act*] वर्ग रेट

Classical Language Teacher : श्रेण्य भाषा शिक्षक

classification : the action or system of arranging into classes [s. 35(2), *Industrial Finance Corporation Act*] वर्गीकरण

classification, grading or marketing : [s. 11(2)(h), *Customs Act*] वर्गीकरण, श्रेणीकरण या क्रय-विक्रय

classification of recoveries : वसूलियों का वर्गीकरण

classification of stores : सामान का वर्गीकरण

classification of transactions : संव्यवहारों का वर्गीकरण

classified : [s. 14, *Income-tax Act*] वर्गीकृत

classified abstract : वर्गीकृत सार

classified accounts : वर्गीकृत लेखा

classified advertisement : वर्गीकृत विज्ञापन

classified service voter : [r. 27M, *Conduct of Elections Rules*] अधिसूचित सेवा नियोजित मतदाता

classify : [s. 42(a), *Indian Railways Act*] वर्गीकृत करना ; वर्गीकरण

clause : a group of words containing a subject and a verb usually forming part of a compound or complex sentence; one of the sub-divisions of an instrument [s. 55(6)(b), *T.P. Act*] खंड

clausum freight : these words are generally used in reference to an action of trespass in entering another's land. The meaning of the words is 'HE BROKE THE CLOSE' i.e. committed an unwarrantable entry upon another's soil भूमि अतिक्रम

cleaner : one employed to do cleaning, especially the interior of transportation vehicle [s. 2(h), *Motor Transport Workers Act*] क्लीनर

cleaner, engine : इंजन क्लीनर

cleaner, loco : लोको क्लीनर

cleanliness : [s. 430, *I.P.C.*] सफाई

cleansing : making clean [s. 2(f), *Ancient Monuments and Archaeological Sites and Remains Act*] सफाई करना

clear and accurate accounts : [s. 19, Indian Trusts Act] स्पष्ट और सही लेखा

clear away standing crop : [s. 4(2), Land Acquisition Act] खड़ी फसल को काटना और भूमि को साफ करना

clear days : complete days (reckoned excluding the first and also the last days) [s. 9(b), Arbitration Act] पूर्ण दिन

clear specification of the relief : mentioning or specifying the relief in a clear manner [Or. 41, r. 35(2), C.P.C.] अनुतोष का स्पष्ट विनिर्देश

clear vacancy : स्पष्ट रिक्ति

clearance : 1. certificate that ship has been cleared at the custom house; the action of clearing or making clear [s. 280ZD(1), Income-tax Act and s. 47, Customs Act] निकासी ; 2. the off setting of cheques and other claims among banks through a clearing house [s. 58(2), Reserve Bank of India Act] समाशोधन ; 3. the act of making clear of whatever may obstruct, occupy, encumber or hinder निर्वाधन

clearance certificate : [ch. 4, rule 404(3), Railway Establishment Code] अनापत्ति प्रमाणपत्र

clearance for home consumption : [s. 22(c), Customs Act] देशी उपभोग के लिए निकासी

clearance memorandum : शोधन ज्ञापन

clearance of goods : माल छुड़ाना ; माल की निकासी

clearance of imported goods and export goods : [sch. VII, Customs Act] आयातित माल और निर्यात माल की निकासी

clearance of the cheques : बैंकों का समाशोधन

clearance of warehoused goods : [s. 68, Customs Act] भंडागारित माल की निकासी

clearance register : शोधन रजिस्टर

cleared from a warehouse : [s. 15(1)(b), Customs Act] भंडागार से निकासी किया गया

clearing accounts office : समाशोधन लेखा कार्यालय

clearing agent : [s. 2(b)(x), Collection of Statistics Act] निकासी अभिकर्ता ; निकासी एजेंट

clearing agreement : 1. समाशोधन करार ; 2. निकासी करार

clearing bank, local : स्थानीय समाशोधन बैंक

clearing charges : समाशोधन प्रभार ; निकासी प्रभार

clearing, forwarding and collection charges : समाशोधन, अग्रेषण और वसूली प्रभार

clearing house : [s. 58(2), Reserve Bank of India Act] समाशोधन गृह

clearing member : समाशोधन सदस्य

clearly : decidedly in a clear manner [s. 22(1), Beedi and Cigar Workers (Conditions of Employment) Act] स्पष्ट तौर पर

clergyman : [s. 32, ill. (f), Indian Evidence Act] पादरी

clerical and other staff : [s. 5(7), Drugs and Cosmetics Act] लिपिकीय और अन्य कर्मचारिवृंद

clerical error : an error made in copying or writing [s. 23(4), Trade and Merchandise Marks Act] लेखन गलती ; लेखन की गलती

clerical mistake : an ordinary mistake made by a clerk in copying a legal document. The court may correct it without the motion by the parties; an inadvertent omission or mistake made in transcribing or otherwise but capable of being corrected [s. 152, C.P.C.] लेखन भूल

clerical or arithmetical mistake : 1. [s. 65, Foreign Exchange Regulation Act] लेखन या गणित संबंधी भूल ; 2. [s. 362, Cr. P.C.] - लिपिकीय या गणितीय भूल

clerical staff : लिपिकवर्ग

clerk : one employed to keep records and accounts; a scribe [s. 27, I.P.C.] लिपिक ; क्लर्क

clerk, assistant : सहायक लिपिक

clerk, chief : मुख्य लिपिक

clerk, costing : मूल्य निर्धारण लिपिक

clerk, demand and collection : मांग और संग्रह लिपिक/क्लर्क

clerk, establishment : स्थापन लिपिक ; स्थापन क्लर्क

clerk, forest : वन लिपिक

clerk, head : प्रधान लिपिक

clerk, mutation : नामांतरण लिपिक ; दाखिल खारिज क्लर्क

clerk of court : the principal clerk in a court न्यायालय लिपिक

clerk of the State : राज्य लिपिक

client : a person who seeks advice of a lawyer or commits his cause to the management of one, in prosecuting or defending an action in a court of justice [s. 111, ill. (a), Indian Evidence Act] कक्षीकार; [s. 67(1), Companies Act] सुवक्त्रिकल

clientele : 1. ग्राहक ; 2. सुवक्त्रिकल

clients' accounts : [s. 1(1), Banking Companies (Legal Practitioners Clients' Accounts) Act] सुवक्त्रिकलों के खाते

climate : जलवायु

Climatologist : जलवायु विज्ञानी

clinic : [s. 96(1)(e), Employees' State Insurance Act] क्लिनिक

clinical establishment : [s. 2(c), Clinical Establishments (Registration and Regulation) Act] नैदानिक स्थापन

clinical pharmacology : [1st sch., Indian Medical Council Act] लाक्षणिक भेषजगुण विज्ञान

cloak room : 1. यात्री सामान घर ; 2. [s. 18A(7), Plantation Labour Act] क्लाक रूम

clock mechanic : घड़ी मैकेनिक

close : समाप्ति

close arrest : [s. 2(b), Central Reserve Police Force Act] बंद गिरफ्तारी

close confinement : [3rd sch., art. 2, Geneva Conventions Act] बंद परिरोध

close connections : persons closely related निकट संबंधी

close down an undertaking, intends to : [s. 25(o), Industrial Disputes Act] उपक्रम को बंद करना चाहता है

close of business : कारबार बंद करने का समय

close of evidence : [s. 314(1), Cr. P.C.] साक्ष्य की समाप्ति

close of investigation : अन्वेषण का समाप्त होना ; अन्वेषण की समाप्ति

close of year : वर्ष की समाप्ति

close time : [s. 3, Wild Birds and Animals Protection Act] बंद समय; निषिद्ध समय

closed : [s. 2(c), Cable Television Networks (Regulation) Act] संवृत्त

closed accounts : [s. 2(1)(iii)(b), Payment of Bonus Act] बंद लेखे

closed and balanced : [s. 19(1), Coal Mines (Nationalisation) Act] बंद और संतुलित

closed holiday : a holiday on which shops and establishments are to be closed [s. 20(2), Plantations Labour Act] बंद अवकाश दिन

closed receptacle : बंद पात्र

closed transmission paths : [s. 2(c), Cable Television Networks (Regulation) Act] संवृत्त पारेषण पथ

closely held companies : [s. 40, margin, Finance Act, 1994] निकटतः धारित कंपनी

closet : [s. 64(2), Indian Railways Act] शौचालय

closing balance : अंत अतिशेष

closing date : अंतिम तारीख

closing down : [s. 3(3), Delhi School Education Act] बंद करना

closing entry : संवरण प्रविष्टि

closing, half day : [s. 5(1), Weekly Holidays Act] आधे दिन की बंदी

closing stock : [sch. VI, pt. II, item 3(ii)(a), Companies Act] बंद स्टॉक

closure : the state of being closed [s. 25FFF(i), Industrial Disputes Act] बंदी ; [s. 5(2), prov., Payment of Wages Act] बंद होना ; बंद करना

clothing : 1. [s. 166(3)(a), Navy Act] वस्त्र ; 2. [s. 11(d), Women's and Children's Institutions (Licensing) Act] कपड़े

Clothing Factory Foreman : वस्त्र कारखाना फोरमैन

Clothing Officer : वस्त्र अधिकारी

Clothing Store Inspector : वस्त्र भंडार निरीक्षक

club : [s. 38(b), Companies Act] क्लब

co (as in co-Chairman) : सह

Coaching Inspector : कोचिंग निरीक्षक

coaching traffic : [r. 2(m), Red Traff No. 19] कोचिंग यातायात

coagulated : curdled; clotted स्कंदित

Coal Allotment Inspector : कोयला आवंटन निरीक्षक

coal bearing areas : कोयला धारक क्षेत्र

Coal Board : [s. 2(1), Coal Grading Board (Repeal) Act] कोयला बोर्ड

Coal Grading Board : [s. 2(c), Coal Grading Board (Repeal) Act] कोयला श्रेणीकरण बोर्ड

Coal Mines : कोयला खान

Coal Mines Labour Welfare Fund : कोयला खान श्रम कल्याण निधि

Coal Plant Supervisor : कोयला संयंत्र पर्यवेक्षक

coal producing capacity : कोयला उत्पादन क्षमता

coamings : the raised frame of wood or steel around hatchway, sky light or other opening in the deck of a ship to prevent water from running below जहाज की मेंड ; कोमिंग

coal guard : 1. तटरक्षक ; 2. [s. 356, Merchant Shipping Act] तटरक्षक दल

coastal goods : [s. 2(7), Customs Act] तटीय माल

coasting vessels : [s. 95, Customs Act] तटीय जलयान

coat of arms : [art. 53, Geneva Conventions Act] राज चिह्न

coated : [s. 9(d), Drugs and Cosmetics Act] विलेपित

coating : [s. 2(f), Indian Electricity Act] विलेपन

coca derivative : कोका के व्युत्पाद

coca leaf : कोका की पत्ती

Coconut Development Board : नारियल विकास बोर्ड

cocoon : [s. 2(4)(b)(iii), Indian Forest Act] रेशम का कोया

co-creditor : creditors jointly entitled to claim a debt from the debtor [s. 93, Income-tax Act] सहलेनदार

co-curricular : पाठ्यक्रम के साथ की ; पाठ्यचर्या के साथ के

co-curricular activity : [s. 4(1)(f), Delhi School Education Act] पाठ्यक्रमेतर गतिविधि ; पाठ्यक्रम के साथ की गतिविधि ; पाठ्यचर्या के साथ की गतिविधि

co-defendant : सह-प्रतिवादी

code : 1. a digest of the laws of a country, or of those relating to any subject [title, I.P.C.] संहिता ; 2. any system of symbols for meaningful communication [s. 3(1)(c), Official Secrets Act] संकेतकी ; संकेत लिपि ; संकेत शब्द ; बीज लिपि

code, body of this : [s. 96, C.P.C.] इस संहिता का पाठ

Code of Civil Procedure : सिविल प्रक्रिया संहिता

code of conduct : आचार संहिता

Code of Criminal Procedure : दंड प्रक्रिया संहिता

code of journalistic ethics : [s. 13(1), Press Council Act] पत्रकारिक सदाचार संहिता ; पत्रकारिक आचार संहिता

code of practice : व्यवहार संहिता

code of rules : नियम संहिता

code of pharmaceutical ethics : भेषजिक आचार संहिता

code or pass word : [s. 5(1)(a), Official Secrets Act] संकेतकी या संकेत शब्द

Code, Penal : दंड संहिता

code word : [s.3(1)(c), Official Secrets Act] संकेतकी

codicil : [s. 2(b), Specific Relief Act] क्रोडपत्र (कोडीसिल)

codification : संहिताकरण

codification officer : संहिता अधिकारी

codify : to consolidate into a code [preamble, Hindu Marriage Act] संहिताबद्ध करना

coding : कूटबद्ध करना

coercion : the application to another of such force either physical or moral as to constrain him to do against his will something he would not otherwise have done [s. 15, Indian Contract Act] प्रपीडन

coercive : प्रपीडक

co-executor : सह निष्पादक

co-existence : सह अस्तित्व

co-extensive : coinciding in limits [s. 28, Indian Easements Act] समविस्तीर्ण

co-financing : सह-वित्तपोषण

coffee trade interest : [s. 4(c)(iii), Coffee Act] काफी व्यापार हित

cogent : तर्कपूर्ण

cognate : 1. a class of heirs according to Hindu law [s. 3(1)(c), Hindu Succession Act] बंधु ; 2. descended or borrowed from the same earlier form सजातीय

cognate expression : [s. 3(1), General Clauses Act] सजातीय पद

cognizable : capable of being taken cognizance of [s. 2(c), Cr. P.C.] संज्ञेय

cognizable case : [s. 2(c), Cr. P.C.] संज्ञेय मामला

cognizable offence : [s. 2(c), Cr. P.C.] संज्ञेय अपराध

cognizance : legal right to deal with a matter; jurisdiction; the hearing and trying of a cause [s. 40, Indian Evidence Act] संज्ञान

cognizance of court : [Or. 50, r. 1 (a)(i), C.P.C.] न्यायालय का संज्ञान

cognizance of offence : [s. 140, Navy Act] अपराध का संज्ञान

cognizant of the fraud, being : [s. 3. expln. III, prov., T.P. Act] कपट का संज्ञान रखते हुए

cogwheels : [Regulation 38, Indian Dock Labourers Regulations] दांतेदार चक्र

cohabit : सहवास करना

cohabitation : living together as husband and wife, or as if husband and wife; coitus [s. 493, I.P.C.] सहवास

cohabitation, cause : [s. 493, I.P.C.] सहवास कारित करना

co-heir : सह वारिस

coherence : संगति ; संबद्धता

cohesion : a sticking together संलग्नता

cohesive : संलागी

coil winder : कुंडली बलयक

coils : spirals [sch. V. item 17, Income-tax Act] कुंडलियां

coin : [s. 230, I.P.C.] सिक्का (ताणे)

coin, base : खोटा सिक्का

coin, counterfeit : कूटकृत सिक्का

coin, current : चालू सिक्का

coin, defaced : विरूपित सिक्का

coin examiner : सिक्का परीक्षक

coin exchange : सिक्का विनिमय

coin expert : सिक्का विशेषज्ञ

coin remittance : सिक्का प्रेषण

coin, standard : मानक सिक्का

coinage : the action of making coins सिक्का निर्माण

coined or issued (coin) : [s. 20, Coinage Act] ढाला जाना या निर्गमित किया जाना (सिक्के)

coined or uncoined : टंकित या अटंकित

coiner : one who makes or mints a coin [s. 241, ill., I.P.C.] सिक्काकार (नाणेकार)

coir : [s. 3(c), Coir Industry Act] कयर

Coir Board : कयर बोर्ड

Coir Board Show Room and Sales Depot : कयर बोर्ड प्रदर्शन कक्ष और विक्रय डिपो

coir development : कयर विकास

Coir Development Officer : कयर विकास अधिकारी

coir fibre : [preamble, Coir Industry Act] कयर रेशे

coir industry : [sch. 1, Employees' Provident Funds and Miscellaneous Provisions Act] कयर उद्योग

coir product : [preamble, Coir Industry Act] कयर की बनी वस्तु

coir yarn : [preamble, Coir Industry Act] कयर सूत

coke oven plant : [preamble, Coking Coal Mines (Emergency Provisions) Act] कोक भट्टी संयंत्र

coking coal : [title, Coking Coal Mines (Emergency Provisions) Act] कोककारी कोयला

coking coal mines : कोककारी कोयला खान

cold blooded murder : निर्दयतापूर्वक हत्या

cold chain : [s. 80IB(14), Income-tax Act] शीतागार श्रृंखला

cold storage : शीतागार

cold storage facility : शीतागार सुविधा

Cold Storage Inspector : शीतागार निरीक्षक

Cold Storage Plant : [s. 80J(2), Income-tax Act] शीतागार संयंत्र

collaborate : 1. [s. 5(11), North-Eastern Hill University Act] सहयोग ; 2. [s. 5(11), University of Hyderabad Act] सहयोग करना

collaboration of, in : के सहयोग से

collaborative : [s. 7(2)(viii), Science and Engineering Research Board Act] सहयोगकारी

collar : [s. 119(3)(b), Contonments Act] पट्टा

collateral : descended from the same stock, but in a different line; lying aside from the main subject, action, issue etc.; situated or running side by side [s. 38, ill., T.P Act] सांपार्श्विक

collateral agreement : सांपार्श्विक करार

collateral disposition : [s. 11, prov., Estate Duty Act] सांपार्श्विक व्ययन

collateral heirs : heirs who are collaterals, as distinguished from those in the direct line [s. 38, ill., T.P. Act] सांपार्श्विक वारिस

collateral or auxiliary : [sch. 1, item 40(c), Indian Stamp Act] सांपार्श्विक या सहायक

collateral relative : [s. 26(2), Indian Succession Act] सांपार्श्विक नातेदार

collateral security : a security given in addition to the direct security; an additional security given by the debtor to further safeguard the interests of the Creditor [s. 17(2)(ix), Registration Act] सांपार्श्विक प्रतिभूति

collateral to contract : [s. 31, Indian Contract Act] संविदा से सांपार्श्विक

collateral transaction : a transaction which is collateral to the main transaction [s. 49(c), Registration Act] सांपार्श्विक संब्यवहार

collation : the action of collating or comparing in order to note points of agreement or disagreement समाकलन

collect : 1. to gather in [s. 122, I.P.C.] संग्रह करना ; संग्रहण करना ; 2. to realize संग्रहण करना ; 3. to gather together एकत्र होना/करना

collecting agency : [s. 10(2)(i), Coal Mines Labour Welfare Fund Act] संग्रह करने वाला अधिकरण

collecting agent : वसूली एजेंट

collecting government : [s. 2(b), Medicinal and Toilet Preparations (Excise Duty) Act] संग्रह करने वाली सरकार

collection : 1. a group of things collected [s. 2(a)(iii), Gold (Control) Act] संग्रह ; 2. the action of collecting [preamble, Collection of Statistics Act] संग्रहण ; वसूली

collection and recovery of tax : [s. 190(1), Income-tax Act] कर का संग्रहण और वसूली

collection charges : वसूली प्रभार

collection clerk : संग्रह लिपिक

collection of dues : शोध्य की वसूली

collection of rent : [Or. 40, r. 1(1)(d), C.P.C.] भाटक का संग्रहण

collection of revenue : [s. 119(2)(a), Income-tax Act] राजस्व का संग्रहण ; [s. 5(6)(e), North-Eastern Hill University Act] आमदनी का संग्रहण

collection of taxes on property and capital transaction : संपत्ति तथा पूंजी संब्यवहार पर कर संग्रहण

collective fine : [s. 89(1), Army Act] सामूहिक जुर्माना

collective responsibility : [art. 75(5) and art. 164(2), Const.] सामूहिक उत्तरदायित्व

collectively : in a collective manner or capacity [s. 4, Indian Partnership Act] सामूहिक रूप से

collectively responsible : सामूहिक रूप से उत्तरदायी

Collector : an officer who receives money due as taxes, customs etc. [s. 3(11), General Clauses Act] कलक्टर

Collector, House Tax : गृह कर कलक्टर

Collector of Customs : [s. 2(8), Customs Act] सीमाशुल्क कलक्टर ; सीमाशुल्क का कलक्टर

Collector of Excise : उत्पाद-शुल्क कलक्टर

Collector of Land Customs : [s. 3(d), Tea Act] भूमि सीमाशुल्क कलक्टर

Collector of Land Revenue : [s. 1, Waste Lands (Claims) Act] भू-राजस्व कलक्टर

Collector of Revenue : [sch. item No. 59, exemp., Indian Stamp Act] राजस्व कलक्टर ; राजस्व का कलक्टर

Collector of Sea Customs : [s. 4, Coasting Vessels Act] सागर सीमाशुल्क कलक्टर

Collector of Stamp Revenue : [sch. 1, item 59, exemp., Indian Stamp Act] स्टॉप राजस्व कलक्टर

Collectorate : कलक्टरी

college : [s. 2(e), University of Hyderabad Act] महाविद्यालय

college or institution maintained : [s. 8(6), University of Hyderabad Act] चलाया जाने वाला महाविद्यालय या संस्था

collegiate status : [s. 2, National Cadet Corps Act] महाविद्यालय स्तर

colliery : a coal mine and the building connected with it [s. 3(1), Coal Mines Labour Welfare Fund Act] कोयला खान

colliery manager : कोलियरी मैनेजर ; कोयला खान प्रबंधक

collision : the action of colliding; violent encounter of moving body with another [s. 82A(1), Indian Railways Act] टक्कर

collision on the high sea : [s. 19(m), Presidency Small Cause Courts Act] खुले समुद्र पर टक्कर

collusion : a secret agreement or understanding for a fraudulent or deceitful purpose [s. 44, Indian Evidence Act and s. 37, ill. (c), I.P.C.] दुस्संधि ; दुरभिसंधि

collusion or co-operation : [s. 37(c), *ill.*, I.P.C.] दुस्संधि या सहयोग
collusive : fraudulent, concerted or devised, characterised by collusion [s. 52, T.P. Act] दुस्संधिपूर्ण

Colonel : कर्नल

Colonel in Chief of the Regiment : रेजिमेंट का कर्नल-इन-चीफ

Colonel of the Regiment : रेजिमेंट का कर्नल

Colonial Courts of Admiralty : [long title, *Colonial Courts of Admiralty (India) Act*] नावधिकरण विषयक उपनिवेशिक न्यायालय

colonial law : [long title, *Colonial Courts of Admiralty (India) Act*] उपनिवेशिक विधि

colonial leave salary warrant : औपनिवेशिक छुट्टी वेतन वारंट

colonial legislation : औपनिवेशिक विधायन

colonisation : उपनिवेशन

colony : 1. an overseas dependency of a State [s. 3(12), *General Clauses Act*] उपनिवेश; 2. a settlement; a part of a town कालोनी

colour : any of the manifold phenomenon of light as green, red etc.; a hue or tinge noticeable [sch. I, item 14, *Central Excise Act*] रंग

colour of office : semblance or appearance of official authority [s. 170, I.P.C.] पदाभास

colour of process, under : [s. 80, *Presidency Small Cause Courts Act*] उचित कार्रवाई के नाम पर

colour of trust : semblance or appearance of trust [s. 94. *ill.* (b), *Indian Trusts Act*] न्यासाभास

colourable exercise : आभासी प्रयोग/छद्म प्रयोग

colourable imitation : likeness which has the appearance of original [1st sch., *app. F. No. 8, C.P.C.*] मिलती-जुलती नकल

colourable legislation : a legislation which is in appearance only and not in reality, what it purports to be आभासी विधायन

coloured fire : [s. 4(1), *Explosives Act*] रंगीन आतिश

colouring agents : रंग कारक

colouring matter : रंजक द्रव्य

colours, federal : [1st sch., *art. 38, Geneva Conventions Act*] परिसंघ का ध्वज

colours, national : national flag, ensign or standard [2nd sch., *art. 35, Geneva Conventions Act*] राष्ट्रीय ध्वज

colt : [s. 2(1), *Indian Forests Act*] बछेड़ा

column : one of two or more upright sections, as of a page or table, separated by a line or a blank space [2nd sch., *item I(v), expln., Companies (Profits) Surtax Act*] स्तंभ (कालम)

Columnist : स्तंभ लेखक

combat : a fight encounter between individuals or group [s. 2(a), *Civil Defence Act*] मुठभेड़

combat disease : [s. 14, *Prevention of Cruelty to Animals Act, 1960*] रोग की रोकथाम करना

combat enemy : [s. 33B(iv), *Income-tax Act*] शत्रु का मुकाबला करना

Combat Zone : [3rd sch., *art. 23, Geneva Conventions Act*] रणक्षेत्र

Combat Zone, fire of : [3rd sch., *art. 23, Geneva Conventions Act*] रणक्षेत्र की गोलाबारी

combatant : one that engages in combat [s. 16(a), *Army Act*] योद्धक

combatised, para-medical staff : योद्धक परा-चिकित्सीय कर्मचारिवृंद

combatised tradesman : [s. 2(e), *National Security Guard Act*] योद्धक कारीगर

combination : 1. the result or product of combining [s. 2(1)(1), *prov., Workmen's Compensation Act*] समुच्चय ; 2. the quality or state of being combined [s. 2(f)(iv), *Trade and Merchandise Marks Act*] संयोजन

combination, acting in : मिलकर काम करते हुए

combination in journalising : जर्नल में समेकित प्रविष्टि

combination of appointments : नियुक्तियों को मिलाना

combination of injuries : [s. 2(e), *prov., Personal Injuries Compensation Insurance Act*] क्षतियों का समुच्चय

combination of melody and harmony : [s. 2(p), *Copyright Act*] स्वरमाधुरी और स्वर संगति का संयोजन

combination of posts : पदों को मिलाना

combine punishments : दंडों का मिला देना

combined assets : [sch. II, *pt. II, item 24(3)(b)(i), Companies Act*] सम्मिलित आस्तियां

combined benefits : [s. 65, *Employees' State Insurance Act*] प्रसुविधाओं का समुच्चय

combined carriage : [1st sch., *item 31, Carriage by Air Act*] संयुक्त वहन

combined finance and revenue accounts : सम्मिलित वित्त और राजस्व लेखे

combined profits : [sch. II, *pt. II, item 24(3)(a)(i), Companies Act*] सम्मिलित लाभ

combined total : [s. 15(j), *Trade Unions Act*] कुल योग

combined transfer ledger abstracts : सम्मिलित अंतरण और सार

combines : [VII sch., *list III, entry 21, Const.*] गुट

combustible matter : [s. 285, I.P.C.] ज्वलनशील पदार्थ

combustion : [s. 57(o), *Mines Act*] दहन

come into force : [s. 1(3), *Wealth-tax Act*] प्रवृत्त होना

come into operation : [s. 12(3), *Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act*] प्रवर्तन में आना

come into possession or control : [s. 1. *Public Accountants Default Act*] कब्जे या नियंत्रण में आना

comfort of passenger : [s. 120(c), *Indian Railways Act*] यात्री का आराम

comfortable condition : [s. 9(2), *Motor Transport Workers Act*] सुखद दशा

coming of age : [s. 16(3)(a), *Indian Contract Act*] प्राप्तवय होना

comity of nations : अंतरराष्ट्रीय सौजन्य

command : 1. an authoritative order; mandate; injunction [s. 151, I.P.C.] समादेश ; 2. a body of troops or district under a commander कमांड ; कमान ; 3. influence प्रभाव

command area : प्रभावित क्षेत्र

command area development : प्रभाव क्षेत्र विकास

command, being in : समादेशन करते हुए

command controller : कमान नियंत्रक

command of sovereign : प्रभु समादेश

Commandant : समादेष्टा, कमांडेंट

Commandant, State Reserve Constabulary : समादेष्टा, राज्य रिजर्व सिपाही दल

Commander : [s. 97(15), *Navy Act*] कमांडर

Commander-in-chief : कमांडर-इन-चीफ

Commanding Officer : 1. [s. 3(v), *Army Act*] कमान आफिसर; 2. [s. 9(2), *Naval and Aircraft Prize Act*] कमान अधिकारी; कमान अफसर

commemoration : स्मारक

commence : to begin [s. 52. *expln., T.P. Act*] प्रारंभ होना ; प्रारंभ करना

commence and prosecute an action : [s. 60(b), *Copyright Act*] कार्यवाही प्रारंभ कर देना और चलाना

commenced, made or effected : [s. 24, *land Acquisition Act*] प्रारंभ किया गया, किया गया या क्रियान्वित किया गया

commencement : beginning [s. 3(13), *General Clauses Act and art. 394. margin, Const.*] प्रारंभ

commencement of Act : [s. 2(b), *Metal Corporation of India (Acquisition of Undertaking) Act*] अधिनियम का प्रारंभ

commencement of service : सेवारंभ

commensurate : अनुरूप

comment : 1. observations or remarks expressing an opinion or attitude concerning the subject at hand [s. 124, *explns. 2 and 3, I.P.C.*] टीका-टिप्पणी; 2. [s. 28(6), *Aligarh Muslim University Act*] टीका-टिप्पणी; टिप्पणी; समीक्षा

commerce : buying and selling together; exchange of merchandise especially on a large scale between different countries or districts; intercourse for the purpose of trade in any and all its forms [s. 2(13), *Income-tax Act*] वाणिज्य

commercial accounts : वाणिज्यिक लेखे

commercial agent : वाणिज्यिक अभिकर्ता

commercial artist : वाणिज्य कलाकार

commercial concern of repute : [s. 2(b), *Collection of Statistics Act*] ख्यातिप्राप्त वाणिज्यिक समुत्थान

commercial corporation : वाणिज्यिक निगम

commercial correspondence : वाणिज्यिक पत्राचार

commercial crop : वाणिज्य फसल

commercial dealings : [s. 3(2)(4)(d), *Defence and Internal Security of India Act*] वाणिज्यिक व्यवहार

commercial development : वाणिज्यिक विकास

commercial document : [long title, *Commercial Documents Evidence Act*] वाणिज्यिक दस्तावेज

commercial enterprise : वाणिज्यिक उद्यम

commercial house : वाणिज्यिक गृह

commercial inspector : वाणिज्यिक निरीक्षक

commercial instructor : वाणिज्य शिक्षक

commercial intelligence : वाणिज्यिक आसूचना

commercial nation : वाणिज्यिक राष्ट्र

commercial production : [s. 35E(4), *prov., Income-tax Act*] वाणिज्यिक उत्पादन

Commercial Publicity, Directorate of : वाणिज्य प्रचार निदेशालय

commercial publicity officer : वाणिज्यिक प्रचार अधिकारी

commercial standards, best : [s. 7(3), *Industries (Development aid Regulation) Act*] सर्वोत्तम वाणिज्यिक मानक

commercial superintendent : वाणिज्य अधीक्षक

commercial supervisor : वाणिज्य पर्यवेक्षक

commercial tax : वाणिज्य कर

commercial transaction : वाणिज्य संव्यवहार

commercial undertaking : [s. 3(2)(9)(g), *Defence and Internal Security of India Act*] वाणिज्यिक उपक्रम

commercial wing : वाणिज्य स्कंध

commercial world : वाणिज्य संसार

commercialisation : वाणिज्यवाद; वाणिज्यीकरण

commission : 1. an agent's remuneration [s. 204(5), *Companies Act*] कमीशन; 2. an order or authority to do an act or exercise powers [s. 285(1), *Cr. P.C.*] कमीशन; 3. a body of persons charged with some specific functions [s. 2(a), *University Grants Commission Act*] आयोग (कमीशन); 4 the committing (of a crime etc.) [s. 220(2), *Cr. P.C.*] करना

commission agent : one who sells or buys goods for another and receives by way of remuneration or commission a percentage upon the amount involved in each transaction [s. 2(d)(3)(c), *Gold (Control) Act*] कमीशन अभिकर्ता

commission, bring into : प्रवर्तन करना

Commission, Emergency : आपाती कमीशन; आपाती आयोग

commission for local investigation : [s. 75, *C.P.C.*] स्थानीय अन्वेषण के लिए कमीशन

commission for examination : [s. 76(2), *C.P.C.*] परीक्षा की जाने के लिए कमीशन

commission of a foreign State : [s. 10(6)(ii), *income-tax Act*] विदेशी राज्य का आयोग

commission of an act : [s. 37(2), *Specific Relief Act*] कार्य का किया जाना

commission of inquiry : [long title, *Commissions of Inquiry Act*] जांच आयोग

commission of murder : [s. 37(a), *I.P.C.*] हत्या करना

commission of non-cognisable offence : [s. 2(d), *Cr. P.C.*] असंज्ञेय अपराध का किया जाना

commission of offence : 1. [s. 108, *expln. 5, I.P.C.*] अपराध करना; 2. [s. 102(1), *Cr. P.C. and art. 20(1), Const.*] अपराध का किया जाना

commission of sati : [*Commission of Sati (Prevention) Act*] सती कर्म करना

Commission on Official Language : राजभाषा आयोग

commission or omission : [s. 33, *I.P.C.*] कार्य या लोप

commission, overriding : अध्यारोही कमीशन

commission shall be returned : [s. 76(2), *C.P.C.*] कमीशन लौटाया जाएगा

commission, temporary : अस्थायी कमीशन ; अस्थायी आयोग

commission to examine or adjust accounts : [s. 75(c), *C.P.C. and Or. 26, r. 11, C.P.C.*] लेखाओं की परीक्षा या समायोजन के लिए कमीशन

commission to examine witnesses : साक्षियों की परीक्षा करने के लिए कमीशन

commission to make a partition : विभाजन करने के लिए कमीशन

commissioned : furnished with a commission or legal warrant; empowered or entrusted with an office or duty [s. 132(3)(b), *Cr. P.C.*] आयुक्त

commissioned medical officer : कमीशन प्राप्त चिकित्सा अधिकारी

commissioned officer : an officer of the armed forces holding commission [s. 21 (*second*), *I.P.C.*] आयुक्त आफिसर; कमीशंड आफिसर

Commissioner : 1. one appointed by commission to carry out some specified work कमिश्नर ; 2. [s. 3(14), *General Clauses Act, s. 2(g), Wealth-tax Act, s. 2(16), Income-tax Act and s. 2(vi), Gift-tax Act*] आयुक्त

Commissioner for departmental enquiries : विभागीय जांच आयुक्त

Commissioner for excess profits tax : अतिरिक्त लाभ कर आयुक्त

Commissioner for linguistic minorities : भाषाई अल्पसंख्यकों का आयुक्त

Commissioner for Scheduled Castes and Scheduled Tribes : अनुसूचित जाति और अनुसूचित जनजाति आयुक्त

Commissioner, Oath : शपथ आयुक्त

commissioner of archaeology : [s. 2(db), *Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act*] पुरातत्व आयुक्त

Commissioner of Income-tax : [s. 116(c), *Income-tax Act*] आय-कर आयुक्त

Commissioner of Payments : संदाय आयुक्त

Commissioner of Police : [s. 2(1)(d), *Arms Act*] पुलिस आयुक्त

Commissionership : कमिश्नरी

commit : 1. do; perform [s. 18, *Indian Trusts Act*] करना ; 2. to give in charge or trust [s. 19(d), *I.P.C.*] सुपुर्द करना

commit default : [s. 31(5), *Wealth-tax Act*] व्यतिक्रम करना

commit for trial : 1. to entrust for trial [s. 170(1), *Cr. P.C.*] विचारणार्थ सुपुर्द करना ; [s. 19(d), *I.P.C.*] विचारण के लिए सुपुर्द करना

commit the administration : [s. 219(c), *Indian Succession Act*] प्रशासन सौंप देना

commit to charge : [s. 6(c), *Assam Rifles Act*] भारसाधन में सुपुर्द करना

commit to civil prison : [s. 55(4), *C.P.C.*] सिविल कारागार को सुपुर्द किया जाना

commit to custody : [s. 44(1), *Cr. P.C.*] अभिरक्षा के लिए सुपुर्द करना

commit to jail : [s. 51(e), *prov., C.P.C.*] कारागार को सुपुर्द करना

commitment : 1. the action of entrusting; giving in charge; being committed (especially for trial) [s. 220, *I.P.C.*] सुपुर्दगी; 2. an engagement by contract or purchase order to assume a financial obligation [s. 217(1)(d), *Companies Act*] अभिबंधन; 3. the state of being obligated or bound [s. 2(7)(a), *Interest-tax Act*] प्रतिबद्धता

commitment charge : [s. 2(7)(a), *Interest-tax Act*] प्रतिबद्धता प्रभार

committal of case : मामला सुपुर्द करना

committal order : सुपुर्दगी आदेश

committed : [s. 4(4)(a), *Family Courts Act*] प्रतिबद्ध

committed without premeditation : [s. 300, *except 4, I.P.C.*] पूर्वचिंतन बिना किया गया

committee : 1. a body of persons appointed or elected for some specified business or function [s. 135A(1)(b), *C.P.C and s. 2(1), Army and Air Force (Disposal of Private Property) Act*] समिति; 2. a person to whom the charge of lunatic or an idiot is committed [s. 2(10), *Registration Act*] सुपुर्ददार

committee, academic advisory : विद्या सलाहकार समिति

committee, advisory : सलाहकार समिति

committee of adjustment : [s. 2(1), *Army and Air Force (Disposal of Private Property) Act*] समायोजन समिति

committee of economic secretaries : आर्थिक विभागों के सचिवों की समिति

committee of inquiry : [s. 18(2)(i), *Citizenship Act*] जांच समिति

committee of inspection : [s. 460(1), *Companies Act*] निरीक्षण समिति

committee of management : [s. 2(gg)(ii), *Deposit Insurance and Credit Guarantee Corporation Act*] प्रबंध समिति

committee of visitors : [s. 13(1), *Reformatory Schools Act*] परिदर्शक समिति

committee on office of profit : लाभ के पद संबंधी समिति

committee on public undertakings : लोक उपक्रम समिति

committee on subordinate legislation : अधीनस्थ विधायन समिति; अधीनस्थ विधायन संबंधी समिति

committees or managers of lunatics or idiots : [s. 3(g), *Land Acquisition Act*] पागलों या जड़ों के सुपुर्ददार या प्रबंधक

committing authority : [s. 164(1), *Navy Act*] सुपुर्दगीकार प्राधिकारी

commodity : 1. something of use [s. 3(c)(i), *Collection of Statistics Act*] वस्तु; 2. an article of commerce वाणिज्य

commodity board : वाणिज्य बोर्ड

commodity exchange : [s. 133(5), *Income-tax Act*] वस्तु एक्सचेंज

commodious use of land : [s. 12, *Indian Railways Act*] भूमि का सुखमय उपयोग

Commodore : कमोडोर

common : 1. belonging to more than one; belonging to the community सामान्य (पौद्); 2. marked by the same relationship to a number of persons or things सामान्य; एक ही; साझे की; 3. [s. 48, *Indian Railways Act*] शामिलाली; सम्मिलित; 4. held, enjoyed, experienced or participated in by a number of individuals सामूहिक

common abbreviation : [s. 9(1)(d), *Trade and Merchandise Marks Act*] सामान्य संक्षेप

common ancestor, descended from a : एक ही पूर्वज से अवजनित

common, belonging to them in : जो उनकी साझे की है

common book : [s. 8(3), *prov., Konkan Passenger Ship (Acquisition) Act*] एक ही बही

common boundary, part : भागत: सम्मिलित सीमा

common brotherhood, spirit of : [art. 51A(e), *Const.*] समान भ्रातृत्व की भावना

common carelessness : such want of care as is shared by several persons, or by both the parties [s. 114, *ill. (b), Indian Evidence Act*] सामान्य असावधानी

common carrier : those who undertake the office of carrying goods or persons for hire and for all persons indifferently [Ist sch., *app. A, form 29, C.P.C. and long title, Carriers Act*] सामान्य वाहक

common carrier of passengers : [sch. 1, *app. A, form 29, C.P.C.*] यात्रियों को ले जाने के लिए सामान्य वाहक

common course : the usual succession of events [s. 114, *ill. (f), Indian Evidence Act*] सामान्य अनुक्रम

common design : सामान्य परिकल्पना

common detriment : [art. 39(c), *Const.*] सर्वसाधारण के लिए अहितकारी

common detriment, concentration of wealth to the : धन का सर्वसाधारण के लिए अहितकारी संकेंद्रण

common fund : [s. 7, *Obstruction in Fairways Act*] सामान्य निधि

common gambling house : [s. 1, *Public Gambling Act*] सामान्य जुआ घर

common good : [preamble, *Burmah Shell (Acquisition of Undertakings in India) Act*] सामूहिक हित

common grounds : [Or. 41, *r. 4, margin, C.P.C.*] सामान्य आधार

common High Court : एक ही उच्च न्यायालय; सम्मिलित उच्च न्यायालय

common, in : [s. 45, *T.P. Act*] सामान्यतः; साझे की

common injury : [s. 268, *I.P.C.*] सामान्य क्षति

common institution : [sch. II, *expln., Mulki Rules Act*] सामान्य संस्था

common intention : an intention shared by all concerned [s. 34, *I.P.C. and s. 10, Indian Evidence Act*] सामान्य आशय

common interest : [s. 38, *Air Corporations Act*] सामान्य हित

common jurors : jurors drawn in the ordinary manner for the trial of cases as distinguished from special jurors सामान्य जूरी सदस्य

common law : 1. judge-made law as distinct from legislation and the rules of equity निर्णयज विधि; 2. family of legal systems deriving from the law of England कामन ला

common manager : [s. 386(4), *Companies Act*] एक ही प्रबंधक

common name : [s. 588(1), *Companies Act*] सामान्य नाम

common nuisance : public nuisance [s. 268, *I.P.C.*] सामान्य न्यूसेंस

common object : an object shared by all concerned [s. 149, *I.P.C.*] सामान्य उद्देश्य

common object of assembly : [s. 146, *I.P.C.*] जमाव के सामान्य उद्देश्य

common office : [sch. II, *expln. 2, Mulki Rules Act*] सामान्य कार्यालय

common original : an original in relation to several copies prepared therefrom [s. 62, *expln. 2, Indian Evidence Act*] सामान्य मूल

common passage : [s. 93(3)(iii), *Factories Act*] सामान्य मार्ग

common posts : [art. 187(1), *prov., Const.*] सम्मिलित पद

common pasture : [s. 25(1), *Wild Life (Protection) Act*] सामान्य चरागाह

common property : property held in common ownership without demarcation of shares characterised by the existence of a right in any common owner to compel a division of the common property [s. 47, T.P. Act] सामान्य संपत्ति

common provident fund : एक ही भविष्य निधि

common question of law or fact : a question of law or fact which arises at more than one place e.g. in two different suits [Or. I, r. 1, C.P.C.] विधि का या तथ्य का सामान्य प्रश्न

common regulation : [s. 2(h), Manipur(Hill Areas) District Councils Act] सामान्य विनियम

common roster : सामान्य रोस्टर; सामान्य नामावली

common seal : [s. 3(2), Faridabad Development Corporation Act and s. 2(2), Indian Museum Act] सामान्य मुद्रा

common service facility : [s. 4(3), expln. (ii), Urban Land (Ceiling and Regulation) Act] शामिलाली सेवा प्रसुविधा

common stock : common lineal ancestor [s. 26(2), Indian Succession Act] सामान्य पूर्वज

common, tenants in : [s. 19(b), Hindu. Succession Act] सामान्य अभिधारी

common terminus : [s. 48, Indian Railways Act] शामिलाली टर्मिनस

common to all : [Or. 41, r. 4, C.P.C.] सबके लिए सामान्य

common to the trade : [s. 17(b), Trade and Merchandise Marks Act] व्यापार के लिए सामान्य

common understanding : [s. 2(1)(b), Essential Services Maintenance Act] सामान्य मति

common use : [s. 63, Indian Railways Act] सामान्य प्रयोग

commonly executed : [s. 17(1), General Clauses Act] सामान्यतः निष्पादित

commonly intelligible characters : writing or alphabets which are not ordinarily or generally capable of being read or understood [s. 98, Indian Evidence Act] लिपि, जो सामान्यतः समझी जाती हो

commonly offered for sale : विक्रय के लिए सामान्यतः प्रस्थापित की जाने वाली

commonly taken to be an indication : [s. 2(1)(u)(viii)(a), Trade and Merchandise Marks Act] सामान्यतया उपदर्शन माना जाता है

commonwealth : the British Commonwealth of Nations [s. 74(1)(iii), Indian Evidence Act] कामनवेल्थ; राष्ट्रमंडल

commonwealth country : 1. a country which is member of the commonwealth [s. 2(a) Extradition Act] कामनवेल्थ देश; 2. [s. 3A(1), Foreigners Act] राष्ट्रमंडलीय देश

commonwealth secretary : राष्ट्रमंडल सचिव

commonwealth tariff preference : कामनवेल्थ टैरिफ अधिमान

commonwealth visitor : राष्ट्रमंडल अतिथि

commotion, civil : [s. 78(c)(ii), Indian Railways Act and s. 96(2)(b)(iii), Motor Vehicles Act] सिविल अशांति/सिविल उपद्रव

communal : pertaining to a community; engaged in by or involving two or more communities सांप्रदायिक

communal or sectarian violence : [s. 376 (2)(g), I.P.C.] सांप्रदायिक या पंथीय हिंसा

communicable disease : [s. 4(3)(vi), Insecticides Act] संचारी रोग

communicable form : of such form or nature as is communicated from one to another [s. 10(1)(d), Hindu Marriage Act] संचारी रूप

communicate : 1. to give by way of information; to make known [s. 3, Indian Contract Act and art. 22(5), Const.] संसूचित करना; 2. to speak; to convey information [s. 177(f), Army Act] बातचीत करना; 3. [s. 21(c), Army Act] संपर्क करना

communicate intelligence : [s. 34(d), Army Act and s. 34(d), Air Force Act] आसूचना देना

communicate with press : प्रेस से संपर्क करना

communicated, shall be : [art. 56(2), Const.] सूचना दी जाएगी

communication : the action of communicating, imparting or exchange of information; sharing of knowledge by one with

another; the thing communicated [s.122, Indian Evidence Act] संसूचना ; 2. access or means of access between two or more persons or places [s. 3, Indian Contract Act and art. 118(3), Const.] संचार ; 3. correspondence पत्र-व्यवहार ; [s. 3(b), prov., Official Languages Act] पत्रादि ; 4. [s. 30(2)(h), Orphanages and Other Charitable Homes (Supervision and Control) Act] संपर्क ; पत्र-व्यवहार ; 5. [s. 2(a), National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act] संप्रेषण

communication carrying rejection : [s. 28(5), Foreign Exchange Regulation Act] नामंजूरी सूचित करने वाली संसूचना

communication in Hindi : [s. 3(b), prov., Official Languages Act] हिंदी में पत्रादि

communication media : [s. 2(j), Information Technology Act] संचार माध्यम

communication No. : [app. E. form 42, C.P.C.] पत्र संख्यांक

communication of acceptance : [s. 4, Indian Contract Act] प्रतिग्रहण की संसूचना

communication of proposal : [s. 3, Indian Contract Act] प्रस्थापना की संसूचना

Communication Officer : संचार अधिकारी

communication to public : [s. 2(v), Copyright Act] सार्वजनिक रूप से संसूचित करना; जनसाधारण को संसूचित करना

communication with enemy : [s. 3(2)(a), Defence and Internal Security of India Act] शत्रु से संपर्क

communication with Union : [s. 3(b), prov., Official Languages Act] संघ के साथ पत्रादि

Communications, Ministry of : संचार मंत्रालय

communiqué : विज्ञप्ति

community : a body of people organised into a political, municipal or social unity [s. 12, I.P.C.] समुदाय

community development : सामुदायिक विकास

community development, department of : सामुदायिक विकास विभाग

commutation : 1. the substitution of a lesser punishment for a greater one [s. 222, I.P.C.] लघूकरण; न्यूनीकरण; 2. substitution of a consolidated payment in place of payment in instalments [s. 10(10A)(i), Income-tax Act and s. 7, Workmen's Compensation Act] संराशीकरण; संराशन; 3. change of one thing for another रूपांतरण

commutation of annuity : [s. 10(13)(ii), Income-tax Act] वार्षिकी का संराशीकरण

commutation of duty : [s. 68, Estate Duty Act] शुल्क का न्यूनीकरण

commutation of pension : [s.10(10A)(i), Income-tax Act] पेंशन का संराशीकरण

commutation of rights : अधिकारों का रूपांतरण

commutation of sentence : [s. 64, I.P.C.] दंडादेश का लघूकरण

commutation rules : संराशीकरण नियम

commute : [s. 22, Indian Forest Act] रूपांतरण करना; परिवर्तन करना; लघूकरण ; संराशीकरण

commute punishment : [s. 54, I.P.C.] दंड का लघूकरण

commute sentence : [s. 416, Cr. P.C. and art. 72(1), Const.] दंडादेश का लघूकरण

commuted leave : परिवर्तित छुट्टी

commuted value of annuity : [s. 2(24)(viii), Income-tax Act] वार्षिकी का संराशित मूल्य

commuted value of pension : पेंशन का संराशित मूल्य

co-mortgagor : joint mortgagor [s. 92, T.P. Act] सहबंधककर्ता

compact areas : [s. 3(a), Two-Member Constituencies (Abolition) Act] संहत क्षेत्र

compact areas, geographically : [s. 6, Two-Member

Constituencies (Abolition) Act and s. 9(i)(a), Delimitation Act] भौगोलिक रूप से संहत क्षेत्र

compact disk : [s. 76, *Information Technology Act and s. 20B(2), Small Industries Development Bank of India Act]* कम्पैक्ट डिस्क

companion of party : [Or. 10, r. 2, *C.P.C.*] पक्षकार का साथी

company : [s. 2(vii), *Gift-tax Act, s. 2(17), Income-tax Act and s. 3(1)(i), Companies Act]* कंपनी

company account : कंपनी लेखा

Company Commandant : कंपनी कमांडेंट

Company Commander : कंपनी कमांडर

Company Director : कंपनी निदेशक

company engaged in industry : [s. 108(2)(b), *Companies Act]* कंपनी जो उद्योग में लगी हो

company, guaranteeing : गारंटीकर्ता कंपनी

company having a share capital : [s. 149(1), *Companies Act]* कंपनी जिसकी अंश पूंजी है

company, holding : [s. 77(2), *Companies Act]* नियंत्रिणी कंपनी

company incorporated outside India : [s. 2(7), *Companies Act]* कंपनी, जो भारत के बाहर निगमित की गई है

company in existence : [s. 149 (2A)(a), *Companies Act]* अस्तित्वशील कंपनी

company in liquidation : [s. 46(1), *Income-tax Act]* समापनाधीन कंपनी

company is an undisclosed principal : [s. 416(1), *Companies Act]* कंपनी अप्रकटित मालिक है

company, joint stock : [s. 127, ill. (a), *T.P. Act]* संयुक्त स्टॉक कंपनी

Company Law Board : [s. 2(10A), *Companies Act]* कंपनी विधि बोर्ड

company limited : [sch. I, app. A, *C.P.C.*] कंपनी लिमिटेड

company, limited : लिमिटेड कंपनी

company limited by guarantee : [s. 1(2)(b), *Companies Act]* प्रत्याभूति द्वारा परिसीमित कंपनी

company limited by shares : [s. 12(2)(a), *Companies Act]* अंशों (शेयरों) द्वारा परिसीमित कंपनी

company limited by shares or by guarantee : [s. 2(23), *Companies Act]* वह कंपनी जो अंशों (शेयरों) द्वारा या प्रत्याभूति द्वारा परिसीमित है

Company Officer : कंपनी आफिसर

company, parent : मूल कंपनी

company, private : प्राइवेट कंपनी

company prosecutor : [s. 624A, *Companies Act]* कंपनी अभियोजक

company, public : [s. 2(37), *Companies Act]* पब्लिक कंपनी

Company Secretary : कंपनी सचिव

company secretaryship : [s. 4(1)(b), *Company Secretaries Act]* कंपनी सचिव कार्य

company, unlimited : असीमित कंपनी

comparable employment : [s. 10(4), *Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act]* सदृश नियोजन

comparable price : तुल्य कीमत

comparable rank : [sch., item 8(ii), *International Finance Corporation (Status, Immunities and Privileges) Act]* तुल्य पंक्ति

comparative statement : तुलनात्मक विवरण

compare : to mark the similarities and difference of [Or. 7, r. 17(2), *C.P.C.*] तुलना करना

comparer : तुलनाकर्ता ; मिलानकर्ता

Comparing Clerk : मिलान लिपिक

comparison : तुलना; मिलान

compartment : कक्ष; डिब्बा

compartmentalisation : कठोर वर्गीकरण

compass adjuster : दिक्सूचक समायोजक

compassion for living creatures : [art. 51A(g), *Const.*] प्राणिमात्र के लिए दयाभाव

compassionate allowance : [s. 11, *Pensions Act]* अनुकंपा भत्ता

compassionate fund : अनुकंपा निधि

compatible : संगत ; अनुरूप

compatriot : a fellow countryman [3rd sch., art. 126, *Geneva Conventions Act]* देशवासी

compel : to force; to constrain [s. 94, *I.P.C.*] विवश करना; बाध्य करना

compel attendance : [sch. I, app. B, No. 2, *C.P.C.*] हाजिर होने के लिए विवश करना

compel to perform : [s. 61, *Indian Trusts Act]* करने के लिए विवश करना

compellable : one liable to be compelled [s. 25(2), *Indian Contract Act]* विवश किए जाने का दायी ; विवशनीय

compelled by accident : [s. 29(2), *Customs Act]* दुर्घटना के कारण विवश हो गया

compelled to be a witness : [art. 20(3), *Const.*] साक्षी होने के लिए बाध्य किया गया

compelled to pay : [art. 27, *Const.*] संदाय करने के लिए बाध्य किया गया

compelling the production of documents : [s. 81, *Presidency Small Cause Courts Act]* दस्तावेज पेश करने के लिए बाध्य करना

compendium : a concise treatise; abridgement संक्षेप-संग्रह ; सार-संग्रह

compensation : a return for a loss or damage sustained; money payable for the loss sustained [s. 2(1)(c), *Workmen's Compensation Act and s. 73(2), T.P. Act]* प्रतिकर

compensation awarded : प्रतिकर दिया गया

compensation for loss of office : [s. 318(1), *Companies Act]* पद हानि के लिए प्रतिकर

compensation for trespass : [s. 47, *Presidency Small Cause Courts Act]* अतिचार का प्रतिकर

compensation for trouble and diligence : [s. 14, *Coasting-Vessels Act]* कठिनाई और परिश्रम के लिए प्रतिकर

compensation for wrong : [s. 16(e), *C.P.C.*] दोष का प्रतिकर

compensation in money : [s. 8(b), *Specific Relief Act]* धन के रूप में प्रतिकर

compensation money : [s. 32, *expln. (1)(a), Income-tax Act]* प्रतिकर धन

Compensation Officer : मुआवजा अधिकारी; प्रतिकर अधिकारी

Compensation Officer, Land : भूमि प्रतिकर अधिकारी; भूमि मुआवजा अधिकारी

compensation to workmen : कर्मकारों को प्रतिकर

compensatory : compensating; giving compensation [s. 35A, *C.P.C.*] प्रतिकरात्मक

compensatory allowance : [s. 2(a), *Parliament (Prevention of Disqualification) Act]* प्रतिकरात्मक भत्ता

compensatory day of rest : [s. 29, *Mines Act]* प्रतिकरात्मक विश्राम दिन

compensatory leave : प्रतिकरात्मक छुट्टी

competence : sufficiency of qualification; legal capacity [s. 10A(4), *Industrial Finance Corporation Act]* क्षमता ; सक्षमता

competent : having competence; legally sufficient [s. 7, *T.P. Act]* सक्षम

competent and reliable person : [s. 210(5), *prov., Companies Act]* सक्षम और विश्वसनीय व्यक्ति

competent authority : [s. 2(b), *Requisitioning and Acquisition of*

Immovable Property Act, s. 2(a), Petroleum Pipelines (Acquisition of Right of User in Land) Act and art. 13(3)(b), Const.] सक्षम प्राधिकारी

competent court : a court having jurisdiction over the matter [s. 41, *Indian Evidence Act*] सक्षम न्यायालय

competent financial authority : सक्षम वित्तीय प्राधिकारी

competent jurisdiction : [s. 2(d), *T.P. Act*] सक्षम अधिकारिता

competent legislature : [art. 31B, *Const.*] सक्षम विधान-मंडल

competent to contract : [s. 11, *Indian Contract Act*] संविदा करने के लिए सक्षम

competent to try : [s. 4, *Indian Independence Pakistan Courts (Pending Proceedings) Act*] विचारण करने के लिए सक्षम

competent witness : [s. 120, *Indian Evidence Act*] सक्षम साक्षी

competing : striving with another [s. 16(b), *Indian Partnership Act*] प्रतियोगी

competition : striving against each other for settling something desired or doing something desired or doing something in the best manner possible; a trial of ability [s. 15, *ill. (d), Indian Trusts Act*] प्रतियोगिता; [s. 426(1)(g), *Companies Act*] मुकाबला

competition advocacy : [s. 49(1) *hdg., Competition Act*] प्रतिस्पर्धा समर्थन

competitive examination : प्रतियोगिता परीक्षा

competitive price : [s. 6(c), *Consumer Protection Act*] प्रतिस्पर्धी कीमत

competitive rate : प्रतियोगी दर

compilation : the action of gathering together written material specially from various sources; the product of such action संकलन

compilation book : संकलन पुस्तक

compilation inspector : संकलन निरीक्षक

compilation of accounts : लेखाओं का संकलन करना

compilation of catalogues : [s. 28(2)(i), *Rampur Raza Library Act*] सूची पत्रों का संकलन

compilation sheet : संकलन शीट

compile : बनाना; संकलन करना

compiled accounts : संकलित लेखे

compiler : संकलनकर्ता

compiling accounts : [long title, *Departmentalisation of Union Accounts (Transfer of Personnel) Act*] लेखाओं का संकलन करना

compiling officer : संकलन अधिकारी

complain : 1. to express grief etc. [s. 95, *I.P.C.*] शिकायत करना; 2. to make a formal accusation in a court of law [s. 335(e), *Cr. P.C.*] परिवाद करना

complainant : a person who makes a formal accusation in a court of law [s. 170(2), *Cr. P.C.*] परिवादी

complaint : 1. the action of complaining; an utterance of grievance [ss. 95 and 499, *ill. to 8th excep., I.P.C.*] शिकायत; 2. a formal accusation in a court of law [s. 2(d), *Cr. P.C.*] परिवाद; 3. an ailment or disease of the body व्याधि

complaint book : शिकायत पुस्तक

complaint inspector : शिकायत निरीक्षक

complaint report : शिकायत रिपोर्ट

complaint officer : शिकायत अधिकारी

complement : पूरक

complementary : serving to complete पूरक

complementary part : [s. 45(d), *Arms Act*] पूरक भाग

complementary work : [s. 64(2)(b), *Factories Act*] पूरक काम

complete : 1. with no part, item or element lacking [s. 4, *Indian Contract Act*] संपूर्ण; [s. 64(2), *Sale of Goods Act*] पूर्ण; पूरा; 2. brought to an end खत्म; समाप्त; 3. to accomplish पूरा करना; पूर्ण करना

complete justice : [art. 142(1), *Const.*] पूर्ण न्याय

complete or partial : [art. 19(6)(ii) *Const.*] पूर्णतः या भागतः

complete satisfaction : पूर्ण तुष्टि

complete strike : पूर्ण हड़ताल

completed accounting period : [s. 32A(1), *Industrial Finance Corporation Act*] संपूरित लेखा कालावधि

completed assessment : [s. 20A, *Estate Duty Act*] संपूरित निर्धारण

completed previous year : [s. 174(2), *Income tax Act*] संपूरित पूर्व वर्ष

completed the age of, has : [art. 157, *Const.*] की आयु पूरी कर चुका हो

completed year of service : [s. 2(b), *Payment of Gratuity Act*] सेवा का संपूरित वर्ष

completion : 1. the action of making complete [s. 118, *T.P. Act*] पूर्ण करना; 2. becoming complete [s. 64(2), *Sale of Goods Act*] पूर्ण होना; पूरा होना; 3. accomplishment [s. 116(3), *Cr. P.C.*] समाप्ति; संपूर्ति

completion certificate : समापन प्रमाणपत्र

completion of assessment : [s. 124(5)(a), *Income-tax Act*] निर्धारण की समाप्ति

completion of construction : [s. 280ZA(4), *Income-tax Act*] सन्निर्माण का पूरा होना

completion report : समापन रिपोर्ट

complex : [s. 11(2)(b), *Delhi Urban Art Commission Act*] प्रक्षेत्र

complexity : intricacy जटिलता

compliance : 1. the acting in accordance with a desire, condition etc. [s. 63A, *T.P. Act*] अनुपालन; पालन; 2. be in agreement with अनुरूप होना

compliance of imported goods with any laws : [s. 11(2)(s), *Customs Act*] आयातित माल का किन्हीं विधियों के अनुरूप होना

compliance with judgment : [s. 17(1), *Provincial Small Cause Courts Act*] निर्णय का अनुपालन

complicated nature : [s. 69, *Estate Duty Act*] जटिल प्रकृति

complicity : the state of being an accomplice in a crime [s. 10, *ill., Indian Evidence Act*] सह-अपराधिता

compliment : an expression of regard or praise अभिनन्दन; प्रशंसा

compliment, as a : [art. 38, *Geneva Conventions Act*] सम्मानस्वरूप

complimentary : मानार्थ

complimentary copy : मानार्थ प्रति

comply with : to act in accordance with a request, demand, order, rule etc. [s. 26, *T.P. Act*] का अनुपालन करना; का अनुवर्तन करना

comply with the order : [s. 125(3), *Cr. P.C.*] आदेश का अनुपालन करना

complying with the conditions of carriage, on : [sch. I, ch. II, pt. III, item 13(1), *Carriage by Air Act*] बहन की शर्तों का पालन करके

component : constituents [s. 3, *Drugs and Cosmetics Act*] संघटक; [s. 4(iii) *Air Force Act*] घटक

component and accessories : [s. 4(iii), *Air Force Act*] घटक और उपसाधन

component part : [s. 2(a)(iii), *Essential Commodities Act*] संघटक भाग; घटक भाग

compose : in relation to music [s. 2(ff)a and s. 52(g), *Copyright Act*] स्वर रचना करना; संकलन करना

composer : [s. 2(d)(ii), *Copyright Act*] संगीतकार

composing the court, judges : judges, who at the time of hearing compose the court [s. 401(1), *Cr. P.C.*] न्यायालय में पीठासीन न्यायाधीश

composite : सामूहिक; विविध; सम्मिश्र; संयुक्त; सामासिक

composite culture : [sch., item.(1), *Jawaharlal Nehru University Act and art. 51A(f), Const.*] सामासिक संस्कृति

composite insurer : [s. 2(2), *Life Insurance Corporation Act*] विविध बीमाकर्ता

composite mill : संयुक्त मिल

composite property : सम्मिश्र संपत्ति

composite unit : a unit made of diverse elements [sch. I, item 4, *Employees' Provident Funds and Miscellaneous Provisions Act*] संयुक्त एकक

composition : 1. a mixture or chemical combination of materials [s. 244, *I.P.C.*] मिश्रण; सम्मिश्रण; 2. formation; construction [s. 24(1), *Aligarh Muslim University Act*] संरचना; 3. a compounding of some claim or liability, especially an agreement by which a creditor; accepts part of a debt in satisfaction from an insolvent debtor [s. 267(b), *Companies Act*] प्रशमन; 4. compounding an offence शमन; 5. mutual settlement or agreement [s. 28(1), *Presidency-towns Insolvency Act*] समझौता

composition deed : a deed by which a debtor compounds with his creditor [sch. I, item 12, *Indian Stamp Act*] प्रशमन विलेख; [s. 17(2)(i), *Registration Act*] समझौता विलेख

composition fees : संविरचना फीस

composition for duty : [sch. I, item 59, *Indian Stamp Act*] शुल्क के लिए प्रशमन

composition of an offence : [s. 320(8), *Cr. P.C.*] अपराध का शमन

composition of arbitral authority : [s. 7(1)(a)(iv), *Foreign Awards (Recognition and Enforcement) Act*] माध्यस्थ प्राधिकारी की संरचना

composition of the Council of States : [art. 80, margin, *Const.*] राज्य सभा की संरचना

composition of the House : [s. 5(2), *Delimitation Act*] लोकसभा का गठन

composition of the House of the People : [art. 81, margin, *Const.*] लोकसभा की संरचना

composition of the Legislative Assemblies : [art. 170, margin, *Const.*] विधानसभाओं की संरचना

composition or consolidation of duties : [s. 9(1)(b), *Indian Stamp Act*] शुल्कों का प्रशमन या समेकन

compositor : कंपोजिटर

Compost Development Officer : कंपोस्ट विकास अधिकारी

compound : 1. to forbear from prosecution for consideration or any private motive [s. 320, *Cr. P.C.*] शमन करना; 2. to settle with a creditor [s. 279(2), *Income-tax Act*] प्रशमन करना; [s. 44(2), *Presidency-towns Insolvency Act*] समझौता करना; 3. with broken bone exposed विवृत्त; 4. a mixture or chemical combination of materials [sch., entry 1, *Factories Act*] सम्मिश्रण

compound duties : [s. 9, *Indian Stamp Act*] शुल्कों को प्रशमन करना

compound fracture : [sch., *Personal Injuries (Compensation Insurance) Act*] विवृत्त अस्थि भंग

compound interest : interest computed in a manner that the unpaid interest is periodically added to the principal, besides the original capital and further interest is calculated on the total amount [s. 23, *Indian Trusts Act*] चक्रवृद्धि ब्याज

compoundable offence : an offence which is capable of being compounded [s. 320(3), *Cr. P.C.*] शमनीय अपराध

compounder : कंपाउंडर

compounding : [s. 3(f), *Drugs and Cosmetics Act*] मिश्रता

compounding creditor : [s. 93, *Indian Trusts Act*] प्रशमन करने वाला लेनदार

compounding of drug : [s. 31(b), *Pharmacy Act*] औषध सम्मिश्रण

compounding with creditors : लेनदारों के साथ समझौता करना

comprehensive programme : [s. 16(2)(e), *Water (Prevention and Control of Pollution) Act*] व्यापक कार्यक्रम

compressed air : [s. 8, *Indian Railways Act*] संपीड़ित वायु

compressor driver : संपीडित्र चालक

comprise : to include; to contain [s. 1(2), *Epidemic Diseases Act*] समाविष्ट होना

comprised in : included in [s. 1, *T.P. Act*] में समाविष्ट

compromise : the arrangement of a dispute by concessions on both sides, an adjustment between the parties to a dispute ending in a settlement; a joint promise or agreement made by contending parties to abide by the terms and conditions agreed [s. 17(2)(vi), *Registration Act*] समझौता

compromise of public key : [s. 42(2), *Information Technology Act*] लोक कुंजी का गोपनीय न रहना

compromise of suit : [Or. 23, r. 3, *C.P.C.*] वाद में समझौता

compromise petition : [sch., pt. I, *Salarjung Museum Act*] समझौते की अर्जी

comptist : परिकलन यंत्र ; प्रचालक

Comptroller and Auditor General of India : [art. 112(3)(e) and art. 148, margin, *Const.*] भारत का नियंत्रक महालेखापरीक्षक

Comptroller of Household : राजभवन प्रबंधक

Comptroller of President's Household : राष्ट्रपति भवन प्रबंधक

compulsorily retired : अनिवार्यतः निवृत्त कर दिया गया

compulsory : obligatory [s. 73(2), *T.P. Act*] वैवश्यक ; [s. 17, *Registration Act*] अनिवार्य

compulsory acquisition : [s. 2(47), *Income-tax Act*] अनिवार्य अर्जन

compulsory acquisition of property : [art. 31, margin, *Const.*] संपत्ति का अनिवार्य अर्जन

compulsory borrowing : अनिवार्य ऋण

compulsory deposit : [long title, *Compulsory Deposit Scheme Act*] अनिवार्य निक्षेप

compulsory deposit of additional emoluments : [preamble, *Additional Emoluments (Compulsory Deposit) Act*] अतिरिक्त उपलब्धियों का अनिवार्य निक्षेप

compulsory labour : [s. 374, *I.P.C.*] अनिवार्य श्रम

compulsory notification of vacancies : [title, *Employment Exchanges (Compulsory Notification of Vacancies) Act*] रिक्तियों की अनिवार्य अधिसूचना

compulsory or optional : अनिवार्य या वैकल्पिक

compulsory purchase : [s. 33(iii)(b), *Antiquities and Art Treasures Act*] अनिवार्य क्रय

compulsory retirement : अनिवार्य सेवा-निवृत्ति

compulsory service : [art. 23(2), *Const.*] अनिवार्य सेवा

compulsory winding up : अनिवार्य परिसमापन

computation : [s. 2(37A)(i), *Income-tax Act*] संगणना

computation of additional wages : [s. 2(c)(vi)(c), expln. 1, *Additional Emoluments (Compulsory Deposit) Act*] अतिरिक्त मजदूरी की संगणना

computation of advance tax : [s. 209, *Income-tax Act*] अग्रिम कर की संगणना

computation of court-fees : [s. 8, *Suits Valuation Act*] न्यायालय फीस की संगणना

computation of demands : मांग संगणना ; मांगे इकट्ठी करना

computation of net profits : [sch. VI, pt. II, item 4A, *Companies Act*] शुद्ध लाभों की संगणना

computation of net wealth : [s. 4(4), *Wealth-tax Act*] शुद्ध धन की संगणना

computation of period of limitation : [s. 18(3), *Arms Act*] परिसीमाकाल की संगणना ; [s. 39, *Gift-tax Act*] परिसीमा अवधि की संगणना

computation of time : समय की संगणना

computation of total income : [s. 14, *Income-tax Act*] कुल आय की संगणना

compute : to determine or ascertain by calculation with mathematical means [s. 32(1)(ba), *Unit Trust of India Act*] संगणना करना

compute a bill : बिल का तिथि निर्धारण

computer : [s. 2(j), *Information Technology Act*] कम्प्यूटर; संगणक

computer contaminant : [s. 43(h), *expln. (i), Information Technology Act*] कम्प्यूटर संपदक

computer floppy : [s. 20B(2), *Small Industries Development Bank of India Act*] कम्प्यूटर फ्लोपी ; [s. 10(2), *Designs Act, 2000*] कम्प्यूटर प्रणाली

computer programme : [s. 65, *Information Technology Act*] कम्प्यूटर कार्यक्रम

computer source code : [s. 65, *Information Technology Act*] कम्प्यूटर स्रोत कोड

computer virus : [s. 43(h), *expln. (iii), Information Technology Act*] कम्प्यूटर वाइरस

computing : [art. 101(4), *prov., Const.*] संगणना करना

computer : संगणक; कम्प्यूटर

conceal : to hide or keep secret छिपाना

conceal evidence : [s. 8, *ill (e), Indian Evidence Act*] साक्ष्य को छिपाना

conceal identity : [s. 20, *Indian Treasure Trove Act*] पहचान छिपाना

concealed danger : a concealed danger has been defined to be danger which is not known or obvious to the licensee using reasonable care छिपा खतरा

concealing design to commit offence : अपराध करने की परिकल्पना को छिपाना

concealment : 1. the action of concealing [s. 212, *except., I.P.C.*] छिपाना; [s. 23, *ill. (g), Indian Contract Act*] छिपाव; 2. being concealed [s. 17(2), *Indian Contract Act*] छिपाया जाना

concealment, active : सक्रिय छिपाया जाना; सक्रिय छिपाव

concealment, fraud by : छिपाव द्वारा कपट

concealment of birth : [s. 311, *I.P.C.*] जन्म छिपाना

concealment of fact : [s. 415, *expln. A, I.P.C.*] तथ्य का छिपाना; तथ्य छिपाना

concealment of income : [s. 271(1), *Income-tax Act*] आय का छिपाना; आय छिपाना

conceivable interpretation : बोधगम्य निर्वचन; प्रकल्पनीय निर्वचन

conceived : having become pregnant with गर्भाहित

conceiving the assassination : हत्या का विचार करना

concentrate : 1. concentrated substance [s. 4(1), *Metal Corporation of India (Acquisition of Undertaking) Act*] सांद्र; 2. to make denser [s. 63(c), *Two-Member Constituencies (Abolition) Act*] संकेंद्रित करना; 3. [s. 2(a)(1), *Essential Commodities Act*] सारकृत चारा

concentration : 1. the action of concentrating concentration संकेंद्रण; सांद्रण; 2. एकाग्रता

concentration, continued : [s. 71A(d), *Indian Railways Act*] निरंतर एकाग्रता

concentration of industries : उद्योगों का संकेंद्रण

concentration of wealth : [art. 39(c), *Const.*] धन का संकेंद्रण

concentration of wealth to the common detriment : धन का सर्वसाधारण के लिए अहितकारी केंद्रण

concept : a general notion, an idea of a class of objects संकल्पना; the product of the faculty of conception धारणा

concept of absolute duties : आत्यंतिक कर्तव्यों की धारणा/संकल्पना

concept of income : आय की संकल्पना

conceptus : [long title, *Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Act*] गर्भ उत्पाद

concern : 1. something that relates or belongs to one [s. 3(2), *Industrial Disputes Act*] सरोकार; वास्ता; 2. an organisation or establishment for business समुत्थान

concern, industrial : an industrial undertaking औद्योगिक समुत्थान

concerned : that which relates to or pertains to one [s. 38, *I.P.C., s. 15, Indian Evidence Act and s. 58(f), T. P. Act*] संपृक्त; सम्बद्ध having or showing concern सरोकार रखने वाला; वास्ता रखने वाला

concert : [s. 15, *Estate Duty Act*] मिलकर

concert, acting in : सामान्य मति से कार्य करते हुए; मिलकर कार्य करते हुए

concert the offence : [s. 108, *expln. 5, I.P.C.*] मिलकर अपराध की योजना बनाना

concerted refusal : सम्मिलित रूप से इंकार

concession : रियायत

concessional passage : [s. 40A(5)(b)(ii), *Income-tax Act*] रियायती यात्रा

concessional rate : [s. 17(2)(iii), *Income-tax Act*] रियायती दर

concessional tax treatment : रियायती कर निर्धारण

Conciliation, Board of : सुलह बोर्ड

Conciliation Officer : सुलह अधिकारी

conciliation proceeding : सुलह कार्यवाही

conciliator : [s. 63(1), *Arbitration and Conciliation Act*] सुलहकर्ता

conciliators : [s. 26(3), *Gram Nyayalayas Act*] सुलहक

concise : brief संक्षिप्त

concise particulars : [s. 13(f)(ii), *Provincial Insolvency Act*] संक्षिप्त विशिष्टियां

conclusion : 1. the end; close; the act of concluding समाप्ति; 2. judgment निर्णय; निष्कर्ष

conclusion of the inquiry : [s. 116(3), *Cr. P.C.*] जांच की समाप्ति

conclusion of the investigation : [s. 240A(3), *Companies Act*] अन्वेषण की समाप्ति

conclusive : निश्चयक

conclusive evidence : [s. 6(3), *Land Acquisition Act*] निश्चयक साक्ष्य

conclusive proof : [s. 4, *Indian Evidence Act*] निश्चयक सबूत

conclusively determined : determined in a conclusive manner निश्चयक रूप से अवधारित

concordance table : [ch. 1, para 109(2), *Railway Establishment Code*] पदानुक्रमणिका

concourse of buyers and sellers : [s. 2(h), *Manipur (Hill Areas) District Councils Act*] क्रेताओं और विक्रेताओं का जमाव

concrete depot foreman : कंक्रीट डिपो फोरमैन

concrete mixer driver : कंक्रीट मिश्रक चालक

concubinage : 1. the state of being kept as a concubine [s. 23, *ill. (k), Indian Contract Act*] उप पत्नी के रूप में रखा जाना; 2. the state of being a concubine उपपत्नीत्व

concur : to agree in opinion सहमत होना

concur in a judgment : निर्णय के बारे में सहमत होना

concurrence : the action of concurring [art. 145(5), *Const.*] सहमति **concurrence of a majority** : [s. 77(1)(a), *Presidency-towns Insolvency Act*] बहुमत

concurrent : running together in time or space; covering the same ground समवर्ती

concurrent audit : समवर्ती संपरीक्षा; समवर्ती लेखापरीक्षा

concurrent finding : एक ही निष्कर्ष

concurrent jurisdiction : [s. 3(1), *prov., Provincial Insolvency Act*] समवर्ती अधिकारिता

concurrent list : [seventh sch., list III, *Const.*] समवर्ती सूची

concurrent subjects : समवर्ती विषय

concurrently : together साथ-साथ

concurring judgment : सम्मत निर्णय

condemn : अनुपयोगी घोषित करना

condemnation, without : [s. 11, *Naval and Aircraft Prize Act*] जन्त निर्णीत किए बिना

condemned cell : काल कोठरी

condemned criminal : a culprit, who has been adjudged guilty [s. 163, *ill. I.P.C.*] सिद्धदोष अपराधी

condemned prisoner : सिद्धदोष कैदी

condemned stock : अनुपयोगी स्टाक

condensing : making more dense or compact संघनन

condensor : संधारित्र

condiment : [s. 2(v)(b), *Prevention of Food Adulteration Act*] स्वादवर्धक

condition : 1. something agreed upon as a requisite to the doing or taking effect of something else; a thing on whose fulfilment another thing or act is made to depend; a stipulation or provision [art. 15(2), *Const.*] शर्त ; 2. mode or state of being दशा ; 3. state in which a thing exists परिस्थिति

condition and contract of sale : विक्रय की शर्त और संविदा

condition and limitation : [s. 26, *International Airports Authority Act*] शर्त और परिसीमा ; [s. 10, *T.P. Act*] शर्त और मर्यादा

condition for approval : अनुमोदन के लिए शर्त

condition governing : शासित करने वाली शर्त

condition in life, his : [Or. 16, r. 12(i), *C.P.C.*] उसकी सांसारिक स्थिति

condition of enrolment : भर्ती होने के लिए शर्त ; भर्ती की शर्त

condition of previous publication : [s. 28(1), *Delhi School Education Act*] पूर्व प्रकाशन की शर्त

condition of re-entry : [s. 65A(e), *T.P. Act*] पुनः प्रवेश करने की शर्त

condition of the bailment : उपनिधान की शर्त

condition of the bond : बंधपत्र की शर्त

condition of the goods, apparent : [1st sch., item (j), *Carriage by Air Act*] माल की प्रकट दशा

condition of the mind : चित्त की दशा

condition or limitation is void : [s. 10, *T.P. Act*] शर्त या मर्यादा शून्य है

condition precedent : a condition whose fulfilment must precede the vesting of an estate, the taking effect of a contract or the accruing of a right [s. 26, *T.P. Act*] पुरोभाव्य शर्त

condition prevailing : विद्यमान दशा ; वर्तमान परिस्थिति

condition restraining alienation : [s. 10, *T.P. Act*] अन्य संक्रामण अवरुद्ध करने वाली शर्त

condition subsequent : a condition which destroys or divests upon the happening of an event or not happening of an event [s. 29, *T.P. Act*] उत्तरभाव्य शर्त

condition superadded : [s. 31, *T.P. Act*] अधियोजित शर्त

conditional : subject to or limited by one or more conditions सशर्त

conditional beneficial interest : [s. 3, *T.P. Act*] सशर्त फायदाप्रद हित

conditional order : an order having a condition added to it सशर्त आदेश

conditional payment : [s. 45(1)(b), *Sale of Goods Act*] सशर्त संदाय

conditional sale : sale subject to or limited by one or more conditions सशर्त विक्रय

conditionally : on condition; in a conditional manner सशर्त

conditioning house : अनुकूलन गृह

conditions : [art. 39(f), *Const.*] वातावरण

conditions and formalities : [s. 40(iv), *Copyright Act*] शर्तें और औपचारिकताएं

conditions and limitations : [art. 134(2), *Const.*] शर्तें और परिसीमाएं

conditions of contract : संविदा की शर्तें

conditions of eligibility : पात्रता की शर्तें

conditions of Governor's office : [art. 158, *margin, Const.*] राज्यपाल के पद के लिए शर्तें

conditions of labour : श्रम-परिस्थितियां

conditions of President's office : [art. 59, *margin, Const.*] राष्ट्रपति के पद के लिए शर्तें

conditions of residence : [s. 17(1)(b), *Jawaharlal Nehru University Act*] निवास की शर्तें

conditions of service : [s. 30(1), *University of Hyderabad Act and art. 98(2), Const.*] सेवा की शर्तें ; [s. 16(v), *Income-tax Act*] सेवा की परिस्थितियां

conditions of work : काम की परिस्थितियां [art. 43, *Const.*] काम की दशाएं

condominium : [Model Bylaws, by law 3(b) and rules 3(6), *Delhi Apartment Ownership Rules*] सहस्वामित्व

condonation : [Or. 41, r. 3A, *margin, C.P.C.*] माफी

condone : to forgive or overlook (an offence) उपमर्षित करना; उपमर्षण करना ; माफ करना ; माफी देना

condone the delay : [s. 637B(a), *Companies Act*] विलंब के लिए माफी देना

conductive : helpful, contributive साधक; सहायक

conductive to the public good : [s. 10(3), *Citizenship Act*] लोक कल्याण का साधक

conduct : 1. behaviour [s. 126(1), *Cr. P.C. and s. 499, second and third excepts., I.P.C.*] आचरण; 2. to behave आचरण करना; 3. direction or management [s. 21(1)(a), *Cr. P.C.*] संचालन; 4. to manage; to direct; to carry on [s. 24, *Representation of the People Act, 1951*] संचालन करना; संचालन रखना; [s. 21(11th), *I.P.C.*] संचालित करना

conduct examination : [art. 320(a), *Const.*] परीक्षाओं का संचालन करना

conduct of any judge : [art. 121, *Const.*] किसी न्यायाधीश का आचरण

conduct of arbitration proceedings : [s. 31(3), *Arbitration Act*] माध्यस्थम् कार्यवाहियों का संचालन

conduct of business : [s. 51(2)(i), *Manipur (Hill Areas) District Councils Act*] कामकाज का संचालन; [s. 7(1), *Marking of Heavy Packages Act*] कारबार संचालन; [art. 99, *main heading, Const.*] कार्य संचालन

conduct of business in the courts : न्यायालयों में कारबार का संचालन; न्यायालयों में कामकाज का संचालन

conduct of business of the Government of a State : [art. 166, *margin, Const.*] राज्य की सरकार के कार्य का संचालन

conduct of business of the Government of India : [art. 77, *margin, Const.*] भारत सरकार के कार्य का संचालन

conduct of elections : [s. 43(2)(a), *Industrial Finance Corporation Act*] निर्वाचनों का संचालन

conduct of government business : [art. 77, *main heading, Const.*] सरकारी कार्य का संचालन

conduct of the plaintiff : [s. 41(i), *Specific Relief Act*] वादी का आचरण

conduct of the suit : वाद का संचालन

conduct rules : आचरण नियम

conduct unbecoming the character of an officer : ऐसा आचरण जो अधिकारी के लिए अशोभनीय है

conducted : [art. 28(3), *Const.*] की जाने वाली

conducting a prosecution, person : one who conducts a prosecution अभियोजन संचालित करने वाला व्यक्ति

conducting examination, mode of : [s. 29(2)(a), *Inland Vessels Act*] परीक्षा के संचालन की रीति

conducting market survey : बाजार सर्वेक्षण करना

conductor : कंडक्टर

conductor guard : कंडक्टर गार्ड

conduit : [s. 7(1)(a), *Indian Railways Act*] नलिका

conduit pipe or channel : [s. 2(dd), *Water (Prevention and Control of Pollution) Act*] तारनली या प्रणाल

confer : to bestow प्रदान करना ; प्रदत्त करना

confer degree : उपाधि देना ; उपाधि प्रदान करना

confer jurisdiction : अधिकारिता प्रदान करना

conference : a meeting of several persons for the interchange of opinions or for the removal of doubts or differences सम्मेलन

conference hall : सम्मेलन भवन

conference regulations : सम्मेलन विनियम

conferment : the action of conferring प्रदान ; प्रदान किया जाना

conferment of honorary degree : [s. 24(1), *University of Hyderabad Act*] सम्मानिक उपाधि का प्रदान किया जाना

conferment on the Supreme Court of powers to issue certain writs : [art. 139, margin, *Const.*] कुछ रिट जारी करने की शक्तियों का उच्चतम न्यायालय को प्रदत्त किया जाना

conferred by charter : चार्टर द्वारा प्रदत्त

conferring the power : [s. 20, *General Clauses Act*] शक्ति प्रदत्त करने वाला

confess : to own or admit as a fault [s. 205, *I.P.C.*] संस्वीकार करना ; संस्वीकृत करना ; इकबाल करना

confess judgment : to acknowledge that a claim is or is about to become due to another and consent that legal judgment may be entered for the amount when due and unpaid [s. 205, *I.P.C.*] दावे की संस्वीकृति कर लेना

confession : the action of confessing or acknowledging one's guilt; a statement in which such acknowledgement is made; an admission of guilt by a person who has committed a crime संस्वीकृति ; इकबाल करना

confession, retracted : मुकरी हुई संस्वीकृति

confessional point of view : [3rd sch., art. 37, *Geneva Conventions Act*] प्रायश्चित्त को मानने वाले पंथ के अनुसार

confide : [s. 14, *Religious Endowments Act*] विश्वासपूर्वक सौंपना

confidence, active : सक्रिय विश्वास

confidence reposed : [s. 3, *Indian Trusts Act*] रखा गया विश्वास

confidential assistant : गोपनीय सहायक

confidential capacity : गोपनीयता की हैसियत; गोपनीय हैसियत

confidential character roll : गोपनीय चरित्र पुस्तिका

confidential clerk : गोपनीय लिपिक

confidential communication : a communication made between parties who stand in a confidential relation to each other; a communication made in confidence गोपनीय संसूचना

confidential report : गोपनीय रिपोर्ट

configuration : आकृति

confine : 1. to keep within circumscribing limits [s. 46(1), *Cr. P.C.*] परिरुद्ध करना ; 2. to restrict सीमित करना

confine the body of a person : [s. 46(1), *Cr. P.C.*] व्यक्ति के शरीर को परिरुद्ध करना

confined place : परिरुद्ध स्थान

confinement : 1. the action of confining; being confined [s. 6, *ill. (b), I.P.C. and s. 80(c), Army Act*] परिरोध; 2. being confined in child births [s. 2(3), *Employees' State Insurance Act*] प्रसवावस्था

confinement in a civil jail : [s. 417(2), *Cr. P.C.*] सिविल जेल में परिरुद्ध होना

confinement in military prison : [s. 169(1), *Army Act*] सैनिक

कारागार में परिरोध

confinement in prison : [s. 2(a), *Prisoners (Attendance in Courts) Act*] कारागार में परिरोध

confinement in the quarter guard : [s. 11(1)(d), *Central Reserve Police Force Act*] क्वार्टर गार्ड में परिरोध

confinement into quarters, lines or camp : [s. 11(1)(c), *Central Reserve Police Force Act*] क्वार्टर, लाइन या कैम्प में परिरोध

confinement, limit of solitary : [ss. 73K and 74, *I.P.C.*] एकांत परिरोध की अवधि

confinement to the camp : [s. 82(o), *Air Force Act*] कैम्प में परिरोध

confinement to the lines : [s. 80(c), *Army Act*] लाइन्स में परिरोध

confinement, wrongful : [s. 340, *I.P.C.*] सदोष परिरोध

confirm : to make firm; to satisfy; to render valid by formal assent; to corroborate [s. 35, *ill., T.P. Act*] पुष्टि करना ; [s. 158, *Indian Evidence Act*] पुष्ट करना

confirm the transfer : [s. 35, *ill., T. P. Act*] अंतरण की पुष्टि करना

confirmation : [ch. XII, heading, *Army Act*] पुष्टि ; [s. 520, *Cr. P.C.*] पुष्टीकरण ; [Or. 34, r. 8(1), *C.P.C.*] पुष्ट किया जाना

confirmation, court of : a court which confirms a sentence or order passed by a lower court, so as to give it full legal efficacy [s. 520, *Cr. P.C.*] पुष्टीकरण का न्यायालय

confirmation in the grade : श्रेणी में पुष्टि

confirmation on a post : किसी पद पर पुष्टि

confirmation of sale : विक्रय का पुष्ट किया जाना

confirmatory : पुष्टिकारी

confirmatory order : पुष्टि आदेश

confirmatory test : पुष्टि परीक्षण

confirming or dissolving the injunction, order : [s. 30(9)(d), *Industrial Finance Corporation Act*] व्यादेश को पुष्ट करने या विघटित करने वाला आदेश

confiscate : to appropriate (private property) to the public treasury by way of penalty; to deprive of property as forfeited to the State अधिहरण करना ; अधिहृत करना

confiscation : the action of confiscating or the fact of being confiscated अधिहरण (जब्ती)

confiscation of conveyances : [s. 115, *Customs Act*] प्रवहणों का अधिहरण

conflagration : [s. 81(b), *I.P.C.*] आग ; [s. 133(1)(c), *Cr. P.C.*] अग्निकांड

conflict : [s. 26(3A), *Gift-tax Act and 1st sch., art. 3, Geneva Conventions Act*] विरोध

conflict in the decisions : [s. 257, *Income-tax Act*] विनिश्चयों में विरोध

conflict of laws : that part of the law of a country which governs cases involving a foreign element विधि संघर्ष

conflicting claim : [s. 47(1), *Insurance Act*] परस्पर विरोधी दावा

confluence : [sch. 1(d), *Scheduled Areas (Assimilation of Laws) Act*] संगम

conformable to the judgment : [s. 388(2), *Cr. P.C.*] निर्णय के अनुरूप

conformably : [s. 27(6), *Wealth-tax Act*] अनुरूपतः

conformably to such judgment : [s. 260(1), *Income-tax Act*] ऐसे निर्णय के अनुरूप

conformity : correspondence in form or manner; agreement in character अनुरूपता

conformity with, in : के अनुरूपतः ; के अनुरूप

confusion : [s. 16(1), *Trade and Merchandise Marks Act*] भ्रम

congenital malformation : [long title, *Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Act*] जन्मजात विकृति

congestion in the yard : [s. 76A, Indian Railways Act] यार्ड में संकुलन

conjointly : related to, made up of or carried on by two or more in combination [s. 81(3), Army Act] संयुक्ततः ; संयुक्त होकर

conjugal rights, restitution of : [Or. 21, r. 32(1), C.P.C.] दाम्पत्य अधिकारों का प्रत्यास्थापन

conjugal society : [s. 4, Converts' Marriage Dissolution Act] दाम्पत्य साहचर्य

connect : संयोजित करना

connected : linked; related [ss. 3 and 39, Indian Evidence Act] संसक्त ; संबंधित ; संबद्ध

connected series : संसक्त आवलि

connected voucher : [s. 24(3), International Airports Authority Act] संबंधित वाउचर

connection : 1. relationship; link; relation between things one of which is bound up with, or involved in, another संसंग; संबंध; 2. a relative संबंधी; 3. in regard to electricity [s. 44(d), Indian Electricity Act] संयोजन

connection, business : कारबारी संबंध

connection or relation : [s. 24, Indian Succession Act] संबंध या नातेदारी

connection with, in : [s. 339(1), Cr. P.C.] के संबंध में ; [s. 11(2), Indian Evidence Act] संसंग में; [s. 136(2)(a), Representation of the People Act, 1951] से संसक्त

connivance : passive consent; a corrupt or guilty assent to wrong doing not involving actual participation in it, but implying knowledge of and failure to prevent or oppose it [ss. 150 and 497, I.P.C.] मौनानुमति देना

connive, wilfully : [s. 17, Central Excise Act] जानबूझकर मौनानुमति देना

consanguine blood : समरक्त

consanguinity : [part IV, Indian Succession Act] समरक्तता

consanguinity, lineal : [s. 25, Indian Succession Act] पारंपरिक समरक्तता

consent, dictates of public : [art. 63, Geneva Conventions Act] लोक अंतश्चेतना की पुकार

consent, good : शुद्ध अंतःकरण

conscientiously : in a conscientious manner [sch., form No. 3, Delhi Administration Act] शुद्ध अंतःकरण से; [s. 12(a), Apprentices Act] निष्ठापूर्वक

conscious : [s. 3(2), Indian Evidence Act] भान

conscious, of which any person is : जिसका भान किसी व्यक्ति को हो

conscriptio : अनिवार्य सैनिक भर्ती

consecutive : following in uninterrupted succession क्रमवर्ती; क्रम से; क्रमवार; लगातार; [art. 164(4), Const.] निरंतर

consecutive meetings : meetings, one immediately following the other क्रमवर्ती अधिवेशन ; लगातार बैठकें

consecutive sentence : [s. 31(2), Cr. P.C.] क्रमवर्ती दंडादेश

consecutive series : [s. 53, Registration Act] क्रमवार श्रेणियां

consecutive terms : [s. 11(2), Agricultural Refinance Corporation Act] लगातार अवधियां

consecutively : following continuously; following each its predecessor in uninterrupted succession क्रमवर्ती रूप से; क्रमशः; क्रम से

consecutively numbered : क्रमशः संख्यांकित ; क्रम से संख्यांकित

conseil d' Etat : राज्य परिषद् (कांसे दि त्ता)

consent : a concurrence of will [s. 13, Indian Contract Act] सम्मति; सहमति

consent audit : सहमति संपरीक्षा

consent basis : सहमति आधार

consent in writing : लिखित सम्मति; लिखित सहमति

consent of parties : पक्षकारों की सम्मति; पक्षकारों की सहमति

consequence : a thing or circumstance which follows as an effect or result from something preceding परिणाम

consequence of, in : के परिणामस्वरूप

consequence of non-attendance : गैरहाजिर रहने का परिणाम

consequences of failure : [s. 201(1), Income-tax Act] असफलता के परिणाम

consequent failure of justice : justice becoming unavailing, worthless or non-existent following or as a result of (something) [s. 18(2), C.P.C.] परिणामस्वरूप न्याय की निष्फलता; परिणामतः न्याय का न हो पाना

consequential : following as a consequence [art. 4(1), Const.] पारिणामिक

consequential losses : पारिणामिक हानियां

consequential relief : [s. 7(iv)(c), Court-fees Act] पारिणामिक अनुतोष

consequently : परिणामतः; परिणामस्वरूप

conservancy : सफाई

conservancy charges : सफाई प्रभार

conservancy inspector : मलसफाई निरीक्षक

conservancy service : [s. 2(d)(1)(v), Limestone and Dolomite Mines Labour Welfare Fund Act] सफाई सेवा

conservancy supervisor : मल सफाई पर्यवेक्षक

conservancy tax : सफाई कर

conservation : preservation from loss, injury, decay or waste [s. 5(1)(ix), Wealth-tax Act] संरक्षण

conservation architecture : [s. 20(K), Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act] संरक्षण वास्तुकला

conservation assistant : संरक्षण सहायक

conservation of coal and development of coal mines : [preamble, Coal Mines (Conservation and Development) Act] कोयले का संरक्षण और कोयला खानों का विकास

conservation of foreign exchange : विदेशी मुद्रा संरक्षण

conservation of water resources : [s. 3(2)(a), Water (Prevention and Control of Pollution) Act] जल स्रोतों का संरक्षण

Conservation Officer : संरक्षण अधिकारी

Conservator of Forests : वनपाल ; वनसंरक्षक

Conservator of Port : [s. 7(1), Indian Ports Act] पत्तन संरक्षक

conservator of wild life : वन्य जीव संरक्षक

consider : 1. to think over विचार करना ; 2. to regard as or deem to be मानना

consider the finding : निष्कर्ष के संबंध में विचार करना

considerable : [s. 48, expln., Indian Evidence Act] बड़ा; प्रचुर; पर्याप्त; बड़े पैमाने पर

considerable body of strangers : [s. 177, ill. (b), I.P.C.] अनजाने लोगों का बड़ा गिरोह

considerable magnitude : बड़े पैमाने पर

considerable part : pretty large part प्रचुर भाग

considerable time : [s. 293(1)(c), Companies Act] पर्याप्त समय

consideration : 1. anything regarded as compensate or equivalent for what one does or undertakes for another's benefit [s. 2(d), Indian Contract Act] प्रतिफल; 2. careful thought ध्यान; विचार; विचारणा

consideration, for : in return of some consideration प्रतिफल; सप्रतिफल; प्रतिफल के लिए; [s. 45, T.P. Act] प्रतिफलार्थ

consideration for guarantee : प्रत्याभूति के लिए प्रतिफल; गारंटी के लिए प्रतिफल

consideration of bill : [art. 117(3), Const.] विधेयक पर विचार करना

consideration of services : [s. 75(2), Presidency-towns Insolvency Act] सेवाओं का प्रतिफल

consideration of the sentence : दंडादेश पर विचार

consideration, paramount : सर्वोपरि ध्यान

consideration, transferee for : अंतरिती जो सप्रतिफल है; सप्रतिफल अंतरिती

consideration, under : विचाराधीन

consideration, valuable : मूल्यवान प्रतिफल

considerations : something that is considered as a ground of opinion or action [s. 62(3), Trade and Merchandise Marks Act] बातें ; विचारणाएं

considerations of business expediency : [s. 40A(3), prov., Income-tax Act] कारबार संबंधी समीचीनता की बातें

consign : to deliver or to transmit (goods) for sale or custody, usually implying their transit by ship, railway etc. परेषित करना

consignee : a person to whom goods are consigned परेषिती; (माल) पाने वाला

consignment : [s. 19(1)(k), Road Transport Corporations Act] परेषण ; [s. 14, Drugs and Cosmetics Act] परेषित परिमाण

consignment, inward : आवक परेषण

consignment ledger : परेषण खाता

consignment note : परेषण पत्र

consignment, outward : जावक परेषण

consignment received : प्राप्त परेषण

consignment set out : निर्गमित परेषण

consignment stock account : परेषण स्टॉक लेखा

consignment stock suspense account : परेषण स्टॉक उचंचत लेखा

consignor : one who consigns goods to another परेषक; (माल) भेजने वाला

consist of : के रूप में होना; से मिलकर बनना; से गठित होना

consistent : in harmony; in accord; compatible : संगत

consistent view : अविचल विचार; निरंतर विचार; स्थिर विचार

consisting of : [art. 66(1), const.] मिलकर बनने वाला

consists of a single person : [s. 11(1), Metal Corporation of India (Acquisition of Undertaking) Act] एकल व्यक्ति से गठित है

console : कनसोल ; अपरिसीमित बांड

consols : an abbreviation of consolidated annuity [s. 164, ill., Indian Succession Act] समेकित वार्षिकी

consolidate : to combine compactly into one connected whole समेकन करना; समेकित करना

consolidate shares : अंशों (शेयरों) का समेकन करना

consolidate the enactments : [Long title, Registration Act] अधिनियमितियों का समेकन करना

consolidated abstract : समेकित सार

consolidated annual accounts : समेकित वार्षिक लेखे

consolidated certificate of balances : शेषों का समेकित प्रमाणपत्र

consolidated fund of India : [s. 15, Cardamom Act and art. 110(1)(c), Const.] भारत की संचित निधि

consolidated fund revenue : समेकित निधि राजस्व

consolidated funds and public accounts of India and of the States : [art. 266, margin, Const.] भारत और राज्यों की संचित निधियां और लोक खाते

consolidated monthly account : समेकित मासिक लेखा

consolidated pay : समेकित वेतन

consolidated rates : समेकित दरें

consolidated record : समेकित अभिलेख

consolidated revenue account : समेकित आमदनी लेखा

consolidated statement : समेकित विवरण

consolidated stock : समेकित स्टॉक

consolidated treasury receipt : समेकित खजाना रसीद

consolidating Acts : Acts passed to consolidate the statute law only on a subject, without necessarily affecting case law समेकन अधिनियम

consolidation of holdings : चक्रबंदी

consolidation of shares : शेयर समेकन

consolidation of suits : joining two or more suits together वादों का समेकन

consolidation officer : चक्रबंदी अधिकारी

consonance : [first para, enacted formula, National Capital Territory of Delhi Laws (Special Provisions) Act] अनुरूप

conspectus : a general or comprehensive view दिग्दर्शन

conspicuous : clearly visible, obvious or striking to the eye सहजदृश्य

conspiracy : a planning and acting together secretly especially for an unlawful or harmful purpose; the plan agreed on; plot [s. 108, expln. 5, I.P.C.] षड्यंत्र

conspire : [s. 10, Indian Evidence Act] षड्यंत्र करना

Constable : कांस्टेबल

Constable, Head : हेड कांस्टेबल

constabulary, armed : सशस्त्र पुलिस

constant study : [s. 9(a), Prevention of Cruelty to Animals Act, 1960] बराबर अध्ययन; सतत् अध्ययन

constant use : निरंतर उपयोग

constituency : निर्वाचन-क्षेत्र

Constituent Assembly of India : भारत की संविधान सभा

Constituent Assembly of the Dominion of India : [art. 106, Const.] भारत डोमिनियन की संविधान सभा

constituent college : [s. 2(e), Haryana and Punjab Agricultural Universities Act] घटक महाविद्यालय

constituent instrument : [art. 20, para 3, Vienna Convention on the Law of the Treaties, 1969] संविधायी लिखत

constituent of a group : समुदाय का घटक

constituent part : [s. 2(a), Extradition Act] संघटक भाग

constitute : 1. to make (a thing) what it is; to frame; to compose गठित करना; 2. to appoint नियत करना

constitute a quorum : [s. 17(2), Industrial Finance Corporation Act] कोरम पूरा करना; कोरम बनाना; कोरम होना; गणपूर्ति करना; गणपूर्ति होना

constitute an offence : अपराध गठित होता है

constitute his defence to : [Or. 14, r. 1(2), C.P.C.] अपनी प्रतिरक्षा गठित करना

constitute undercutting, as to : [1st sch., item (11), Cost and Works Accountants Act] (ऐसा करना) दूसरों के मुकाबले में अपेक्षाकृत कम वेतन पर काम करना है

constituted attorney : a duly appointed attorney नियत अटर्नी

constituting a charge : [s. 2(12), Companies Act] भार के रूप में होना

constituting or defining the constitution : [s. 391(4), Companies Act] गठित की गई या गठन परिनिश्चित किया गया

Constitution : 1. the system or body of fundamental principles according to which a nation, State or body politic is constituted and governed संविधान, 2. the action of constituting; composition गठन ; संगठन ; 3. to set up; to establish संघटन; स्थापना

constitution of a firm : [s. 187(1), Income-tax Act] फर्म का गठन

constitution of an authority : [preamble, International Airports Authority Act] प्राधिकरण का गठन

constitution of High Courts : [art. 216, margin, Const.] उच्च न्यायालयों का गठन

Constitution of India as by law established : [art. 69, Const.] विधि द्वारा स्थापित भारत का संविधान

constitution of Legislatures in States : [art. 168, margin, Const.] राज्यों के विधान-मंडलों का गठन

constitution of Parliament : [art. 79, Const.] संसद् का गठन

constitution of pension : [s. 26(h), Institutes of Technology Act] पेंशन की स्थापना

constitution of property : [s. 2(b), T.P. Act] संपत्ति संघटन

constitution of Rule Committee : नियम समिति का गठन

constitutional : [art. 32A, Const.] सांविधानिक

constitutional provision : सांविधानिक उपबंध

constitutional reason : सांविधानिक कारण

constitutional remedies : [main heading, art. 32, Const.] सांविधानिक उपचार

constitutional safe-guards : part III of the Constitution sets out the safeguards for certain rights of the subject and secures these rights from invasion by the State itself सांविधानिक संरक्षण

constitutional system of the Federation : [art. 11(6), Foreign Awards (Recognition and Enforcement) Act] परिसंघ की सांविधानिक प्रणाली

constitutional validity : सांविधानिक विधिमान्यता

constrain : to force; to compel मजबूर करना

constraint : compulsion मजबूरी

construct : [s. 7(1)(d), Indian Railways Act] सन्निर्मित करना; सन्निर्माण करना; निर्माण करना

construct the works : [s. 13, Land Acquisition (Mines) Act] संकर्म बनाना

construction : 1. the construing, explaining or interpreting of a text, statement, action or words etc. अर्थ लगाना; अर्थान्वयन; 2. building सन्निर्माण; निर्माण; बनाया जाना

construction division : निर्माण प्रभाग

construction of document : [s. 69, Presidency Small Cause Courts Act] दस्तावेज का अर्थान्वयन

construction of rolling stock : [s. 49, Indian Railways Act] चल स्टाक का सन्निर्माण

construction of structure : [s. 32(1A), Income-tax Act] संरचना का सन्निर्माण; संरचना का निर्माण

construction of will : विल का अर्थ लगाना

construction officer : निर्माण अधिकारी

construction services : [s. 65, Finance Act, 1994] सन्निर्माण सेवाएं

construction work : निर्माण कार्य

constructional or manufacturing operations : सन्निर्माण या त्रिनिर्माण संबंधी संक्रियाएं

constructive : 1. that which has not the character assigned to its own nature but acquires such character in consequence of the way in which it is regarded by a rule of or policy of law; inferential [s. 8(2), Agricultural Refinance Corporation Act] आन्वयिक; 2. रचनात्मक

constructive delivery : आन्वयिक परिदान

constructive possession : a possession in law (such as through a tenant) as distinguished from actual physical possession [s. 3(c), T.P. Act] आन्वयिक कब्जा

constructive taking : the taking need not, unlike theft in the criminal law, be necessarily a physical moving or handling of the goods; it may be constructive as by a transfer in the books of a banker or warehouseman or endorsement of documents of title आन्वयिक रूप से ले जाना

constructive trust : a trust arising by operation of law apart from any intention to create a trust [s. 94, Indian Trusts Act] आन्वयिक न्यास

construe : to give the sense or meaning of; to interpret, to put a construction on अर्थ लगाना

consul : an officer appointed by his government to reside at a definite place abroad and there fulfil certain duties in the interest of his country and fellow subjects [s. 3(16), General Clauses Act] कौंसल

Consul de carrière : [s. 10(6)(iii), Income-tax Act] वृत्तिक कौंसल

Consul General : [s. 2(a), Diplomatic and Consular Officers (Oaths and Fees) Act] महाकौंसल

consular agent : [s. 3(16), General Clauses Act] कौंसलीय अभिकर्ता

consular attache : कौंसलीय अताशे

consular certificate : कौंसलीय प्रमाणपत्र

consular certificate of origin : [sch., pt. 1, item 17, Commercial Documents Evidence Act] मूल स्थान का कौंसलीय प्रमाणपत्र; उद्भव का कौंसलीय प्रमाणपत्र

consular functions : कौंसल संबंधी कार्य; कौंसलीय कृत्य

consular invoice : कौंसलीय बीजक

consular officer : [s. 3(16), General Clauses Act] कौंसलीय आफिसर

consulate : the office of consul [s. 20(1), Registration of Births and Deaths Act] कौंसल-कार्यालय; कौंसल; वाणिज्यिक दूतावास; कांसुलावास; कौंसलावास

Consulate General of India : भारत का महाकौंसलावास

consultant : one who gives professional advice परामर्शी

consultation : taking counsel परामर्श

consultation with, after : after taking the consultation of से परामर्श के पश्चात्

consultation with, in : seeking counsel from के परामर्श से; से परामर्श करके

consulting architect : परामर्शी वास्तुविद्

consulting engineer : [s. 63(2)(f), Water (Prevention and Control of Pollution) Act] परामर्शी इंजीनियर

consulting physician : परामर्शी चिकित्सक

consulting room : परामर्श कक्ष

consumable materials : खपने वाली सामग्री

consumable store : [s. 2(14)(i), Income-tax Act] खपने वाला सामान

consume : [s. 7(ii)(j), Indian Easements Act] उपभोग करना; खपाना

consumed or destroyed : [s. 144(3), Customs Act] खप गया या नष्ट हो गया

consumer : [s. 2(c), Indian Electricity Act] उपभोक्ता

consumer dispute redressal forum : [s. 2(h), Consumer Protection Act] उपभोक्ता विवाद प्रतितोष पीठ

consumer goods : उपभोक्ता वस्तुएं

consumer price index : [s. 48, expln., (v), Income-tax Act] उपभोक्ता मूल्य सूचकांक

consumer's interest : उपभोक्ता का हित

consuming centre : उपभोग केंद्र

consummate marriage : [s. 25, Special Marriage Act] विवाहोत्तर सहवास करना; विवाहोत्तर संभोग करना

consummation of marriage : विवाहोत्तर संभोग

consumption : the action or fact of consuming i.e. using up anything उपभोग

consumption unit : उपभोग यूनिट

contact : 1. the state or condition of touching; the act of touching; the state of being in touch or association संपर्क; 2. association संपर्क

contact, liaison or : संबंध या संपर्क

contagious : communicable by contact [second sch., item 79(3), Income-tax Act] स्पर्शजन्य; carrying disease or other contagion सांसर्गिक

contagious disease : a disease communicable by contact सांसर्गिक रोग

contagious leprosy : सांसर्गिक कुष्ठ

contain any allegation of fact : तथ्य का कोई अभिकथन अंतर्विष्ट होना

contain in : comprise in में अंतर्विष्ट

contained : अंतर्विष्ट है; में है

container : 1. a vessel [s. 2(c), Agricultural Produce (Grading and Marking) Act] पात्र; 2. anything that contains or can contain something आधान; अंतर्विष्टिक

containing particulars : विशिष्टियों से युक्त

containment : [Verification annex., pt. I, item 5(a)(iii), Chemical Weapons Convention Act] संरोधन

contamination : the action of contaminating or condition of being contaminated; defilement, pollution, infection [s. 36(2)(g), Insecticides Act] संदूषण

contemplated or probable breach of trust : [s. 61, Indian Trusts Act] अनुध्यात या अधिसंभाव्य न्यास भंग

contemplation of : [s. 11(5)(b), Estate Duty Act] को ध्यान में रखकर

contemplation of death, in : मृत्यु को आसन्न मान कर

contemporaneous : समकालीन

contemporaneous agreement : an agreement which takes place at the same time समकालीन करार

contempt : a wilful disregard or disobedience (of public authority); a mental attitude in which a thing is considered as vile and worthless [art. 19(2), Const.] अवमान

contempt of court : न्यायालय का अवमान ; [art. 19(2), Const.] न्यायालय-अवमान

contend : [Or. 43, r. 1(1), C.P.C.] प्रतिवाद करना

contention : dispute; controversy [Or. 31, r. 1, C.P.C.] प्रतिविरोध

contentious : प्रतिविरोधात्मक

contents : 1. that which is contained अंतर्वस्तु ; 2. the subject matter विषय-वस्तु

contents of documents : दस्तावेजों की अंतर्वस्तु/विषय-वस्तु

contents of memorandum : ज्ञापन की अंतर्वस्तु/विषय-वस्तु

contents of proclamation : [second sch., item 53, Income-tax Act] उद्घोषणा की विषय-वस्तु

contents of the stomach : [s. 18, Coroners Act] आमाशय में मौजूद पदार्थ

contest : 1. strife; conflict [Or. 41, r. 22, prov. C.P.C.] प्रतिवाद; 2. to controvert; to defend as a suit प्रतिवाद करना; 3. to oppose विरोध करना; 4. to struggle for victory लड़ना

contest an award : [second sch., item 24, Provincial Small Cause Courts Act] किसी अधिनिर्णय में प्रतिवाद करना

contested election : सविरोध निर्वाचन

contesting candidate : निर्वाचन लड़ने वाला अभ्यर्थी

contesting parties : मुकदमा लड़ने वाले पक्षकार

contesting the petition : अर्जी का विरोध करना

context : the parts which immediately precede or follow any particular passage or text and determine its meaning संदर्भ

contiguous : touching; adjoining समीपस्थ; संलग्न

contiguous area : [s. 2(c), State Financial Corporations Act] संलग्न क्षेत्र

continental shelf : 1. महाद्वीपीय मग्नतट भूमि ; 2. [s. 75A (a), Merchant Shipping Act] महाद्वीपीय मग्नतट

continental system : यूरोपीय लेखा पद्धति

contingencies : आकस्मिक व्यय

contingencies, contract : संविदा आकस्मिक व्यय

contingencies, countersigned : प्रतिहस्ताक्षरित आकस्मिक व्यय

contingencies, fully vouched : पूर्ण प्रमाणित आकस्मिक व्यय

contingencies, scale regulated : मान विनियमित आकस्मिक व्यय

contingencies, special : विशेष आकस्मिक व्यय

contingency : 1. an event conceived of possible occurrence in the future [art. 70, Const.] आकस्मिकता ; 2. a chance event अनिश्चित घटना ; अनिश्चित परिस्थिति

contingency fund : [art. 267, margin, Const.] आकस्मिकता निधि

Contingency Fund of India : [art. 110(1)(c), Const.] भारत की आकस्मिकता निधि

contingent : dependant on a probability; that which may happen or not समाश्रित

contingency not provided for in this chapter : [art. 160, Const.] आकस्मिकता जो इस अध्याय में उपबंधित नहीं है

contingent and prospective liabilities : [s. 434(1)(c), Companies Act] समाश्रित तथा भावी दायित्व

contingent beneficial interest : [s. 3, T.P. Act] समाश्रित फायदाप्रद हित

contingent bill : आकस्मिक व्यय बिल

contingent bill abstract : संक्षिप्त आकस्मिक व्यय बिल

contingent bill, detailed : ब्यौरेवार आकस्मिक व्यय बिल

contingent charge : [s. 67, Presidency Small Cause Courts Act] आकस्मिक भार

contingent contract : [s. 31, Indian Contract Act] समाश्रित संविदा

contingent duty : [s. 136, Finance Act, 2001] आकस्मिक शुल्क

contingent interest : [s. 21, T.P. Act] समाश्रित हित

contingent judgment : [s. 70, Presidency Small Cause Courts Act] समाश्रित निर्णय

contingent liability : an amount that may or may not be owed dependent on the outcome of a contingency [s. 21(1), Industrial Finance Corporations Act] समाश्रित दायित्व

contingent nature : [fourth sch., item 5(4)(b), Income-tax Act] आकस्मिक प्रकार

contingent on an event not happening : घटना के घटित न होने पर समाश्रित

contingent on impossible events : [s. 36, Indian Contract Act] असंभव घटनाओं पर समाश्रित

contingent register : आकस्मिक व्यय रजिस्टर

contingently : [s. 2(16), Estate Duty Act] समाश्रित रूप से

continuance : the state of continuing चालू रहना ; जारी रहना

continuance in force of existing laws and their adaptation : [art. 372, margin, Const.] विद्यमान विधियों का प्रवृत्त बने रहना और उनका अनुकूलन

continuance of attachment : कुर्की का चालू रहना

continuance of contract : संविदा का जारी रहना

continuance of meeting : [s. 165(6), Companies Act] अधिवेशन का चलते रहना

continuance of office : [s. 11, Charitable Endowments Act] पद का बना रहना

continuance of pregnancy : [s. 3(2)(b)(i), Medical Termination of Pregnancy Act] गर्भ का बना रहना

continuance of the rights of citizenship : [art. 10, margin, Const.] नागरिकता के अधिकारों का बना रहना

continuation and validation of recovery proceedings : [s. 5A(2A)(iii), Estate Duty Act] वसूली की कार्यवाहियों का चालू रहना और विधिमान्यकरण

continuation sheet : अनुवर्ती कागज

continue : 1. to remain in existence or in the given place or condition बना रहना; निरंतर रहना; सतत् रहना; जारी रखना; 2. to persevere; to go on with चलता रहना; चालू रहना; होता रहना

continue arrest : गिरफ्तारी जारी रखना

continue attached : to remain attached संलग्न बना रहना

continue in force : [s. 15(2), Arms Act] प्रवृत्त बना रहना

continue in office : [s. 11(2), Agricultural Refinance Corporation Act] पद पर बना रहना

continue in possession : to keep up possession कब्जा चालू रखना

continue in service : सेवा में बने रहना

continue to fail : असफल बना रहना

continue to hold office : [art. 156(3), prov., Const.] पद धारण करते रहना

continued concentration : [s. 71A(d), Indian Railways Act] निरंतर एकाग्रता

continued line of railway communication : [s. 48, Indian Railways Act] रेल संचार की निरंतर लाइन

continued, prosecuted and enforced : [s. 31(4), Cost and Works Accountants Act] चालू रखा गया ; चलाया गया और प्रवृत्त किया गया

continues to be approved : [s. 2(61), Income-tax Act] अनुमोदन कायम है

continues to be recognised : [s. 2(38), Income-tax Act] जिसकी मान्यता कायम है

continuing : [s. 73(b), Indian Trusts Act] बने रहने वाला; चालू रहने वाला; चलत; निरंतर; सतत्

continuing breach : चालू रहने वाला भंग

continuing default : [s. 221(1), Income-tax Act] चालू रहने वाला व्यतिक्रम

continuing education : [1st sch., 2, Indira Gandhi National Open University Act] अनुवर्ती शिक्षा; [s. 10(h), All India Council for Technical Education Act] अनवरत शिक्षा

continuing failure : [s. 44(2), Agricultural Refinance Corporation Act] जारी रहने वाली असफलता; [s. 140A(3), Income-tax Act] चालू रहने वाली असफलता

continuing failure, case of a : [s. 15B(3), Wealth-tax Act] चालू रहने वाली असफलता की दशा

continuing guarantee : [s. 129, Indian Contract Act and s. 38, Indian Partnership Act] चलत प्रत्याभूति

continuing offence : चालू रहने वाला अपराध

continuing tort : [s. 22, Limitation Act] चालू रहने वाला अपकृत्य

continuous : going on without interruption; uninterrupted in time, sequence or essence लगातार; निरंतर; सतत्; चलत

continuous discharge certificate : चलत उन्मोचन प्रमाणपत्र ; [s. 99, Merchant Shipping Act] सेवोन्मुक्ति का चालू प्रमाणपत्र

continuous duty : सतत् कर्तव्य

continuous easement : [s. 5, Indian Easements Act] सतत् सुखाचार

continuous halt : लगातार विराम

continuous line of communication : [s. 27(3), Indian Railways Act] संचार की लगातार लाइन

continuous practice : [s. 5(3), Chartered Accountants Act] लगातार व्यवसाय

continuous running of time : समय का निरंतर चलते रहना

continuous service : निरंतर सेवा

continuously or intermittently : लगातार या अंतरायिक रूप से

contour map : [s. 5(2)(a), Offshore Areas Mineral (Development and Regulation) Act] समोच्च मानचित्र

contra account : प्रतिलेखा

contra adjustment account : प्रतिसमायोजन लेखा

contraband : prohibited by law, proclamation or treaty to be

imported or exported विनिषिद्ध

contraband traffic : विनिषिद्ध दुर्व्यापार

contract : [s. 2(h), Indian Contract Act and art. 299, margin, Const.] संविदा

contract a marriage : [s. 125(3), Cr. P.C.] विवाह करना

contract account : संविदा लेखा

contract be reformed : contract be rectified संविदा का सुधार किया जाए

contract, contingent : [s. 31, Indian Contract Act] समाश्रित संविदा

contract disease : रोग लग जाना

contract establishment allowance : संविदा स्थापन भत्ता

contract, express : [s. 202, Indian Contract Act] अभिव्यक्त संविदा

contract for annuity : वार्षिकी संविदा

contract for deferred annuity : [s. 80C(3), Income-tax Act] आस्थगित वार्षिकी संविदा

contract for sale : an agreement to sell [s. 54, T.P. Act] विक्रय की संविदा

contract for sea-insurance : [s. 2(2)(b), Indian Stamp Act] समुद्री बीमा के लिए संविदा ; समुद्र बीमा संविदा

contract grant : संविदा अनुदान

contract, implied : [s. 128(2)(f)(i), C.P.C.] विवक्षित संविदा

contract in good faith : [s. 62(9), Indian Trusts Act] सद्भावपूर्वक संविदा करना

contract labour : ठेका श्रमिक

contract messenger : संविदा संदेशवाहक

contract note : संविदा पत्र

contract of affreightment : [s. 115VI(2), Income-tax Act] माल वहन के लिए पोत तय करने संबंधी संविदा

contract of carriage : [sch. first, art. 1(b), Indian Carriage of Goods by Sea Act] वहन की संविदा

contract of guarantee : [s. 126, Indian Contract Act] प्रत्याभूति की संविदा; गारंटी की संविदा

contract of indemnity : [s. 124, Indian Contract Act] क्षतिपूर्ति की संविदा

contract of insurance : [s. 66(a), Indian Stamp Act] बीमा की संविदा

contract of management : प्रबंध की संविदा; प्रबंध संविदा

contract of sale : [s. 4, Sale of Goods Act] विक्रय की संविदा

contract of service : a contract to serve सेवा की संविदा; सेवा संविदा

contract of suretyship : a contract whereby one stands surety for another प्रतिभूत्व की संविदा

contract officer : ठेका अधिकारी ; संविदा आधिकारी

contract period : संविदा की अवधि

contract price : [s. 73(g), Indian Contract Act] संविदा भाड़ा; [s. 76(2)(b), Companies Act] संविदा कीमत

contract, privity of : संविदात्मक संबंध

contract rate : संविदा दर

contract, void : [s. 2(j), Indian Contract Act] शून्य संविदा

contract, voidable : [s. 2(i), Indian Contract Act] शून्यकरणीय संविदा

contracting debt : ऋण लेना

contracting out : to remove oneself by contract from a right or obligation संविदा द्वारा त्याग

contracting party : a party that enters or has entered into a contract संविदाकारी पक्षकार

Contracting State : [sch. 1, item 1, Arbitration (Protocol and Convention) Act] संविदाकारी राज्य

contraction : [s. 631, Companies Act] संक्षिप्त रूप ; [fourth sch., item 8(ii), Income-tax Act] कम हो जाना

contractor : 1. one who contracts to furnish supplies, or to perform any work or service at a certain price or rate ठेकेदार; 2. one who enters into a contract संविदाकार

contractors' and distributors' ledger : ठेकेदारों और संवितरकों का खाता

contractual : संविदात्मक; संविदाजात

contractual document : संविदाजात दस्तावेज

contractual obligation : [sch. VI, pt. I, Companies Act] संविदाजात बाध्यता

contractual right : संविदात्मक अधिकार

contradict : to affirm the contrary of; to declare untrue or erroneous खंडन करना

contradictory : विरोधात्मक; विरोधी

contrary : opposite प्रतिकूल; तत्प्रतिकूल

contrary intention : [s. 2, Indian Contract Act] प्रतिकूल आशय

contrary to law : violating or not confirming to the provisions of law विधि के प्रतिकूल

contravene : [s. 125(2), Indian Contract Act] उल्लंघन करना

contravention : the action of contravening; a transgression or violation उल्लंघन

contribute : to give as contribution; to give or grant in common with others अभिदाय करना

contribute the deficiency : [s. 4(4), Unit Trust of India Act] कमी की पूर्ति के लिए अभिदाय करना

contribute to maintenance : [s. 50(1), Children Act] भरण-पोषण के लिए अभिदाय करना

contributed to his insolvency : [s. 39(2)(f), Presidency-towns Insolvency Act] अपने को दिवालिया कर लिया

contributing institution : an institution that makes a contribution [s. 2(b), Unit Trust of India Act] अभिदात्री संस्था

contribution : the action of contributing; the payment by each of the parties interested, in any common loss or liability; amount so payable; proportionate discharge of liability of properties jointly liable [s. 10(13)(iv), Income-tax Act] अभिदाय; अंशदान; [Introduction, Arbitration and Conciliation Act] योगदान

contribution certificate : [s. 2(c), Unit Trust of India Act] अभिदाय प्रमाणपत्र

contribution, general average : where any loss or damage is voluntarily and properly incurred in respect of the goods or of the ship for the general safety of the ship and cargo, the loss is to be distributed between all the interested parties [s. 63(3)(ii), Marine Insurance Act] साधारण औसत अभिदाय

contributor : [fourth sch., pt. B, item 3 (c), Income-tax Act] अभिदायी; अभिदायकर्ता; अभिदाता; योगदान करने वाला; योगदाता; अभिदाय करने वाला

contributory : one that contributes or is bound to contribute अभिदायी; योगदायी (अंशदायी)

Contributory Health Service : अभिदायी स्वास्थ्य सेवा

contributory negligence : the act or omission amounting to want of ordinary care on the part of the complaining party which concurring with defendant's negligence, is proximate cause of injury योगदायी उपेक्षा

contributory of the company : [s. 7(3), Alcock Ashdown Company Limited (Acquisition of Undertakings) Act] कंपनी का अभिदाता

contributory provident fund : [s. 15(3)(b), Delhi School Education Act] अभिदायी भविष्य-निधि

contrivance : प्रयुक्ति

contrivance or device : [s. 68(c), Indian Stamp Act] उपाय या युक्ति

control : 1. power to check or restrain; superintendence नियंत्रण; 2. to regulate; to govern; to have under command नियंत्रण करना; नियंत्रण रखना; नियंत्रित करना

control and management of affairs : [s. 5(3), expln. (b), Gift-tax Act] कामकाज का नियंत्रण और प्रबंध

control cabin operator : नियंत्रण केबिन प्रचालक

control chart : नियंत्रण चार्ट

control clerk : नियंत्रण लिपिक

control of the business : [long title, Life Insurance Corporation Act] कारबार का नियंत्रण

control of goods : [s. 137, expln., T.P. Act] माल पर नियंत्रण

control of the Union over States in certain cases : [art. 257, margin, Const.] कुछ दशाओं में राज्यों पर संघ का नियंत्रण

control of the Union over the administration of Scheduled Areas and Welfare of Scheduled Tribes : [art. 339, margin, Const.] अनुसूचित क्षेत्रों के प्रशासन और अनुसूचित जनजातियों के कल्याण के बारे में संघ का नियंत्रण

control or charge : [s. 3(33), General Clauses Act] नियंत्रण या भारसाधन

control over pilotage : [long title, Calcutta Port (Pilotage) Act] यान-मार्गदर्शन पर नियंत्रण

control over subordinate courts : [art. 235, margin, Const.] अधीनस्थ न्यायालयों पर नियंत्रण

controlled area : [s. 2(1), Sugarcane Act] नियंत्रित क्षेत्र

controlled business : [s. 2(2), Life Insurance (Emergency Provisions) Act] नियंत्रित कारबार

controlled company : [s. 2(4), Estate Duty Act] नियंत्रित कंपनी

controlled industry : [s. 2(cc), Industrial Disputes Act] नियंत्रित उद्योग

controlled motor vehicle : [s. 6(4)(f), expln., Defence and Internal Security of India Act] नियंत्रित मोटर

controlled price : नियंत्रित कीमत

controller : नियंत्रक

Controller General, Defence Production : महानियंत्रक, रक्षा उत्पादन

Controller General, Imports and Exports : महानियंत्रक, आयात और निर्यात

Controller of Capital Issues : पूंजी निर्गम नियंत्रक

Controller of Coal distribution : कोयला वितरण नियंत्रक

Controller of Communications : संचार नियंत्रक

Controller of Printing and Stationery : नियंत्रक, मुद्रण और लेखन सामग्री

Controller of Estate Duty : [s. 2(5), Estate Duty Act] संपदा-शुल्क नियंत्रक

Controller of Estate Duty, Appellate : [s. 2(1A), Estate Duty Act] संपदा-शुल्क अपील नियंत्रक

Controller of Insurance : [s. 5, General Insurance (Emergency Provisions) Act] बीमा नियंत्रक

Controller of Stamps and Stationery : [s. 292(1), Cr. P.C.] स्टॉप और लेखन सामग्री नियंत्रक

Controller of Standardisation : मानकीकरण नियंत्रक

Controller of Stores : भंडार नियंत्रक

Controller of Telegraph Stores : तार भंडार नियंत्रक

Controller of Telegraph Traffic : तार यातायात नियंत्रक

Controller of Vagrancy : आवारागर्दी नियंत्रक

Controller of Weights and Measures : बाट और माप नियंत्रक

controlling authority : [s. 2(d), Payment of Gratuity Act] नियंत्रक प्राधिकारी

controlling interest : [s. 18FF(2)(c), Industries (Development and Regulation) Act] नियंत्रक हित

controlling power : नियंत्रक शक्ति

controversial : विवादग्रस्त

controversy : dispute; contention as to right, claims and the like, or on a matter of opinion; a disputed question संविवाद; विवाद

controversy as to right : अधिकार के बारे में संविवाद

controversy, matter in : विवादग्रस्त विषय; विवादग्रस्त बात

contumacious disregard : disregard, exhibiting contumacy धृष्टतापूर्ण अवहेलना; धृष्टतापूर्ण अवज्ञा

contumacy : perverse and obstinate resistance of authority धृष्टता; [s. 2(b), Extradition Act] न्यायालय की अवज्ञा

convalescence : gradual recovery of health and strength after illness उल्लाघ (आरोग्य-स्थापन); स्वास्थ्य लाभ; पुनः आरोग्य प्राप्ति; रोग उपशमन

convalescent home : [s. 3(3), *explan.*, Mental Health Act] स्वास्थ्य लाभगृह

convene : संयोजन करना; संयोजित करना; बुलाना

convene a district court martial : [s. 83(1), Air Force Act] डिस्ट्रिक्ट सेना न्यायालय संयोजित करना

convene a meeting : [s. 8, Water (Prevention and Control of Pollution) Act] अधिवेशन बुलाना

convener : संयोजक

convenience : personal comfort; material advantage सुविधा

convenient : 1. suited to one's personal ease or comfort or to one's easy performance of some act or function सुविधानुसार; 2. affording convenience सुविधाजनक; सुविधापूर्ण

convenient despatch : [sch. I, app. D, form 3(3), C.P.C.] सुविधापूर्ण त्वरा; सुविधानुसार शीघ्रता

convenient head : [sch. VI, pt. II, item 3, Companies Act] सुविधापूर्ण शीर्ष

convenient place : सुविधाजनक स्थान

convenient speed : सुविधानुसार शीघ्रता

convenient transaction of business : कारबार का सुविधापूर्ण संव्यवहार; सुविधापूर्ण कार्यकरण; सुविधापूर्ण कार्य करना

conveniently : सुविधानुसार; सुविधापूर्वक; सुविधाजनक रूप से

convening authority : संयोजक प्राधिकारी

convening officer : संयोजक अधिकारी; संयोजक आफिसर; संयोजक अफसर

convention : 1. agreement; any temporary treaty; agreement between states of less formality or importance than a treaty कन्वेंशन; अभिसमय; 2. custom परिपाटी

convention application : [s. 2(1)(d), Patents Act] कन्वेंशन आवेदन

convention country : [s. 2(1)(d), Patents Act and s. 131(1), Trade and Merchandise Marks Act] कन्वेंशन देश; [s. 2(b), SAARC Convention (Suppression of Terrorism Act)] अभिसमय देश

convention, load line : [s. 3(20), Merchant Shipping Act] भार रेखा अभिसमय

Convention on the Execution of Foreign Arbitral Awards : [long title, Arbitration (Protocol and Convention) Act] विदेशी माध्यस्थम् पंचाटों के निष्पादन का अभिसमय

Convention on the Recognition and Enforcement of Foreign Arbitral Awards : [long title, Foreign Awards (Recognition and Enforcement) Act] विदेशी माध्यस्थम् पंचाटों की मान्यता और प्रवर्तन पर कन्वेंशन

conventional audit report : परंपरागत लेखापरीक्षा रिपोर्ट

conventional chit : [s. 2(a), Prize Chits and Money Circulation Scheme (Banning) Act] संविदाजात चिट

conventional law : 1. law depending on, or arising from the mutual agreement of parties, as distinguished from legal, which means created by, or arising from the act of law संविदाजात विधि; अभिसमयजात विधि; 2. law based on established usage or custom पारंपरिक विधि; परंपरागत विधि

conventional rate : घोषित दर

conversant : [s. 293(3), Cr. P.C.] अवगत; परिचित

conversant with : से सुपरिचित

conversation : oral exchange of ideas बातचीत

conversation, criminal : [s. 61, Indian Divorce Act] आपराधिक संसर्ग

conversion : the action of wrongfully converting something to one's own use; the action of converting or the fact of being converted संपरिवर्तन; संपरिवर्तित करना

conversion cost : संपरिवर्तन लागत

conversion into company : कंपनी में संपरिवर्तन

conversion of Indian currency into foreign currency : भारतीय करेंसी को विदेशी करेंसी में संपरिवर्तित करना

conversion of indorsement in blank into indorsement in full : [s. 55, Negotiable Instruments Act] निरंक पृष्ठांकन का पूर्ण पृष्ठांकन में संपरिवर्तन

conversion of the work into a non-dramatic work : [s. 2(i), Copyright Act] कृति का अनाट्य कृति में संपरिवर्तन; कृति का नाट्येतर कृति में संपरिवर्तन

conversion table : संपरिवर्तन सारणी

convert : to divert wrongfully; to appropriate and apply to one's use; to cause to turn to a religion or belief संपरिवर्तित करना; one who is converted संपरिवर्तित; संपरिवर्तित व्यक्ति

convert, or reconvert to the Hindu religion : [s. 3(1), *explan.* (iii), Hindu Minority and Guardianship Act] हिंदू धर्म में संपरिवर्तित या प्रतिसंपरिवर्तित (व्यक्ति)

converted into money : [s. 171(3), Navy Act] धन में संपरिवर्तित

converted property : [s. 64(2), Income-tax Act] संपरिवर्तित संपत्ति

convertible : [s. 23(1)(i), *prov.*, Industrial Finance Corporation Act] संपरिवर्तनीय

convertible securities : संपरिवर्तनीय प्रतिभूतियां

converting a public company into a private company : [s. 31(1), *prov.*, Companies Act] पब्लिक कंपनी को प्राइवेट कंपनी में संपरिवर्तित करना

converter : [s. 21(1)(iv), Factories Act] परिवर्तित; परिवर्तक

convey : 1. to transport; to take from one place to another [s. 282, I.P.C.] प्रवहण करना; प्रवहित करना; 2. to transfer property by means of instrument and other formalities हस्तांतरण करना; हस्तांतरित करना; 3. to transport; to communicate पहुंचाना

convey in trust : न्यास के रूप में हस्तांतरित करना

convey property : [s. 5, T.P. Act] संपत्ति हस्तांतरित करना

convey the estate : संपदा हस्तांतरित करना

conveyance : 1. an act by which property is conveyed or voluntarily transferred from one person to another by means of a written instrument and other formalities हस्तांतरण; 2. the instrument itself हस्तांतरण-पत्र; हस्तांतर-पत्र; the writing that transfers property अभिहस्तांतरण पत्र; 3. the means of transportation प्रवहण; सवारी; वाहन

conveyance allowance : प्रवहण भत्ता; सवारी भत्ता; वाहन भत्ता

conveyance by water : [s. 48, I.P.C.] जल द्वारा प्रवहण

conveyance hire : सवारी किराया

conveyancer : अभिहस्तांतरक; हस्तांतरक

conveyancing : drawing of deeds etc. हस्तांतर-लेखन; अभिहस्तांतरण-लेखन

conveyor : that which conveys; a chain adopted for carrying objects or materials प्रवहणी; कन्वेयर

conveying information : [s. 134(2), Cr. P.C.] इत्तिला पहुंचाना

convict : 1. a person found guilty of an offence सिद्धदोष; 2. to find guilty दोषसिद्ध करना; सिद्धदोष ठहराना

convict, life : one who is convicted with a sentence of imprisonment for life [s. 307, I.P.C.] आजीवन सिद्धदोष

convict night guard : बंदी रात्रि रक्षक

Convict Officer : बंदी अधिकारी

convicting court : [s. 26(f), Indian Forest Act] सिद्धदोष करने वाला न्यायालय ; [s. 40, Tea Act] सिद्धदोष ठहराने वाला न्यायालय

conviction : 1. the act of a legal tribunal adjudging a person guilty of an offence; finding of guilt दोषसिद्धि; 2. strong belief धारणा

conviction and sentence are set aside : दोषसिद्धि और दंडादेश अपास्त किया जाता है

conviction for any offence : [s. 287(2), Income-tax Act and art. 20, margin, Const.] किसी अपराध के लिए दोषसिद्धि

conviction of right : ऋत की संकल्पना

convince : [s. 117(3), Trade and Merchandise Marks Act] विश्वास कराना ; विश्वास दिलाना

convocation : [s. 9(2), Jawaharlal Nehru University Act] दीक्षांत समारोह

Convoy Commander : कनवाय कमांडर

convoy note : वहन-पत्र

convoying ships : [s. 56(1)(d), Navy Act] पोतों का कनवाय करना

convulsions of nature : प्राकृतिक उथल-पुथल

cook instructor : रसोइया शिक्षक

cooperate : to work together [s. 5(11), University of Hyderabad Act] सहकार करना

cooperation : सहकारिता ; सहकार ; सहयोग

co-operation, collaboration or association, manner of : सहकार, सहयोग या सहयोजन की रीति

Cooperation, Department of : सहकारिता विभाग

cooperative approach : सहकारी दृष्टि ; सहयोगी भावना से संसर्ग

cooperative bank : [s. 2(dd), Deposit Insurance and Credit Guarantee Corporation Act] सहकारी बैंक

cooperative basis in rural areas, on : [art. 43, Const.] ग्रामों में सहकारी आधार पर

cooperative credit society : सहकारी उधार सोसाइटी

cooperative efforts : [s. 15(2)(g), Khadi and Village Industries Commission Act] सहकारिता के प्रयास

Cooperative Farming Society : [s. 2(h), State Agricultural Credit Corporations Act] सहकारी कृषि सोसाइटी

Cooperative Land Development Bank : सहकारी भूमि विकास बैंक

cooperative movement : [art. 171(5), Const.] सहकारी आंदोलन

cooperative organisation : [s. 10(2)(g), Coir Industry Act] सहकारी संगठन

cooperative societies inspector : सहकारी सोसाइटी निरीक्षक

cooperative society : सहकारी सोसाइटी

cooperative strategy : [preamble, National Dairy Development Board Act] सहकारी योजना

cooperative technical assistance programme and projects : [s. 10(8), Income-tax Act] सहकारी तकनीकी सहायता कार्यक्रम और परियोजनाएं

co-opt : [s. 23, Jawaharlal Nehru University Act] सहयोजित करना

co-opted members : सहयोजित सदस्य

coordinate : to combine or integrate harmoniously [s. 21(1), North-Eastern Hill University Act] समन्वय करना

coordinated view : समन्वित दृष्टिकोण

coordinating officer : समन्वय अधिकारी

Coorg Legislative Council : [s. 3(46), General Clauses Act] कोडगु विधान परिषद्

co-owner : [s. 8(c), Indian Easements Act] सहस्वामी

co-owner of property : [s. 2(15), Indian Stamp Act] संपत्ति का सहस्वामी

co-ownership : [s. 47(b), Indian Easements Act] सह-स्वामित्व

coparcenary : joint ownership; joint heirship; of or pertaining to coparceners [s. 6, Hindu Succession Act] सहदायिकी

coparcenary interest : [s. 7(1), Estate Duty Act] सहदायिकी हित

coparcenary property : [s. 6, Hindu Succession Act] सहदायिकी संपत्ति

coparcener : one who shares (equally) with others in inheritance in the estate of a common ancestor [s. 6, expln. 1, Hindu Succession Act] सहदायिक

coparcener of a Hindu Family : [s. 2(12)(iii), Estate Duty Act] हिंदू कुटुंब का सहदायिक

co-partner : a person, who stands in the relationship of partner with another सह-भागीदार

co-partnership-deed : [sch. 1, item 23, Indian Stamp Act] सहभागीदार विलेख

co-pilot : सह-विमानचालक

copying : [s. 2(b)(iii), Bhopal Gas Leak Disaster (Processing of Claims) Act] निपटना

co-plaintiff : a person, who has joined with another or others as plaintiff in a suit सहवादी

co-proprietor : [s. 10(1), Land Acquisition Act] सह-स्वत्वधारी

copy : 1. an individual example of a manuscript or print प्रति; 2. a transcript or reproduction of an original work प्रतिलिपि; 3. to make a copy or copies of; to write, print, engrave or paint after an original नकल करना; प्रतिलिपि करना; प्रतिलिपि बनाना; प्रति बनाना

copy, corrected : शुद्ध प्रति; सही प्रति; शुद्ध प्रतिलिपि; सही प्रतिलिपि

copyholder : कापीहोल्डर

copyist : नकलनवीस

copy of the entry : प्रविष्टि की प्रति

copy of the motion : [s. 17(2)(a), Contempt of Courts Act] समावेदन की प्रतिलिपि

copy or extract : [sch. 1, item 24, Indian Stamp Act] प्रति या उद्धरण

copy, receipted original : रसीद वाली मूल प्रति

copy tester : publisher's reader प्रकाशन-विवेचक

copy transcribed from a copy : [s. 63, ill. (c), Indian Evidence Act] प्रति की नकल करके तैयार की गई प्रतिलिपि

copy, true : शुद्ध प्रति; सही प्रति; शुद्ध प्रतिलिपि; सही प्रतिलिपि

copy writer : कापी राइटर

copying machine : [s. 63, ill. (b), Indian Evidence Act] प्रतिलिपि यंत्र

copyright : the exclusive right given by law for a certain term of years to an author, composer etc. (or his assignee or heirs) to print, publish and sell copies of his original work or translation thereof प्रतिलिप्यधिकार (कापीराइट)

copyright board : [s. 23(3)(c), expln., Copyright Act] प्रतिलिप्यधिकार बोर्ड

copyright fees : [s. 180, Income-tax Act] प्रतिलिप्यधिकार फीस

copyright in design : [s. 15(2), Copyright Act] डिजाइन में प्रतिलिप्यधिकार

copyright in the work : [s. 52(1)(j)(i), Copyright Act] कृति में प्रतिलिप्यधिकार

copyright office : [s. 9(2), Copyright Act] प्रतिलिप्यधिकार कार्यालय

copyright shall subsist : [s. 24(1), Copyright Act] प्रतिलिप्यधिकार अस्तित्व में रहेगा

coral : मूंगा

cordoning officer : परिवेष्टन अधिकारी

core logs : [s. 5(2)(a), Offshore Areas Mineral (Development and Regulation) Act] सलेखी कोड

core maker : गुल्ली निर्माता

co-respondent : a man or woman charged with adultery and proceeded against along with the wife or husband who is the respondent सह-प्रत्यर्थी

cornering a market : बाजार मुट्टी में करना

corollary : 1. consequence or result परिणाम; 2. easy inference उपप्रमेय

coroner : मृत्युसमीक्षक; कारोनेर

corporal : कारपोरल

corporal punishment : [s. 178, Army Act] शारीरिक दंड

corporate authority : [s. 3(a), Public Premises (Eviction of Unauthorised Occupants) Act] निगमित प्राधिकारी

corporate, body : निगमित निकाय

corporate life : संगठित जीवन; सामूहिक जीवन; सामुदायिक जीवन

corporate name : निगम नाम; निगमित नाम

corporate seal : [s. 3, Charitable Endowments Act] निगम मुद्रा

corporate state : [s. 487, prov., Companies Act] निगम स्वरूप

Corporation : a body corporate legally authorised to act as a single person [art. 19(6)(ii), Const.] निगम

corporation aggregate : समष्टि निगम

corporation officer : निगम अधिकारी

corporation sole : [s. 2(7)(a), Companies Act and s. 7(4), expln., Estate Duty Act] एकल निगम

corporation tax : निगम कर

corporeal : मूर्त

corporeal property : property which has a physical existence, such as land or goods मूर्त संपत्ति

corps : a body of persons organised or under a common direction especially an organised sub-division of military establishment कोर

Corps Commander : कोर कमांडर

corps of volunteers : स्वयंसेवक कोर

corpse : [s. 40(1)(d), Cr. P.C.] शव

corpus, habeas : a writ to a jailor to produce a prisoner in person before the court and to state the reasons for detention बंदी प्रत्यक्षीकरण (हेबियस कार्पस)

corpus of property : [s. 7(b), Indian Red Cross Society Act] समग्र संपत्ति

correct : शुद्ध; सही; ठीक

correct and complete : [s. 145(1), prov., Income-tax Act] ठीक और पूर्ण

correct copy : सही प्रति ; शुद्ध प्रति ; शुद्ध प्रतिलिपि

correcting lense : [s. 2(b)(ii), Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act] सुधारक लेंस

correction of errors : भूल सुधार

correction slip : संशोधन पर्ची

corrections and alterations : संशोधन और परिवर्तन

corrective institution : [s. 2(g)(ii), Immoral Traffic (Prevention) Act] सुधार संस्था

correctness and completeness of the return : [s. 143(2)(b), Income-tax Act] विवरणी की शुद्धता और पूर्णता

correctness of findings : [s. 13(f), Consumer Protection Act] निष्कर्ष की सत्यता

correctness of methods : [s. 13(f), Consumer Protection Act] पद्धति का सही होना

co-relation of rights and duties : अधिकारों और कर्तव्यों का परस्पर संबंध

correspond : 1. to be similar समरूप होना; 2. to be equivalent तत्सम होना; 3. to hold correspondence पत्र-व्यवहार करना; 4. to have communication बातचीत करना; 5. to agree अनुरूप होना

correspond with the plaint : वादपत्र के अनुरूप करना

correspondence : पत्र-व्यवहार; पत्राचार

correspondence clerk : पत्र-व्यवहार लिपिक

correspondence course : [s. 5(1), Jawaharlal Nehru University Act] पत्राचार पाठ्यक्रम

correspondence instruction : पत्राचार शिक्षण

correspondence student : पत्राचार छात्र

correspondence study : पत्राचार अध्ययन

correspondent : 1. a person who has regular business relations with another संपर्की; 2. one employed to communicate news to a newspaper or broadcasting company संवाददाता

corresponding : that which corresponds i.e.. is similar to another in character or function तत्सम; तत्समान; तत्स्थानी; समरूपी; तत्संबंधी

corresponding acceding State : [s. 3(60), General Clauses Act] तत्स्थानी प्रवेशकारी राज्य; [s. 3, Government Trading Taxation Act] तत्स्थानी सम्मिलित होने वाला राज्य

corresponding amount : तत्समान रकम

corresponding appointment : तत्समान नियुक्ति

corresponding assessment : [s. 155(3), Income-tax Act] तत्संबंधी निर्धारण

corresponding contribution period : [ss. 47 and 50(1), Employees' State Insurance Act] तत्संबंधी अभिदाय कालावधि

corresponding court : तत्स्थानी न्यायालय

corresponding date : [sch. VI, pt. II, item 6(2), Companies Act] तत्स्थानी तारीख

corresponding entry : [s. 9(2), Coal Mines (Nationalisation) Act] तत्स्थानी प्रविष्टि

corresponding forfeiture of seniority : [s. 28(11), Navy Act] ज्येष्ठता का तत्सम समपहरण

corresponding functionary : an officer having the same or similar functions तत्सम कृत्यकारी

corresponding institution : तत्समान संस्था

corresponding jurisdiction : a jurisdiction comprising the same or similar powers समरूपी अधिकारिता

corresponding law : a law having the same purposes and objects तत्समान विधि; तत्स्थानी विधि

corresponding new bank : [s. 2(ii), State Agricultural Credit Corporations Act] तत्स्थानी नया बैंक

corresponding official : [s. 10(b)(iv), Income-tax Act] तत्समान पदधारी

corresponding province : [s. 3(60)(a), General Clauses Act] तत्स्थानी प्रांत

corresponding provision : तत्स्थानी उपबंध; तत्सम उपबंध; तत्संवादी उपबंध

corresponding rank : [s. 196, Army Act] तत्समान रैंक

corresponding status : [s. 10(1), prov., Delhi School Education Act] तत्सम प्रास्थिति

corrigendum : शुद्धि-पत्र

corroborate : to support; to confirm; to concur in testimony संपुष्ट करना

corroborative evidence : evidence which concurs with another evidence [s. 8, ill. (j), Indian Evidence Act] संपोषक साक्ष्य

corrosive : [ss. 3(2) and 34(a), Defence and Internal Security of India Act] संक्षारक

corrosive substance : संक्षारक पदार्थ

corrupt : tainted with vice [s. 162, I.P.C.] भ्रष्ट

corrupt inducement : [s. 514, Companies Act] भ्रष्ट उत्प्रेरण

corrupt or illegal means : [s. 5(1)(d), Prevention of Corruption Act] भ्रष्ट या अवैध साधन

corrupt practice : [s. 2(1)(c), Representation of the People Act, 1951] भ्रष्ट आचरण

corruption : a departure from what is pure or correct or from the original [s. 3(c), Departmental Inquiries (Enforcement of Attendance of Witnesses and Production of Documents) Act] भ्रष्टाचार

corruptly or maliciously : [s. 220, I.P.C.] भ्रष्टतापूर्वक या विद्वेषपूर्वक

co-sharer : one sharing with another सह-अंशधारी

cosmetic : a preparation to be applied to human body for the purpose of beautifying, preserving or cleansing प्रसाधन सामग्री

cost : 1. the expenses खर्च; व्यय; 2. the price paid or payable for anything दाम ; 3. outlay लागत

Cost Accountant : [s. 2(1)(b), Cost and Works Accountants Act] लागत लेखापाल

cost accounting : लागत लेखाविधि

cost accounts : लागत लेखा

Cost Accounts Officer : लागत लेखा अधिकारी

cost allocation : लागत विभाजन

cost apportionment : लागत प्रभाजन

cost, basic : मूल लागत

cost card : लागत कार्ड

cost centre : लागत केंद्र

cost classification : लागत वर्गीकरण

cost, contract : संविदा लागत

cost control account : लागत नियंत्रण लेखा

cost, departmental : विभागीय लागत

cost, direct : प्रत्यक्ष लागत

cost, factory : कारखाना लागत

cost, flat : मूल लागत

cost, gross : सकल लागत

cost, job : जाब लागत

cost inflation index : [s. 48, expln., (v), Income-tax Act] लागत मुद्रास्फीति सूचकांक

cost investigation : लागत अन्वेषण

cost, multiple : बहुविध लागत

cost of acquisition : अर्जन की लागत

cost of administering : प्रशासन-खर्च

cost of, at the : के खर्च पर

cost of collection : [s. 5(1) Produce Cess Act] वसूली खर्च

cost of establishing the debt : [s. 13(b), Presidency-towns Insolvency Act] ऋण को सिद्ध करने का खर्च

cost of improvement : सुधार की लागत

cost of issuing : निर्गमन व्यय

cost of living : निर्वाह-व्यय; निर्वाह-खर्च

cost of living allowance : निर्वाह-व्यय भत्ता

cost of living index number : [s. 2(d), Minimum Wages Act] निर्वाह-व्यय सूचकांक

cost of maintenance : [s. 3(2), Indian Lunacy Act] भरणपोषण का खर्च

cost of production : उत्पादन लागत

cost of project : [s. 350, expln. (a), Income-tax Act] परियोजना की लागत

cost of propulsion : नौदन लागत

cost of relief : [s. 92(1), Air Force Act] सहायता का खर्च

cost of sales : विक्रय व्यय/लागत

cost of suit : [s. 19, Waste Lands (Claims) Act] वाद का खर्च

cost of transporting : [s. 35(4), Prevention of Cruelty to Animals Act, 1960] ले जाने का खर्च

cost, office : कार्यालय लागत

cost, operating : प्रचालन लागत

cost or pricing statement : [1st sch., item 12, Cost and Works Accountants Act] लागत या मूल्यांकन विवरण

cost plus profit basis : लाभ सहित लागत आधार

cost, prime : [s. 18(3), Marine Insurance Act] मूल लागत

cost, process : प्रक्रिया लागत

cost, selling : विक्रय लागत

cost, single : एकल लागत

cost, statement : लागत विवरण

cost, terminal : एकशः लागत

cost, total : कुल लागत

cost unit : लागत इकाई

cost variance : लागत विभेद

costing clerk : मूल्य निर्धारण लिपिक

costing fact : [s. 2(2)(iii), Cost and Works Accountants Act] लागत तथ्य

costs : the expenses of litigation as between litigants खर्च

costs, at his own : स्वयं अपने खर्चे पर

costs, charges and expenses : [Or. 34, r. 2(a)(iii), C.P.C.] खर्च, प्रभार और व्यय

costs incurred in the appeal : अपील में उपगत खर्च

costs occasioned by the postponement : मुलतवी होने के कारण होने वाले खर्च

costs of attachment : [Or. 16, r. 10(3), C.P.C.] कुर्की के खर्चे

costs of realisation : [s. 73(1), C.P.C.] आपन के खर्चे; वसूली के खर्चे

costs of the proceedings : कार्यवाहियों के खर्चे

costs, reasonable : [sch. 1, app. A, form No. 8, C.P.C.] युक्तियुक्त दाम; मुनासिब दाम

costs shall not follow the event : costs not to be paid in accordance with the result of the suit खर्चे परिणाम के अनुसार नहीं दिए जाएंगे

co-surety : सह-प्रतिभू

co-terminous : coincident or co-extensive in range, scope, limit, time or duration सहविस्तारी

co-trustee : a joint trustee [s. 10, Indian Trusts Act] सह-न्यासी

cottage industry : [s. 80P(2)(a)(ii), Income-tax Act and art. 43, Const.] कुटीर उद्योग

cotton fabrics : [s. 14(ia), Central Sales Tax Act] सूती कपड़े

cotton ginning : कपास ओटना

cotton opener : रूई धनुकी

cotton seed : [fifth sch., item 31, Income-tax Act] विनौला

cotton thread : [s. 74(2), Trade and Merchandise Marks Act] कपास का धागा

cotton waste : [s. 2(b), Cotton Ginning and Pressing Factories Act] रूई की छीजन

cotton yarn waste : [s. 14(iib), Central Sales Tax Act] सूती धागे की छीजन

could not be persuaded to hold : यह अभिनिर्धारित करने के लिए नहीं मनाया जा सका

council : [s. 2(c), Chartered Accountants Act] परिषद्

council, academic : विद्या परिषद्

council constituency : [s. 2(c), Representation of the People Act, 1950] परिषद् निर्वाचन-क्षेत्र

Council, Divisional Development : प्रभागीय विकास परिषद्

council, executive : कार्य परिषद्

council of advisers : सलाहकार परिषद्

Council of Indian Institute of Science : इंडियन इंस्टीट्यूट आफ साइंस परिषद् ; भारतीय विज्ञान परिषद् संस्थान

council of medical registration : चिकित्सक रजिस्ट्रीकरण परिषद्

Council of Ministers : [art. 74, margin and art. 163(1), Const.] मंत्रि-परिषद्

Council of Ministers to aid and advise Governor : [art. 163, margin, Const.] राज्यपाल को सहायता और सलाह देने के लिए मंत्रि-परिषद्

Council of Ministers to aid and advise President : [art. 74, margin, Const.] राष्ट्रपति को सहायता और सलाह देने के लिए मंत्रि-परिषद्

Council of Scientific and Industrial Research : [s. 4(3)(xx), Insecticides Act] वैज्ञानिक और औद्योगिक अनुसंधान परिषद्

Council of States : [art. 64, Const.] राज्य सभा

Councillor : पार्षद्

counsel : 1. a lawyer appointed or engaged to advise and represent in legal matters [s. 138(2), Army Act] काउंसल; 2. to advise [s. 6, Explosive Substances Act] मंत्रणा देना; परामर्श देना

counsellor : परामर्शदाता

counter affidavit : प्रति-शपथपत्र

counter-balance : प्रतिसंतुलन

counter charge : प्रत्यारोप

counter-claim : 1. a claim set up against the plaintiff in the same suit, being based on a cause of action [s. 128(2)(c), C.P.C.] प्रतिदावे; 2. [s. 3(2)(b), Limitation Act] प्रतिदावा

counter clerk : काउंटर क्लर्क

counter-magnet area : [s. 2(c), National Capital Region Planning Board Act] प्रत्याकर्षण क्षेत्र

counter security : दोहरी प्रतिभूति

counterfeit : imitated with intent to deceive [s. 28, I.P.C.] कूटकरण; कूटकृत; 2. to make a fraudulent copy or replica of (something of value, such as a coin) [s. 232, I.P.C.] कूटकरण करना; 3. something false or copied or that intends to be true or original कूटकृति

counterfeit currency note : [s. 94(2)(c), Cr. P.C.] कूटकृत करेंसी नोट

counterfeit of Indian coin : [s. 238, I.P.C.] भारतीय सिक्के की कूटकृति

counterfeit stamp : [s. 94(2)(c), Cr. P.C.] कूटकृत स्टॉप

counterfeiting : कूटकरण

counterfoil : a form giving main particulars of something treated in more detail on another and detachable form प्रतिपुर्ण

countermmand : to command the opposite of; to revoke by a counter command प्रत्यादिष्ट करना

counterpart : 1. where an instrument of conveyance (as a lease) is executed in parts i.e. by having several copies or duplicates made and interchangeable that which by the grantor is usually called the original and the rest are counterparts; the corresponding part of a duplicate [s. 62, expln. I, Indian Evidence Act] प्रतिलेख; 2. something or someone having the same use, role, office or characteristics often in a different sphere or period प्रतिस्थानी

counterpart engagement : वचनबंध का प्रतिलेख

counterpart of a lease : पट्टे का प्रतिलेख

counterpart or duplicate : [s. 6, Indian Stamp Act] प्रतिलेख या द्विप्रतिक

counter-statement : [s. 125(b), Trade and Merchandise Marks Act] प्रतिकथन

counter-statement of the grounds : [s. 21(2), Trade and Merchandise Marks Act] आधारों का प्रतिकथन

countersign : 1. a sign in response to another sign प्रतिसंकेत; 2. to add one's signature to a document already signed by another, for authentication or confirmation प्रतिहस्ताक्षर करना

countersign the authority : [Or. 28, r. 1, C.P.C.] प्राधिकार को प्रतिहस्ताक्षरित करना

countersignature : the signature put by way of countersigning प्रतिहस्ताक्षर

countervailing duty : प्रतिशुल्क

countervailing force : प्रतिरोधी शक्ति

counting agent : an agent appointed by a candidate to watch his interest and to represent him at the counting of votes गणन अभिकर्ता (काउंटिंग एजेंट)

counting of votes, at the : [s. 47, Representation of the People Act, 1951] मतों की गणना के अवसर पर

country craft : an indigenous boat [s. 2(d), Seaward Artillery Practice Act] देशी नाव

country of origin : [s. 3(2), Destructive Insects and Pests Act] उद्भव का देश

country residence : [s. 138, ill, Indian Succession Act] ग्राम्य निवास

coupled, close : [r. 132, 2(2), Red Tariff No. 19] सटी हुई कपलिंग

coupling : [s. 2(1), Factories Act] युग्मन

coupon : [s. 114(1), Companies Act] कूपन

coupons or warrants representing dividends : [s. 5(4), Foreign Exchange Regulation Act] लाभांश को व्यक्त करने वाले कूपन या अधिपत्र

cour de cessation : सर्वोच्च अपील न्यायालय (कूर द कासस्या)

courage : the quality that enables men to meet danger without giving way to fear साहस

courier : [s. 10, United Nations (Privileges and Immunities) Act] वार्ताहर ; कूरियर

course : 1. the line, path or way, along which anything runs or travels मार्ग; 2. the continuous process (of time); succession (of events); progress onward or through successive stage; habitual or ordinary manner of procedure अनुक्रम ; चर्या ; 3. an educational unit usually at a high school, college or university level consisting of a series of instruction periods dealing with a particular subject; a series of such courses coordinated to constitute a curriculum and leading typically to a degree [s. 80QQA(2)(a), Income-tax Act] पाठ्यक्रम

course, common : the usual succession of events [s. 114, ill. (f), Indian Evidence Act] सामान्य अनुक्रम

course of a trial, in the : [s. 41(1), Inland Vessels Act] विचारण के अनुक्रम में

course of action : [s. 18FF, Industries (Development and Regulation) Act] कार्रवाई

course of business, ordinary : the usual course and routine of business कारबार का मामूली अनुक्रम ; कारबार का साधारण अनुक्रम

course of dealing : usual custom or way or line of dealing व्यवहारचर्या

course of dealing between the parties : [s. 37(4), Sale of Goods Act] पक्षकारों के बीच व्यवहारचर्या

course of employment : नियोजन का अनुक्रम

course of exchange : विनिमय का अनुक्रम

course of, in the : [s. 9, Companies (Profits) Surtax Act] के दौरान; [s. 32(8), ill. (c), Copyright Act] के अनुक्रम में; की चर्या में

course of instruction : [s. 52(b)(i), Copyright Act] प्रशिक्षण का अनुक्रम

course of justice : न्यायक्रम; न्याय का क्रम

course of practical training : व्यावहारिक प्रशिक्षण क्रम

course of study : पाठ्यक्रम; पाठ्यक्रमानुसार अध्ययन

course of transit : अभिवहन का अनुक्रम

course of voyage : the path or route of journey by sea [s. 47(2), Marine Insurance Act] जलयाना मार्ग; समुद्रयात्रा मार्ग

court : 1. a place where justice is administered, the judge or judges who sit in a court, an aggregate or separate courts of judges, the Supreme Court of judicature न्यायालय (कोर्ट); 2. a particular body of persons charged with the affairs of a university सभा; 3. [s. 2(r), Delhi Police Act] मैदान

court, appellate : अपील न्यायालय

court, criminal : [s. 4(xvii), Air Force Act] दंड न्यायालय (क्रिमिनल कोर्ट)

court, division : खंड न्यायालय

court executing the decree : [s. 54, Presidency-towns Insolvency Act] डिक्री निष्पादन करने वाला न्यायालय

court-fee : a fee received under the Court-fees Act on plaints, petitions, etc. न्यायालय फीस (कोर्ट फीस)

court-fees chargeable : प्रभार्य न्यायालय फीस

court-fees in stamps : स्टॉपों के रूप में न्यायालय फीस

court for the relief of insolvent debtor : [s. 121, Presidency-towns Insolvency Act] दिवालिया ऋणी अनुतोष न्यायालय

court having admiralty jurisdiction : [s. 3, Colonial Courts of Admiralty (India) Act] नावधिकरण विषयक अधिकारिता वाला न्यायालय

Court, High : उच्च न्यायालय

court house : a building in which courts of law are held न्याय सदन (कोर्ट हाउस)

court immediately below : ठीक नीचे का न्यायालय

court immediately superior : [s. 60(3), Indian Stamp Act] ठीक वरिष्ठ न्यायालय

court, inferior : अवर न्यायालय

court, inferior criminal : [s. 397(1), Cr. P.C.] अवर दंड न्यायालय

court inspector : न्यायालय निरीक्षक

court is equally divided : न्यायालय राय में बराबर बंटा है

court is seized of the issue : यह मुद्दा न्यायालय के विचाराधीन है

court, lower : निचला न्यायालय

court martial : a tribunal for the administration of military law [s. 4(xvi), Air Force Act and art. 72(1)(a), Const.] सेना न्यायालय

court martial book : [s. 106(1), Army Act] सेना न्यायालय पुस्तिका

court martial, hold : सेना न्यायालय अधिविष्ट करना

court may reject : न्यायालय प्रतिक्षेपित कर सकेगा ; न्यायालय नामंजूर कर सकेगा

court of a university : [s. 3(f), Parliament (Prevention of Disqualification) Act] विश्वविद्यालय का कोर्ट ; विश्वविद्यालय सभा

court of additional judge : अपर न्यायाधीश का न्यायालय

court of admiralty and maritime jurisdiction : नावधिकरण और समुद्रीय अधिकारिता न्यायालय

Court of Chancery : [s. 117(b), Presidency-towns Insolvency Act] चांसरी न्यायालय

court of civil judicature : a court of justice of a civil nature [preamble, C.P.C.] सिविल न्यायालय

court of competent jurisdiction : सक्षम अधिकारिता वाला न्यायालय; सक्षम अधिकारितायुक्त न्यायालय

court of confirmation : a court which confirms a sentence or order passed by a lower court, so as to give it full legal efficacy [s. 520, Cr. P.C.] पुष्टीकरण का न्यायालय

court of equal jurisdiction : समान अधिकारिता वाला न्यायालय

court of final appellate jurisdiction : a court which exercises final appellate jurisdiction अंतिम अपीली अधिकारिता वाला न्यायालय

court of first instance : a court of original jurisdiction in which legal proceedings may be instituted [s. 11(a), Suits Valuation Act] प्रथम बार का न्यायालय

court of highest grade : सबसे ऊंची श्रेणी का न्यायालय

court of inferior jurisdiction : [s. 195(4)(a), Cr. P.C.] अवर अधिकारिता वाला न्यायालय

court of inquiry : [s. 2(f), Industrial Disputes Act] जांच न्यायालय

court of investigation : [s. 33, Inland Vessels Act] अन्वेषण न्यायालय

court of judge or officer : न्यायाधीश या अधिकारी का न्यायालय

court of judicial commissioner : न्यायिक आयुक्त का न्यायालय

court of justice : [s. 20, I.P.C.] न्यायालय

court of last resort : [s. 2(g), Indian Succession Act] अंतिम अधिकारिता वाला न्यायालय

court of law : [s. 337(ii), Companies Act] न्यायालय

court of original jurisdiction : a court of first instance आरंभिक अधिकारिता वाला न्यायालय

court of record : [art. 129, Const.] अभिलेख न्यायालय

court of recovered prisoners of wars : पुनराप्त युद्धबंदी न्यायालय

court of reference : a court having jurisdiction to entertain and dispose of references from other courts निर्देश न्यायालय

court of reference or revision : [s. 4, Court-fees Act] निर्देश या पुनरीक्षण न्यायालय

court of revision : a court having jurisdiction to exercise the power of revision पुनरीक्षण न्यायालय

court of sessions : a court established by a State Government for a sessions division [s. 124, ill. (b), Indian Evidence Act] सेशन न्यायालय (सेशन कोर्ट)

court of small causes : a court having jurisdiction over small cause suits [s. 4, Provincial Small Cause Courts Act and s. 4, Presidency Small Cause Courts Act] लघुवाद न्यायालय

court of special judge : विशेष न्यायाधीश का न्यायालय

court of summary jurisdiction : [s. 6(1), Maintenance Orders Enforcement Act] संक्षिप्त अधिकारिता वाला न्यायालय

court of superior jurisdiction : वरिष्ठ अधिकारिता वाला न्यायालय

court of the judge or the officer : [s. 4(4A), Guardians and Wards Act] न्यायाधीश या अधिकारी का न्यायालय

court of the lowest grade : सबसे नीची श्रेणी का न्यायालय

court of the lowest pecuniary jurisdiction : [s. 6(7), Bonded Labour System (Abolition) Act] धन-संबंधी निम्नतम अधिकारिता वाला न्यायालय

court of wards : a department for the superintendence of the persons and properties of disqualified proprietors [s. 3, Indian Majority Act] प्रतिपाल्य अधिकरण (कोर्ट ऑफ वाइर्स)

court, open : a sitting of court at the transactions of which the public are free to represent [s. 119, Indian Evidence Act] खुला-न्यायालय

court, revenue : [s. 480(1), Cr. P.C.] राजस्व न्यायालय

court subordinate to a High Court : उच्च न्यायालय का अधीनस्थ न्यायालय

court, superior : higher court; a court having superior jurisdiction वरिष्ठ न्यायालय

Court, Supreme : the highest court of justice in India [s. 2(e)(iii), Cr. P.C.] उच्चतम न्यायालय

courtesy : शालीनता

courts, authorities and officers to continue to function subject to the provisions of Constitution : [art. 375, margin, Const.] संविधान के उपबंधों के अधीन रहते हुए, न्यायालयों, प्राधिकारियों और अधिकारियों का कृत्य करते रहना

courts not to inquire into proceedings of Legislature : [art. 212, margin, Const.] न्यायालयों द्वारा विधान-मंडल की कार्यवाहियों की जांच न किया जाना

courts not to inquire into proceedings of Parliament : [art. 122, margin, Const.] न्यायालयों द्वारा संसद् की कार्यवाहियों की जांच न किया जाना

courts of record, High Courts to be : [art. 215, margin, Const.]
उच्च न्यायालयों का अभिलेख न्यायालय होना

cousin : any collateral relation except brothers and sisters and their descendants and the brothers and sisters of any ancestor [s. 99(e), Indian Succession Act] कजिन

cousin, first : the child of one's uncle or aunt [s. 99(e), Indian Succession Act] फर्स्ट कजिन

cousin german : this is synonym for the first cousin [s. 28, ill. (i), Indian Succession Act] कजिन जर्मन

cousin, second : the grand child of one's great uncle [s. 99(f), Indian Succession Act] सेकंड कजिन

covenant : an agreement by deed between two or more persons to do one or more thing or things, or to give, or to prevent, or to refrain from something; an agreement creating an obligation, contained in a deed; each of the terms of an agreement [art. 131, prov., Const.] प्रसविदा

covenant for renewal : [s. 65A(c), T.P. Act] नवीकरण के लिए प्रसविदा

covenanted civil servant : प्रसविदाबद्ध सिविल सेवक

covenantor : one that makes a covenant प्रसविदाकार

covantee : the person to whom a promise in the form of a covenant is made प्रसविदाकारी

cover : 1. that which covers or is intended to cover [s. 2(b), Indian Standards Institution (Certification Marks) Act] ढक्कन ; लिफाफा; आवरण; आवरक; आवेष्टक; आच्छादन; 2. to put or spread something on, over or about अंतर्गत होना; आच्छादित करना; 3. to comprise समावेश करना; समावेश होना

cover note : [s. 93(b), Motor Vehicles Act and s. 2(9)(a), Insurance Act] जोखिम ग्रहण पत्र; कवर नोट

cover, sealed : [s. 42, Registration Act] मुद्राबंद लिफाफा; मोहरबंद लिफाफा

covered by a permit : अनुज्ञापत्र के अंतर्गत आने वाला

covering : 1. something wrapped around a thing [s. 2(c), Agricultural Produce (Grading and Marking Act)] आवेष्टक; 2. something laid over a thing आच्छादन ; आवरक

covering letter : व्याख्या पत्र

covering note : प्रावरण पत्र

covering schedule : प्रावरण अनुसूची

covering slip : a slip containing explanation, additional information, and often recommendation, accompanying a communication आवरक पर्ची

covering such balance for : [s. 236, expln. 1, Income-tax Act] अतिशेष को पूरा करने के लिए

coverture : the legal status of a woman during marriage and under the cover, authority and protection of her husband [s. 39, Indian Divorce Act] पति संरक्षण

cowardice : lack of courage to face danger, difficulty etc. कायरता

coxwani : नाव सुकानी; कनहार

crack stock : [s. 2(m), Oil Industry (Development) Act] भजन संभार

crackers : paper containers with explosive that discharges when knocked down or caught with fire पटाखे

craft : 1. a ship or other vessel; an aircraft यान; 2. [s. 2(1)(a)(1)(iii), Antiquities and Art Treasures Act] शिल्प

craft designer : शिल्प डिजाइनकर्ता

craft teacher : शिल्प शिक्षक

craftsman : one who practises a handicraft [s. 10(1), Apprentices Act] शिल्पकार; शिल्पी

craftsmanship : [s. 2(c)(iii), Copyright Act] शिल्पकारिता

crafts teacher : शिल्प शिक्षक

cranage : [s. 7(2)(n), Payment of Wages Act] क्रेन भाड़ा

crane : a device for lifting and moving heavy weights क्रेन

crane driver : क्रेन चालक

crane inspector : क्रेन निरीक्षक

crane jamadar : क्रेन जमादार

crane mechanic : क्रेन मैकेनिक

crane supervisor : क्रेन पर्यवेक्षक

crate : क्रेट

create : to bring into existence सृष्ट करना; पैदा करना; सृजन करना

create alarm : [s. 36(e), Army Act] अलार्म फैलाना

create partnership : भागीदारी सृष्ट करना

create township : [s. 16(3)(b), International Airports Authority Act] नगर बनाना

creation : 1. the action of creating; the fact of being created सृजन; 2. thing created सृष्टि

creation of asset : आस्ति का सृजन

creation of interest : हित का सृजन

creation of lease : [s. 2(xxxiv)(b), Gift-tax Act] पट्टे का सृजन

creation of local Legislatures or Council of Ministers or both for certain Union territories : [art. 239A, margin, Const.] कुछ संघ राज्यक्षेत्रों के लिए स्थानीय विधान-मंडलों या मंत्रि-परिषदों का या दोनों का सृजन

creation of posts : पदों का सृजन

creation of trust : [s. 6, Indian Trusts Act] न्यास का सृजन

creche : a nursery where children are cared for while their mothers work [s. 12, Plantations Labour Act] शिशुकक्ष

credence, letter of : प्रत्यय पत्र

credential : प्रत्यय पत्र

credentials committee : प्रत्यय पत्र समिति

credible information : [s. 5, Public Gambling Act] विश्वसनीय सूचना ; [s. 41(1)(a), Cr. P.C.] विश्वसनीय इत्तिला

credible witness : [s. 49(1), Special Marriage Act] विश्वसनीय साक्षी

credibility : the quality of being credible विश्वसनीयता

credit : 1. reputation of probity and solvency in business enabling person or body to be trusted प्रत्यय; साख; 2. a sum placed in the credit side of an account जमा; जमा रकम; 3. credit-side itself जमा; जमा खाता; 4. a sum recoverable from another पावना; 5. (as used in 'on credit') उधार; ऋण; 6. to place on the credit side जमा करना; 7. a deduction from an expense or asset account [s. 219, Income-tax Act] मुजरा; 8. a debt legal or equitable owing or accruing [VIth and VIIIth sch., Indian Succession Act] प्रत्यय

credit agency : [s. 6(2)(f), Oil Industry (Development) Act] प्रत्यय अभिकरण

credit arrangement : [s. 23(1)(c), Industrial Finance Corporation Act] प्रत्यय ठहराव

credit balance : जमा शेष

credit card : [s. 139, Income-tax Act] प्रत्यय कार्ड, क्रेडिट कार्ड

credit, cash : नकद उधार

credit certificate : साख प्रमाणपत्र

credit facility : [s. 80P(2)(i), Income-tax Act] उधार सुविधा

credit for advance tax : [s. 219, Income-tax Act] अग्रिम कर के लिए मुजरा

credit for tax deducted : [s. 199, Income-tax Act] कटौती किए गए कर की बाबत मुजरा

credit, full faith and : [art. 261(1), Const.] पूरा विश्वास और पूरी मान्यता

credit information : [ch. IIIA, Reserve Bank of India Act] प्रत्यय विषयक जानकारी

credit insurance : साख बीमा

credit, letter of : a letter written by one person to another requesting to advance money or entrust goods to a particular person for which the writer's credit is pledged [s. 2(3)(c), *Indian Stamp Act*] प्रत्यय पत्र (क्रेडिट पत्र)

credit note : साखपत्र ; जमापत्र

credit note cash clerk : जमापत्र रोकड़ लिपिक

credit of the person : [s. 158, *Indian Evidence Act*] व्यक्ति की विश्वसनीयता

credit of the said deposit account : [s. 18(4), *Sick Textile Undertakings (Nationalisation) Act*] उक्त निक्षेप खाते में जमा

credit of those funds, balance at the : उन निधियों में जमा अतिशेष

credit, on : उधार पर

credit rating agency : [s. 11(2)(ba) and s. 12(1A), *Security Exchange Board of India Act*] प्रत्ययमापी अभिकरण; [s. 65(15), *Finance Act, 1994*] क्रेडिट रेटिंग अभिकरण

credit sale : उधार विक्रय

credit shall be given for the amount so deducted : [s. 219, *Income-tax Act*] इस प्रकार कटौती की गई रकम मुजरा की जाएगी

credit shall be given to the assessee : [s. 219, *Income-tax Act*] निर्धारिती को मुजरा दिया जाएगा

credit slip : उधार पर्ची

credit stabilisation : [s. 17(4AA), *Reserve Bank of India Act*] उधार स्थिरीकरण

credit system : उधार पद्धति

credit, transfer : अंतरण जमा

credit worthiness : उधार पात्रता

credited as paid : [sch. I, table A, *interpretation 88(1), Companies Act*] समादत्त मानी जाकर जमा कर ली गई

credited in the books of an assessee : [s. 68, *Income-tax Act*] निर्धारिती की पुस्तकों में जमा की गई

creditor : a person to whom a debt is owing by another person, called the debtor [s. 2(a), *Presidency-towns Insolvency Act*] लेनदार

creditor, deferred : आस्थगित लेनदार

creditor for acceptance : हुंडी लेनदार

creditor for expenses : व्यय लेनदार

creditor for loan : उधार लेनदार

creditor, fully secured : पूर्णतः प्रतिभूत लेनदार

creditor, partly secured : अंशतः प्रतिभूत लेनदार

creditor, preferential : अधिमानी लेनदार

creditor, secured : प्रतिभूत लेनदार

creditor, trade : व्यापारी लेनदार

creditor, unsecured : अप्रतिभूत लेनदार

credits, account of the : an account of credit side entries पावनों का लेखा

credits and debits communicated in the subtreasury account : उपखजाने के लेखाओं में संसूचित जमा और विकलन

creed : [s. 7, *North-Eastern Hill University Act*] पंथ

creek : a narrow recess or inlet in the coast line of the sea संकरी खाड़ी

cremation : the reduction of a corpse to ashes in lieu of interment शवदाह

cremation ground : श्मशान घाट या भूमि

crew : any body of men organised or associated for a purpose as a squad of workmen under a foreman; a gang of men under a petty officer or assigned for a particular duty कर्मीदल

crew accomodation : [s. 175(1), *Merchant Shipping Act*] कर्मीदल स्थान सुविधा

crime : an offence अपराध

criminal : 1. one who has committed a crime [s. 114, ill. (b), *Indian Evidence Act*] अपराधी; 2. relating to punishment of crime [art. 132(1), *Const.*] दंडिक; 3. relating to or involving crime आपराधिक (क्रिमिनल)

criminal act : an act which amounts to a crime [s. 34, *I.P.C.*] आपराधिक कार्य

criminal appeal : an appeal in a criminal case दंडिक अपील

criminal breach of contract : a breach of contract which amounts to an offence [ch. 19, *I.P.C.*] संविदा का आपराधिक भंग

criminal breach of contract of service : [s. 320(1), table, *Cr. P.C.*] सेवा संविदा का आपराधिक भंग

criminal breach of trust : [s. 405, *I.P.C.*] आपराधिक न्यासभंग

criminal breach of trust by public servant : [s. 39(1)(viii), *Cr. P.C.*] लोक सेवक द्वारा आपराधिक न्यासभंग

criminal case : a cause for the punishment or prevention of a crime [s. 267, *Cr. P.C.*] आपराधिक मामला

criminal charge : charge of an offence [long title, *Prisoners (Attendance in Courts) Act and art. 311(2), second prov., (a), Const.*] आपराधिक आरोप

criminal, condemned : a culprit who has been adjudged guilty [s. 163, ill., *I.P.C.*] सिद्धदोष अपराधी

criminal conspiracy : [s. 120A, *I.P.C.*] आपराधिक षड्यंत्र

criminal contempt : [s. 2(a), *Contempt of Courts Act*] आपराधिक अवमान

criminal contempt of a subordinate court : [s. 15(2), *Contempt of Courts Act*] अधीनस्थ न्यायालय का आपराधिक अवमान

criminal conversation : [s. 61, *Indian Divorce Act*] आपराधिक संसर्ग

criminal court : [s. 4(xvii), *Air Force Act*] दंड न्यायालय

criminal court of equal or superior jurisdiction : [s. 406(1), *Cr. P.C.*] समान या वरिष्ठ अधिकारिता वाला दंड न्यायालय

criminal force : आपराधिक बल

criminal inquiry : दंडिक जांच

criminal intent : an intention to commit a crime [s. 81, *I.P.C.*] आपराधिक आशय

criminal intimidation : [s. 503, *I.P.C.*] आपराधिक अभिवासा

criminal jail : a prison house for keeping criminals दंडिक जेल

criminal jurisdiction : jurisdiction of court regarding cases of criminal nature दंडिक अधिकारिता

criminal knowledge : a knowledge of facts which make the act an offence [s. 35, *I.P.C.*] आपराधिक ज्ञान

criminal liability : a liability which is of a criminal nature [s. 35A(3), *C.P.C.*] आपराधिक दायित्व

criminal matter : [s. 285(3), *Cr. P.C.*] आपराधिक मामला; दंडिक मामला

criminal misappropriation : a dishonest misappropriation of property which amounts to a crime [s. 403, *I.P.C.*] आपराधिक दुर्विनियोग

criminal misconduct : [s. 5(2), *Prevention of Corruption Act*] आपराधिक अवचार

criminal offence : दंडिक अपराध

criminal procedure : the procedure for the investigation, trial etc. of criminal cases दंड प्रक्रिया

criminal proceeding : a proceeding instituted and conducted for the purpose either of preventing the commission of a crime or for fixing the guilt of a crime already committed and punishing the offender, as distinguished from a civil proceeding which is for the redress of a private injury दंडिक कार्यवाही

criminal process : [s. 33(1)(c)(ii), *Registration Act*] दंडिक आदेशिका

criminal prosecution : a prosecution in a court of justice against one accused of a crime [s. 32(3), *Indian Evidence Act*] दंडिक अभियोजन; अपराधिक अभियोजन

criminal purpose : the object involving a crime [s. 126, *expln., ill. (a), Indian Evidence Act*] अपराधिक प्रयोजन

criminal session : a session of a court for the trial of criminal cases दंडिक सत्र

criminal trespass : [s. 441, *I.P.C.*] अपराधिक अतिचार

criminal trial : a trial with the object of punishing the offender [s. 120, *Indian Evidence Act*] दंडिक विचारण

criminally liable : [s. 542(4), *Companies Act*] अपराधिक दायित्व के अधीन

criminate : to incriminate अपराध में फंसाना

criterion : मानदंड; कसौटी

critical articles : समालोचनात्मक लेख

critical comments : आलोचनात्मक टीका-टिप्पणी

critical digests : समालोचनात्मक निबंध

critical reports : समालोचनात्मक रिपोर्ट

criticism : [s. 2, *expln. 1, Prevention of Insults to National Honour Act*] आलोचना

criticism of the policy of government : [s. 2, (*except. 1*), *Criminal Law Amendment Act, 1938*] सरकार की नीति की आलोचना

crop : the produce of the field either while growing or when gathered [s. 2(a), *Destructive Insects and Pests Act*] फसल

crop competition officer : फसल प्रतियोगिता अधिकारी

crop physiologist : शस्यक्रिया विज्ञानी

crop season observer : फसल मौसम प्रेक्षक

crop specialist : फसल विशेषज्ञ

cropping pattern : फसल क्रम

cross : to draw two parallel lines across the face of a cheque often with '& Co' written between them in order to indicate that payment is to be made only through a bank [s. 124, *Negotiable Instruments Act*] क्रास करना

cross-arm : [s. 2(f), *Indian Electricity Act*] कैंची-भुजा

cross-claim : a claim made by the defendant against the plaintiff and raised in the defendant's answer प्रतिदावा

cross-decree : a decree against the holder of another decree and in favour of the judgment debtor in that other decree प्रतिडिक्री

cross-examination : [s. 137, *Indian Evidence Act*] प्रतिपरीक्षा

cross-examination of the defendants witnesses : प्रतिवादी के साक्षियों की प्रतिपरीक्षा

cross-examine : to subject (a witness) to cross-examination [s. 33, *prov., Indian Evidence Act*] प्रतिपरीक्षा करना

cross-objection : an objection filed by the respondent in an appeal against the findings in the judgment appealed against प्रत्याक्षेप

cross-reference : प्रति निर्देश

cross-suit : a suit filed by the defendant against the plaintiff in regard to the same transaction [Or. 8, r. 6(2), *C.P.C.*] प्रतीपवाद

crossed bank draft : [s. 40A(3), *Income-tax Act*] क्रास बैंक ड्राफ्ट

crossed cheque : a cheque symbolically crossed so as to be payable to an account only क्रास चैक

crossed cheque drawn on a bank : [s. 40A(3), *Income-tax Act*] बैंक पर लिखा क्रास चैक

crossing, general : साधारण रेखन

crossing, not negotiable : अपरक्राम्य रेखन

crossing on the level : [s. 20(2), *Indian Railways Act*] समतल पर क्रासिंग

crossing, special : विशेष रेखन

crossing, specimen : नमूना रेखन

crossing the road on the level : [s. 14(1), *Indian Railways Act*]

समतल पर सड़क को पार करना

crossword puzzle : [s. 2(d), *Prize Competition Act and s. 2(24)(ix), Income-tax Act*] वर्ग पहेली; वर्ग-शब्द पहेली

crown : the British Sovereign क्राउन

Crown Representative : His Majesty's representative for the exercise of the functions of the Crown in its relations with Indian States appointed by his Majesty क्राउन प्रतिनिधि

crucial date : निर्णायक तारीख

crude : 1. [sch. second, item 11(a), *Mines and Minerals (Regulation and Development) Act*] अपरिष्कृत; 2. [preamble, *Oil Industry (Development) Act*] कच्चा

crude rubber : कच्चा रबर

cruel or unusual manner : [s. 300, *except. 4, I.P.C.*] क्रूरतापूर्ण या अप्रायिक रीति

cruelty : conduct of such a character as to cause danger to life, limb or health (bodily or mental) or as to give rise to a reasonable apprehension of such danger; hard-heartedness क्रूरता

crush : कुचलना; पीसना; बैठ जाना

crushed sugar : [s. 2(e)(ii), *Essential Commodities Act*] पिसी हुई चीनी

crushing of pillars : [s. 22(2), *Mines Act*] स्तंभों का बैठ जाना

cryptology : the scientific study of cryptography and cryptanalysis, cryptography being the art or practice of preparing or reading messages in a form intended to prevent their being read by those not privy to secrets of the form गुप्त विद्या

cudgel : [s. 30(a), *Delhi Police Act*] गदा

culpable homicide : [s. 299, *I.P.C.*] अपराधिक मानव बध

culpable homicide not amounting to murder : [s. 304, *I.P.C.*] हत्या की कोटि में न आने वाला अपराधिक मानव बध

culpa levis : slight negligence साधारण उपेक्षा

culpable mental state : [s. 59, *expln., Foreign Exchange Regulation Act*] अपराधिक मानसिक दशा

culpable neglect : [s. 58(b), *Army Act*] अपराधिक उपेक्षा

culpable negligence : सदोष उपेक्षा

culprit : a criminal अपराधी; one in fault दोषी; a person accused but not yet tried अभियुक्त

cultivation : the tilling of land; husbandry खेती; [s. 61, *C.P.C.*] खेती करना

cultivation assistant : जुताई सहायक

cultivation and tillage : जोतना और बोना

cultivator : [s. 14(2), *Damodar Valley Corporation Act*] कृषक; [s. 2(e)(i)(ii), *Wealth-tax Act*] खेतिहर

cultivators of land : [art. 31A(2)(a)(iii), *Const.*] भूमि के कृषक

cultivers : [s. 41(1), *Biological Diversity Act*] कृषिजोपजाति

culturable : [s. 4(2)(c), *Land Improvement Loans Act*] खेती योग्य

cultural committee : [s. 29(1)(m), *Aligarh Muslim University Act*] सांस्कृतिक समिति

cultural delegation : सांस्कृतिक शिष्टमंडल

cultural division : सांस्कृतिक प्रभाग

cultural heritage of India : [s. 14(2)(iii), *Antiquities and Art Treasures Act*] भारत की सांस्कृतिक विरासत

cultural institution : [s. 18(iv), *Antiquities and Art Treasures Act*] सांस्कृतिक संस्था

cultural property : सांस्कृतिक संपत्ति

Cultural Relations Officer : सांस्कृतिक संपर्क अधिकारी

cultural scholarships : सांस्कृतिक छात्रवृत्तियां

cultured pearl : a natural pearl grown under controlled conditions कल्चरी मोती

culverts : [s. 2(e)(ii), *Control of National Highways (Land and Traffic) Act*] पुलियाएं

cum-dividend : लाभान्श सहित

cumulative : संचित; संचयमान; संचयी; आकलित

cumulative dividend : संचयी लाभान्श

cumulative effect : संचयी प्रभाव

cumulative loss : संचयी हानि

cumulative preference dividends : संचित अधिमानी लाभान्श

cumulative preference shares : [s. 87(2)(b)(i), Companies Act] संचयी अधिमानी अंश; [sch., pt. II, entry (d), Mangrol and Manavadar (Administration of Property) Act] संचित अधिमानी शेयर

cumulative punishment : punishment increased by succeeding additions आकलित दंड

Cumulative Time Deposits : [s. 10(15)(ii), Income-tax Act] सावधिक संचयी जमा

cupolaman : गुब्दिया

curative treatment : [s. 84, Indian Lunacy Act] आरोग्यकारी उपचार

curator : a keeper; a custodian रक्षक; संग्रहालयाध्यक्ष

curatorship : रक्षकत्व

Curator, Nehru Zoological Park : नेहरू प्राणी उद्यान रक्षक

cure : 1. to restore to health नीरोग करना; रोगमुक्ति; 2. to subject to a preservative process संसाधन करना

cured coffee : [s. 3(b), Coffee Act] संसाधित काफी

curfew : a regulation obliging persons to be indoors within certain hours कर्फ्यू

curing establishment : [s. 3(e), Coffee Act] संसाधन स्थापन

curing of grievous disease : [s. 92, secondly, I.P.C.] घोर रोग से मुक्त करना

curious : [sch., pt. I, Salar Jung Museum Act] कौतुक वस्तुएं

currency and bank note : करेंसी और बैंक नोट

currency and bullion : करेंसी और बुलियन

currency chest : करेंसी तिजोरी

currency department : करेंसी विभाग

currency holdings : [s. 4, Asian Development Bank Act] करेंसी धृतियां

currency note : paper money in circulation करेंसी नोट

currency of the cheque, period of : चैक के चालू रहने की अवधि

currency of the sentence : [s. 164(2), Navy Act] दंडादेश का चालू रहना

currency officer : मुद्रा अधिकारी

current account : चालू खाता

current business : the business in progress चालू कामकाज; चालू कारबार

current cheque book : [s. 3(6)(b), General Insurance (Emergency Provisions) Act] चालू चैक बुक; [s. 4(5), Indian Iron and Steel Company (Taking Over of Management) Act] चालू चैक पुस्तक

current coin : coin lawfully current by virtue of any law, proclamation or otherwise चालू सिक्का

current day : साधारण दिन

current deposit : चालू निक्षेप

current duties : [2nd sch., item 3(7), prov., Jawaharlal Nehru University Act] नित्य प्रति के कर्तव्य

current event : [s. 12(4), Cinematograph Act] सामयिक घटना

current expenses : [s. 78, Indian Lunacy Act] दिन-प्रतिदिन का व्यय

current financial year : [art. 115(1)(a), Const.] चालू वित्तीय वर्ष

current income : [s. 212(3), Income-tax Act] चालू आय

current indexes : [s. 54, Registration Act] चालू अनुक्रमाणिकाएं

current liability : चालू दायित्व

current month : the running month चालू मास

current price : चालू कीमत; वर्तमान कीमत

current rate of exchange : [s. 20(1), Indian Stamp Act] प्रचलित विनिमय दर

current revenue : वर्तमान राजस्व

current review of audit : लेखापरीक्षा का चालू पुनर्विलोकन

current session : चालू सत्र; चालू अधिवेशन

current use : the use which is prevalent at the present time चालू उपयोग

current topics : [s. 52(m), Copyright Act] सामयिक विषय

curricular : पाठ्यक्रम; पाठ्यक्रम संबंधी

curricular, co- : पाठ्यचर्या के साथ के

curricular, extra : पाठ्यचर्या से भिन्न

curriculum : पाठ्यक्रम; पाठ्यचर्या

cursory glance, on a : सरसरी तौर पर देखने से

curtail : कम करना

custodian : [s. 2(a), Transfer of Evacuee Deposits Act] अभिरक्षक

Custodian, Assistant : [ss. 2(a) and 3, Enemy Property Act] सहायक अभिरक्षक

Custodian General : महा अभिरक्षक

Custodian of Deposits : निक्षेप अभिरक्षक

custodian of enemy property for India : [s. 2(a), Enemy Property Act] भारत का शत्रु-संपत्ति नियंत्रक

custodian of record : [s. 19(1), Institutes of Technology Act] अभिलेख का अभिरक्षक

custody : the detaining of a man's person by virtue of lawful process or authority; actual imprisonment; safe keeping; protection; charge; care, guardianship [ss. 167(2) and 511(a), Cr. P.C.] अभिरक्षा

custody etc. of consolidated funds, contingency funds and moneys credited to the public accounts : [art. 283, margin, Const.] संचित निधियों, आकस्मिकता निधियों और लोक लेखाओं में जमा धन राशियों की अभिरक्षा, आदि

custody of court : न्यायालय की अभिरक्षा

custody of property : संपत्ति की अभिरक्षा

custody of records, having the : अभिलेखों को अभिरक्षा में रखने वाला

custody of suitors' deposits and other moneys received by public servants and courts : [art. 284, margin, Const.] लोक सेवकों और न्यायालयों द्वारा प्राप्त वादकर्ताओं की जमा राशियों और अन्य धनराशियों की अभिरक्षा

custody of the law : [s. 57(d), Presidency Small Cause Courts Act] विधि की अभिरक्षा

custody of the minor : [s. 363A(1), I.P.C.] अप्रान्तवय की अभिरक्षा

custom : 1. a usage that has by long continuance acquired a legally binding force; usage [art. 13(3)(a), Const.] रूढ़ि; 2. duties on exports and imports सीमाशुल्क

custom charges : सीमाशुल्क प्रभार

custom-designed : built to individual specifications rather than as part of a mass-production plan [Verification Annex., art. 1, 5(A)(iii), Chemical Weapons Convention Act] विनिर्दिष्ट रूप से डिजाइन किया गया

custom duty : सीमाशुल्क

custom examination : सीमाशुल्क परीक्षा

custom having the force of law : विधि का बल रखने वाली रूढ़ि

custom house agent : [s. 146, Customs Act] सीमाशुल्क सदन अभिकर्ता

custom house officer : सीमाशुल्क सदन अधिकारी

custom of merchants : [preamble, Indian Bills of Lading Act] वणिकों की रूढ़ि

custom of service : सेवा-रूढ़ि
custom of the trade : [s. 2(1)(4)(a), *Trade and Merchandise Marks Act*] व्यापार की रूढ़ि
custom officer : सीमाशुल्क अधिकारी
customary : [s. 3(f), *Land Acquisition Act*] रूढ़िगत
customary bonus : [s. 17(a), *Payment of Bonus Act*] रूढ़िगत बोनस
customary concession : रूढ़िक रियायत
customary course of business : कारबार का रूढ़िक अनुक्रम
customary easements : [s. 18, *Indian Easements Act*] रूढ़िक सुखाचार
customary law : a custom which by continuance has acquired the force of law रूढ़िजन्य विधि
customary manner : a manner which has been followed as a matter of custom रूढ़िगत प्रकार ; रूढ़िक प्रकार
customary mode : रूढ़िक ढंग
customary or other right : [s. 2(b), *Indian Easements Act*] रूढ़िजन्य या अन्य अधिकार
customary route, usual or : [s. 76(a), *Indian Railways Act*] प्रायिक या प्रचलित मार्ग
customer : buyer; one who patronises or uses the services; a person with whom a business-house or business-man has dealings ग्राहक
customer's account : ग्राहक लेखा
customer's ledger or sales ledger : ग्राहक खाता या विक्रय खाता
customised : [s. 9(1)(vi), *expln., 3, Income-tax Act*] ग्राहक-अपेक्षित
customs : duties levied on goods imported into or exported from a country सीमाशुल्क
customs airport : [s. 2(c), *Produce Cess Act*] सीमाशुल्क विमान पत्तन
customs and manners of the country : देश की रूढ़ियां और रीतियां
customs area : [s. 2(11), *Customs Act*] सीमाशुल्क क्षेत्र
customs authority : [sch., pt. 1, item 19, *Commercial Documents Evidence Act*] सीमाशुल्क प्राधिकारी

customs-bond : सीमाशुल्क बंध-पत्र
customs collector : [s. 3(d), *Tea Act*] सीमाशुल्क कलक्टर
customs department : the department which deals with customs सीमाशुल्क विभाग
customs duty : [s. 12, *Customs Act*] सीमाशुल्क
customs frontier : [s. 3, *Poisons Act*] सीमाशुल्क सीमांत
Customs House : [s. 146, *margin, Customs Act*] सीमाशुल्क सदन
customs nomenclature : सीमाशुल्क नाम ; सीमाशुल्कार्थ नाम
Customs Officer : सीमाशुल्क अधिकारी
customs or excise pass : [sch., pt. II, item 16, *Commercial Documents Evidence Act*] सीमाशुल्क या उत्पाद-शुल्क पास
customs or excise permit : [sch., pt. II, item 16, *Commercial Documents Evidence Act*] सीमाशुल्क या उत्पाद-शुल्क अनुज्ञापत्र
customs port : [s. 2(12), *Customs Act*] सीमाशुल्क पत्तन
customs station : सीमाशुल्क स्टेशन
customs tariff : सीमाशुल्क टैरिफ
cut : कटौती
cut and overwritten : काट कर ऊपर लिखा गया
cut motion : कटौती प्रस्ताव
cutting : काटना ; कटाव ; कटा हुआ ; टुकड़ा ; कलम
Cyber Appellate Tribunal : [s. 49, *Information Technology Act*] साइबर अपील अधिकरण
cyclone : चक्रवात ; तूफान
cyclostyle : साइक्लोस्टाइल करना
cylinder mate : सिलिंडर मेट
cypher : बीज लेख
cypher inspector : बीज लेख निरीक्षक
cypher operator : बीज लेख प्रचालक
cytogeneticist : कोशिकाजनन विज्ञानी
cytological assistant : कोशिकाविज्ञान सहायक
cytologist : कोशिका विज्ञानी